BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 518 OF 2022

IN THE MATTER OF:

Vivek Verma ...Applicant

Versus

State of Uttarakhand ...Respondents

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	REPORT AND SUBMISSIONS ON BEHALF OF THE AMICUS CURIAE	72-94
2.	**ANNEXURE A-1** True Copy of the email, dated: 02.03.2023, sent by the undersigned to the District Magistrate, Nainital, DFO, Nainital, Member Secretary, Uttarakhand Pollution Control Board, Regional Officer-Kumaon, Uttarakhand Pollution Control Board and Executive Officer, Nagar Palika Parishad, Nainital	95-96
3.	**ANNEXURE A-2** Photographs of some of the spots/stretches in Nainital	97-126
4.	**ANNEXURE A-3** A True Copy of the Order, dated: 20.01.2023, issued by the Divisional Forest Officer, Nainital, reconstituting the Tree Felling (Permission) Committee	127-128
5.	**ANNEXURE A-4** A True Copy of the Letter, dated: 31.03.2023, sent by DFO, Nainital, to the undersigned, in response to the email, dated: 02.03.2023	129-165

6.	**ANNEXURE A-5** A True Copy of the Letter, dated: 17.04.2023, of the Nagar Palika Parishad, Nainital, to the undersigned in response to his email, dated: 02.03.2023	166-170
7.	**ANNEXURE A-6** Copy of the relevant parts of the High Powered Committee, constituted by the Hon'ble Supreme Court, in the Char Dham matter	171-173
8.	**ANNEXURE A-7** A True Copy of relevant parts of the Report dated: 05.01.2022, submitted by the seven-member Committee, before the Hon'ble Supreme Court	174-179
9.	**ANNEXURE A-8** A True Copy of a Government Order, dated: November 2019, issued by the State of Uttar Pradesh in relation thereto	180-188
10.	**ANNEXURE A-9** A True Copy of the Study titled, 'Heritage Trees of Urban India: Importance and their Protection'	189-209

THROUGH

AKASH VASHISHTHA

(Advocate)

[Amicus Curiae]

490, Lawyers' Chamber Block-II,
Delhi High Court,
New Delhi-110002
Ph.: 9717006866
Email: akashvashishtha.06@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 518/2022

IN THE MATTER OF:

Vivek Verma ...Applicant

Versus

State of Uttarakhand ...Respondents

REPORT AND SUBMISSIONS ON BEHALF OF THE AMICUS CURIAE

FACTS IN BRIEF:

1. That this Hon'ble Tribunal, while Order, dated: 24.11.2022, in the above-titled matter, was pleased to appoint the undersigned as Amicus Curiae for assisting this Hon'ble Tribunal on the issues and questions raised in the instant Application.

2. That pursuant to the Order, dated: 24.11.2022, in the above-titled matter, the undersigned visited various spots and stretches in Nainital town, along with the Applicant, on 18.12.2022, and thereafter proceeded to see Pangot, a hamlet situated about 15 km from Nainital, on 19.12.2022.

3. That during the visits, the undersigned noticed a number of acts that were grossly detrimental and deleterious to the fragile ecology, environment and biodiversity of this important lake town and were in complete non-compliance of various laws, rules and regulations.

4. That being an ecologically sensitive town, every single issue tends to threaten the very existence of Nainital. Therefore, all the issues confronting Naini Lake and the town are intertwined and ought to be viewed in the entirety.

5. That the undersigned sent an email, dated: 02.03.2023, to the District Magistrate, Nainital, DFO, Nainital, Member Secretary, Uttarakhand Pollution Control Board, Regional Officer- Kumaon, Uttarakhand Pollution Control Board and Executive Officer, Nagar Palika Parishad, Nainital, seeking

information, inter alia, on the minutes of last five meetings of the Tree Felling Committee, Nainital, violations recorded by the Forest Department and the Tree Felling Committee, number of hotels/resorts/lodges/home stays, the status of the Consents to Establish and Operate granted thereto, and the Water Quality Data of Naini Lake. It is submitted that except DFO, Nainital and Executive Officer, Nagar Palika Parishad, all the aforesaid addressees have failed to reply and provide the required information. The details of the information so provided are set out in the subsequent paragraphs of the instant report.

(A True Copy of the email, dated: 02.03.2023, sent by the undersigned to the District Magistrate, Nainital, DFO, Nainital, Member Secretary, Uttarakhand Pollution Control Board, Regional Officer-Kumaon, Uttarakhand Pollution Control Board and Executive Officer, Nagar Palika Parishad, Nainital is annexed herewith and marked as **ANNEXURE A-1**)

6. That some of the issues, inter alia, witnessed by the undersigned in Nainital, during his site visit, are as under:

   A. **MASSIVE TREE FELLING/CUTTING:** Numerous trees of different varieties of trees, including Oak and Cedar (Deodar), along some of the stretches, on the steep slopes (36-45 degrees, as per the categorization in IS 14496 [part 2]: 1998: Indian Standard for Preparation of Landslide Hazard Zonation Maps in Mountainous Terrains-Guidelines of the Bureau of Indian Standards), directly leading to the Naini Lake and which also constituted the immediate catchment area of the Naini Lake, was found cut. Large-scale felling of trees was seen in Ayarpatta, Nainital, near Hotel Aroma. On being inquired, the locals informed that a densely vegetated patch of around 25 trees was suddenly cleared overnight some time back, by Hotel Aroma, for creating its Parking zone. The said claims of the locals and the purported involvement of Hotel Aroma could not be verified for paucity of time and information sources.

   Massive tree felling was also noted on the roads and stretches near Hotel Naini Retreat, in Ayarpatta, Nainital. As per the locals, Hotel Naini Retreat was one of the biggest hotels in Nainital and the trees in the vicinity were

cut at the behest of the hotel for the hospitality giant's commercial interests. This claim also, further could not be verified by the undersigned, for lack of information sources.

(Photographs of some of the spots/stretches in Nainital are annexed herewith and marked as **ANNEXURE A-2**)

RECOMMENDED MEASURES: The claims of the locals about the involvement of Hotel Aroma and Hotel Naini Retreat need verification. An inquiry to this effect must be conducted by the Forest Department.

B. CONSTRUCTION AND INSTALLATION OF HEAVY IRON SHEETS AND GIRDERS ON STEEP SLOPES IN MALLITAL:

A giant Iron structure was seen in construction on a steep slope in Ayarpatta, near Hotel Naini Retreat. The massive iron foundations of the platform was rested upon and drilled into the steep slopes, after clearing the entire vegetation on the slopes below. Massive land erosion and landslides were clearly seen on the slopes immediately below the huge iron structure, as a result of this construction and the tremendous load exerted by the platform on the steep, soft slopes below.

The undersigned was informed by the Applicant that the huge structure was being constructed by Hotel Naini Retreat for parking purposes. He further informed that the said construction was being raised without assessing the bearing load of the slopes and that the immediate preliminary effect was already felt and was manifest in the form of landslides just below the iron platform. The slopes of the area were geologically very unstable and since the vegetation was cleared for such construction(s), the absorbing capacity of the hill slopes was drastically weakened. The Applicant said the local people were surprised as to how permissions to raise such large structures were granted by the authorities concerned to the commercial entity.

RECOMMENDED MEASURES: In light of the claims and statements made by the Applicant and other locals, a thorough inquiry is essential to reveal the details of the

project proponent, the permissions in place, if any, and the sanctioning authorities and officials.

C. UNTREATED DISCHARGE OF SEWAGE/WASTE WATER INTO STORM WATER DRAINS; UNTREATED DISCHARGE INTO NAINI LAKE:

The undersigned inspected the China Peak-Naini Lake storm water drain in Mallital for around 3 kilometres along its length, in some of the densely populated localities, along which it passes through. It was surprising to note that notwithstanding claims of the Uttarakhand Jal Sansthan of tapping/intercepting the entire sewage, several households were still discharging their sewage/wastewater directly into the storm water drain through conduits/channels/outlets.

The storm water drain into which the sewage/wastewater was caused to be mixed, fall directly into the Naini Lake, thereby, consequently, polluting the lake. The Applicant informed that no water quality inspections are ever carried out by the Uttarakhand Jal Sansthan or by the Uttarakhand Pollution Control Board of the said drain. The Nagar Palika Parishad also assigns no significance to this main storm water drain, the contaminated water of which is discharged directly into the Naini Lake, without treatment.

RECOMMENDED MEASURES: Given the extent of the faecal matter and filth in the said storm water drain, thorough cleaning, thereof, is required immediately. The water quality assessment of the Naini Lake and all channels/drains flowing into it is needed to be conducted by an independent reputed testing laboratory. In view of the significance of the Naini Lake, as also the cluster of lakes around, that is, Naukuchiyatal, Saattal, Bhimtal and Khurpatal, the water quality of all such lakes is urged to be conducted, preferably on a monthly basis or at least once in every quarter, by an independent reputed testing laboratory, in addition to any testing and analysis by the Utttarakhand Jal Sasthan or the Uttarakhand Pollution Control Board, to avoid any manipulations and suppressions of the actual results. This protocol needs to be developed on an urgent basis so as to ensure prevention, control and abatement of pollution in the waters of Naini and surrounding lakes, that is, Naukuchiyatal, Saattal, Bhimtal and Khurpatal.

D. ILLEGAL COVERING OF STORM WATER DRAIN:

The entire storm water drain leading to the Naini Lake was being covered with thick concrete slabs. The reason attributed by some of the shopkeepers in the vicinity to the covering of the drain was the lack of space for traffic movement and congestions that take place because of the narrow road along it.

RECOMMENDED MEASURES: The entire project details of the covering of the said storm water drain is urged to be called upon by this Hon'ble Tribunal, as to how the said construction was carried out in disregard of the observations, Orders and directions of this Hon'ble Tribunal in various cases.

E. RECKLESS DUMPING OF SOLID WASTES:

It is submitted that massive waste dumping was witnessed on and along almost all internal roads as well as the inbound and outbound roads. No compliance of Rule 20 of the Solid Waste Management Rules, 2016, under the Environment (Protection) Act, 1986 was seemed to have been made by the Nagar Palika Parishad, Nainital.

Rule 20 of the Solid Waste Management Rules, 2016 prescribes as under:

"20. Criteria and actions to be taken for solid waste management in hilly areas. - In the hilly areas, the duties and responsibilities of the local authorities shall be the same as mentioned in rule 15 with additional clauses as under:

(a) Construction of landfill on the hill shall be avoided. A transfer station at a suitable enclosed location shall be setup to collect residual waste from the processing facility and inert waste. A suitable land shall be identified in the plain areas down the hill within 25 kilometers for setting up sanitary landfill. The residual waste from the transfer station shall be disposed of at this sanitary The Solid Waste Management Rules, 2016 801 landfill.

(b) In case of non-availability of such land, efforts shall be made to set up regional sanitary landfill for the inert and residual waste.

(c) Local body shall frame Bye-laws and prohibit citizen from littering wastes on the streets and give strict direction to the tourists not to dispose any waste such as paper, water bottles, liquor bottles, soft

drink canes, tetra packs, any other plastic or paper waste on the streets or down the hills and instead direct to deposit such waste in the litter bins that shall be placed by the local body at all tourist destinations.

(d) Local body shall arrange to convey the provisions of solid waste management under the bye-laws to all tourists visiting the hilly areas at the entry point in the town as well as through the hotels, guest houses or like where they stay and by putting suitable hoardings at tourist destinations.

(e) Local body may levy solid waste management charge from the tourist at the entry point to make the solid waste management services sustainable.

(f) The department in-charge of the allocation of land assignment shall identify and allot suitable space on the hills for setting up decentralised waste processing facilities. Local body shall set up such facilities. Step garden system may be adopted for optimum utilisation of hill space."

(Emphasis supplied)

The undersigned did not notice a single hotel, resort, rest house or any other commercial accommodation which had put up hoardings, cautioning or asking the tourists/visitors not to litter in open areas and/or convey other provisions either of the Byelaws framed by the Nagar Palika Parishad or those prescribed under the Solid Waste Management Rules, 2016, under the Environment (Protection) Act, 1986.

It is further submitted that the collection of solid waste management charges from the tourists by the Nagar Palika Parishad at the entry points of Nainital is completely non-existent.

RECOMMENDED MEASURES: In view of the massive dumping taking place in Nainital, strict compliance of Rule 20 R/w Rule 15 of the Solid Waste Management Rules, 2016, under the Environment (Protection) Act, 1986 needs to be ensured. Strict compliance of the Order, dated: 31.08.2018, in O.A. No. 606/2018, In Re: Compliance of Municipal Solid Waste Management Rules, 2016 to the extent applicable, especially, with regard to the setting up of control rooms by the local bodies, be complied with.

This Hon'ble Tribunal, vide Order, dated: 31.08.2018, in O.A. No. 606/2018, had inter alia held as follows:

"23. The Tribunal is also of the view that the best practices may be compiled including setting up of Control Rooms where citizens can upload photos of garbage which may be looked into by an accountable person specified by the Local Bodies at the Local Level and by State Bodies at the State Level. Such information may be made available by the States on the website of the State Committees and if possible on the websites of Local Bodies also. The mechanism of citizens giving and receiving information may be considered. The Committees may also consider, wherever viable, guidelines for using CCTV cameras already installed or installation of fresh CCTV cameras wherever necessary at dumping or other suitable sites and footage of CCTV Cameras may be viewed at regular basis by suitable authorities. All garbage collection van may be GPS enabled to monitor its regular collection and performance audit may be considered and guidelines laid down."

Further, the directions of the Hon'ble High Court of Uttarakhand in WPPIL No. 93/2022, Jitendra Yadav Vs Union of India & Ors., also needs to be complied with, in entirety.

F. DEFUNCT, INEFFECTIVE, IMPROPERLY CONSTITUTED TREE FELLING COMMITTEE:

The Tree Felling (Permission) Committee, also referred to as the Building Construction No-Objection Committee, or the Public Works Committee (as per the Municipality Bye-laws, Nainital) has been re-constituted, vide Order, dated: 20.01.2023, issued by the Divisional Forest Officer, Nainital, for the purposes of recommending lopping of branches of trees and removal/felling of dried/decayed and dangerous trees within the municipal limits. Prior to 20.01.2023, the Tree Felling (Permission) Committee was reconstituted in 2018-19 and 2020.

The Tree Felling (Permission) Committee, Nainital, is, ex facie, more of a political panel than a committee with expert and independent, neutral minds. The very composition of the Tree Felling (Permission) Committee suggests that barring just one environmentalist, most other members, being councilors, are political, or from a hotel/resort establishment. It is beyond comprehension, coherence and reasoning as to what expertise would

hotel/restaurant/resort owners lend to the functioning of the Tree Felling (Permission) Committee.

It is reasonably clear from the composition of the aforesaid panel, that political interests and influences of the members thereof are bound to work more than the expert opinion or analysis before granting permission to fell or remove a tree.

In light of the very composition of such a significant committee, a fair and independent deliberation and decision of such an important panel cannot be expected and is highly unlikely, with the current composition.

As per the information furnished by DFO, Nainital, vide Letter, dated: 31.03.2023, in response to the email, dated: 02.03.2023, sent by the undersigned, in the year, 2017-18, 10 trees were illegally felled with Rs. 28,000 collected as fines. In 2018-19, 21 trees were illegally axed and an amount of Rs. 31,500 was realized against such offences. In 2019-20, 29 trees were cut illegally with a realization of Rs. 78,000. In 2020-21, 07 trees were felled illegally for which Rs. 2 lacs were recovered. In 2021-22, 31 trees were cut without permissions and an amount of Rs. 1,56,500 recovered against such offences. Significantly, not a single person had been arrested between 2017-18 and 2021-22, for such offences, notwithstanding provisions to that effect in the Uttar Pradesh Protection of Trees Act, 1976.

Further, within the boundaries of Naina Devi Bird Conservation Reserve, 18 forest offences were registered and Rs. 20,250 collected as fines, under the Naina Range while 25 forest offences were entered with a realization of Rs. 32,590 as penalty, under the Koshi Range.

The reply provided by DFO, Nainital, further concedes that in 88 permissions were accorded by the Forest Department as well as the Tree Felling Committee, in 2018-19. In 2019-20, 133 trees were allowed to be cut while in the subsequent year, 2020-21, 46 trees were allowed to be cleared. In 2019-20, as many as 99 sanctions were granted for the felling of trees.

(A True Copy of the Order, dated: 20.01.2023, issued by the Divisional Forest Officer, Nainital, reconstituting the

Tree Felling (Permission) Committee is annexed herewith and marked as **ANNEXURE A-3**)

(B True Copy of the Letter, dated: 31.03.2023, sent by DFO, Nainital, to the undersigned, in response to the email, dated: 02.03.2023, is annexed herewith and marked as **ANNEXURE A-4**)

RECOMMENDED MEASURES: The Tree Felling (Permission) Committee ought to be revised/reconstituted, with more environmentalists, expert members or at least persons qualified in Forestry, Horticulture/Botany/Environmental Science/Agriculture, so as to effectuate an independent, efficacious, reasonable and scientific assessment of each tree felling application or proposal. The Forest Department must consider having experts from institutions such as GB Pant National Institute of Himalayan Environment (NIHE), Forest Research Institute (FRI), Kumaun University etc., as members of the Tree Felling (Permission) Committee. Every application/proposal for tree felling must be scrutinized more rigorously, keeping in mind the micro-ecological and climatic aspects of the area(s) where such tree(s) is/are proposed to be felled.

The said Committee must further be made to operate not only within the municipal limits of Nainital but also outside such boundaries, in the whole of Nainital district, including all Panchayat areas. Such a measure would also prevent illegal felling of trees and shall act as a surveillance mechanism in the areas beyond the municipal peripheries.

The undersigned strongly recommends **setting up of such Tree Felling (Permission) Committees in all districts in the State of Uttarakhand**.

G. TREES MADE TO DRY UP, SUFFOCATED AFTER BEING COMPACTED WITH CONCRETE; MEAGRE FINES ENCOURAGING OFFENDERS:

The undersigned was informed by several locals that persons desirous of raising constructions on private lands with trees, knowing that they would not be accorded tree

cutting permissions by the forest department, usually do not cut such trees and allow such trees to remain within their under-construction premises. Over a period of time, as the tree faces stress and gets weakened owing to being surrounded by building and concrete foundations or materials near its roots system, it dries up on its own in which case it becomes easier for them to apply for removal or cutting with the Forest Department and the permission, in such a scenarios, therefore, becomes all the more easier.

It emerged from the information regarding the working of the Forest Department that in cases of illegal felling of trees (outside forest areas/forest lands), a penalty of only up to Rs. 25,000 per tree was collected from the offender, under the provisions of U.P. Protection of Trees Act, 1976. Such a low-end penal scenario, in fact, encourages people to illegitimately cut a tree for building or commercial purposes, knowing that they would get away by paying a meager fine of Rs. 25000 for a tree, as compared to their business returns and other high stake benefits, than acting as a deterrent for illegal tree cutting or felling.

RECOMMENDED MEASURES: Before levying the penalty for cutting or felling or damaging a tree in any manner, without permission, regard must be held to the present value, intrinsic and instrumental value of trees, ecosystem services rendered by the trees, carbon sequestration benefits, heritage value, etc, in accordance with the Guidelines, framed by the Committee, in terms of the Order, dated: 25.03.2021, passed by the Hon'ble Supreme Court in SLP(Civil) No. 25047/2018, *Association for Protection of Democratic Rights & Anr. Vs. The State of West Bengal & Ors.*

The penalty for illegally cutting or felling or damaging a tree in any manner must be increased to at least up to Rs. 50000, from the present Rs. 25000.

H. IMPROPER, INCOHERENT RECORDS OF HOTELS/RESORTS/REST HOUSES/HOMESTAYS/LODGES IN NAINITAL:

According to the Letter, dated: 17.04.2023, of the Nagar Palika Parishad, Nainital, to the undersigned in response to his email, dated: 02.03.2023, the Nagar Palika Parishad has informed that Lodging Licenses have been granted, under the provisions of the Sarais Act, 1867 to only 148 hotels and that at present, the registration of new hotels/resorts/guest houses/homestays etc. is being done by the Tourism Department.

It is submitted that contrary to the stated figure of 148 hotels, Nainital has 600-700 hotels /resorts/guest houses/homestays etc. Different numbers of hotels, resorts etc. with different departments such as the Tourism Department, Uttarakhand Pollution Control Board, Uttarakhand Jal Sansthan and the District Level Development Authority are bound to create serious discrepancies in terms of planning, regulation, assessment of wastewater/sewage discharge, number of outlets, waste generation, drainage, drinking water, sanitation, illegal constructions etc.

A true and correct assessment of the number of outlets, discharge of wastewater/sewage and generation of waste cannot, thus, be achieved.

(A True Copy of the Letter, dated: 17.04.2023, of the Nagar Palika Parishad, Nainital, to the undersigned in response to his email, dated: 02.03.2023, is annexed herewith and marked as **ANNEXURE A-5**)

RECOMMENDED MEASURES: It is recommended that the Tourism Department, Uttarakhand Pollution Control Board, Uttarakhand Jal Sansthan and the District Level Development Authority remain on the same page in terms of the number(s) of the hotels /resorts/guest houses/homestays etc. and registration thereof, and a regular coordination in this regard as also in the planning, execution and appraisal of various projects, ought to exist. **It is urged that the Uttarakhand PCB be directed to furnish the status of Consents to Establish and Consents to Operate of all hotels/resorts/rest houses/home stays etc. operating in Nainital, as on date, under the Air and Water Acts.**

7. That Pangot, a hamlet, situated around 15 km from Nainital, is struggling with, inter alia, the issues hereunder:

A. RECKLESSS, UNSCIENTIFIC VERTICAL HILL CUTTING, CAUSING MASSIVE SLOPE EXPOSURE AND EXPOSURE OF ROOTS OF TREES:

At least several hundred trees on the steep slopes along the roads, leading to and emerging from Pangot, were found critically damaged and were on the verge of drying up or falling down. This was due to abrupt, unscientific and reckless vertical hill cutting in the process of road-widening, leading to the exposure of the slopes and permanent slope instability, which eventually exposed the root systems of such trees, along with the other ground vegetation, consequently causing the loosening of top soil and becoming one of the primary reasons for the landslides along that particular part of the slopes.

Several landslides were seen on the stretches and spots where roots of the trees were exposed and vegetation cleared in the process of vertical hill cutting

The High Powered Committee, constituted by the Hon'ble Supreme Court, in the Char Dham matter, in its report, also pointed out to this fact.

(Copy of the relevant parts of the High Powered Committee, constituted by the Hon'ble Supreme Court, in the Char Dham matter, is annexed herewith and marked as **ANNEXURE A-6**)

RECOMMENDED MEASURES: The number of trees damaged on the steep slopes along the roads passing through Pangot ought to be determined and appropriate adequate compensatory afforestation measures be put in place, keeping in mind the species of trees damaged. Any hill cutting has to be carried out only after duly factoring in the standards of the hill slope angles, as provided in the Hill Road Manual of the Indian Roads Congress 1998.

B. UNREGULATED CONSTRUCTION OF MULTI-STOREY HOTELS AND RESORTS IN PANGOT:

Though Pangot is squarely situated within the Naina Devi Bird Conservation Reserve, a large number of multi-storey hotel and resort buildings have just been constructed

while several others are in the process of construction, on the steep hill slopes, in Pangot. It was informed by some of the locals that most of such constructions were and are being raised, without prior approvals of the Ministry of Environment, Forest & Climate Change, under Section 2 of the Forest (Conservation) Act, 1980 and mandatory approvals from the National Board for Wildlife (NBWL), under the provisions of the Wildlife (Protection) Act, 1972. Massive landslides were also seen in and around Pangot.

The information furnished by DFO, Nainital, vide Letter, dated: 31.03.2023, in response to the email, dated: 02.03.2023, sent by the undersigned, states, *"No application regarding construction of Hotels/Resorts/Rest Houses/Lodges/Home Stays of Pangot, Nainital was received by the Office of Divisional Forest Officer, Nainital. There is no record regarding permit for Tourism Activities I Pangot granted by Chief Wildlife Warden, Uttarakhand, Dehradun, under Section 28!) of the Wildlife Protection Act, 1972 …Hence it is requested to obtain the information of Point No. 4,5 & 6 as per above mentioned letter to the concerning offices."*

RECOMMENDED MEASURES:

Since the area in and around Pangot is extremely rich in avian wildlife and biodiversity, it is submitted that it is extremely important to know the status of Environmental Clearances of all such hotel/resort buildings, prior approvals of the Ministry of Environment, Forest & Climate Change, under Section 2 of the Forest (Conservation) Act, 1980, the status of Consents to Establish and Operate thereof from the Uttarakhand Pollution Control Board and the status of wildlife approvals of such large constructions from the NBWL.

It is humbly prayed that directions be issued by this Hon'ble Tribunal to the State of Uttarakhand and its concerned instrumentalities, including the State Pollution Control Board and the State Chief Wildlife Warden to identify the number and size of structures raised within the Protected Area and the MOEF&CC to submit the records in relation to ECs, Wildlife Clearances and Consents to Establish and Operate of all such structures within the Naina Devi Himalayan Bird Conservation Reserve.

8. That vide Order, dated: 25.03.2021, the Hon'ble Supreme Court in SLP (Civil) No. 25047/2018, *Association for Protection of Democratic Rights & Anr. Vs The State of West Bengal & Ors.*, had constituted a Committee to, inter alia, develop a set of scientific and policy guidelines to govern decision making with respect to cutting for trees for developmental projects.

   The relevant parts of the Order dated: 25.03.2021 passed by the Hon'ble Supreme Court in SLP (Civil) No. 25047/2018 are extracted hereunder:

   "…

   In view of the aforesaid concept, based upon the suggestions of the parties before us, we constitute an expert committee of the following:

   (a) Dr. MK Ranjitsinh Jhala, wildlife expert and former Chairman of the Wildlife Trust of India – Chairman of the Committee;

   (b) Sri. Jigmet Takpa, Joint Secretary, Ministry of Environment, Forests and Climate Change- Member Secretary of the Committee;

   (c) Sri. Arun Singh Rawat, DG, Indian Council for Forestry Research- Member;

   (d) Prof. Sandeep Tambe, (Indian Forest Service), currently working as Professor of Forestry at the Indian Institute of Forest Management, Bhopal- Member;

   (e) Sri. Gopal Singh Rawat, former Dean and Director, Wildlife Institute of India- Member;

   (f) Dr. Nilanjan Ghosh, Director, Observer Research Foundation, Kolkata, an expert in ecological economics- Member and

   (g) Sri. Pradeep Krishen, Environmentalist- Member.

   The Committee shall discuss and recommend on the following mandate:

   (a) Develop a set of scientific and policy guidelines that shall govern decision making with respect to cutting of trees for developmental projects.

   (b) These guidelines may specify the species of trees in categories based upon their environmental values considering the age and girth of the trees etc.

   (c) The guidelines may provide special treatment for geographical area or eco-sensitive area, they may identify areas which need to be regulated and even identify a minimum threshold beyond which the guidelines will apply.

   (d) The guidelines shall prescribe a mechanism for assessment of both intrinsic and instrumental value of the trees, based not only on the value

of timber, but also the ecosystem services rendered by the trees and its special relevance, if any, to the habitat of other living organisms, soil, flowing and underground water.

(e) The guidelines shall also mandate rules regarding alternate routes/sites for roads/projects, and possibilities for using alternate modes of transport like railways or water-ways.

(f) The guidelines shall also prescribe the mode of compensation financial and otherwise, the stage of depositing such compensation and the process that governs the computation and recovery. In this regard, the committee may consider the existing regulatory framework regarding calculation of Net Present Value (NPV) and may suggest necessary modification.

(g) In addition, the guidelines shall also specify the manner and mechanism of compensatory afforestation to be carried out using the deposited compensation, consistent with the native ecosystem, habitat and species.

(h) The Committee may consider the need for any permanent expert body and its proposed structural form.

(i) Any other issue incidental to the aforesaid objectives."

9. That the seven-member Committee, constituted by the Hon'ble Supreme Court, as above, in its Report, dated: 05.01.2022, recommended the **constitution of a Tree Conservation Authority at various levels**, for protecting public-owned trees on non-forest land (PTNFL), such as those along highways, roads, canals and parks (excluding farm trees, agroforestry and others on privately owned trees).

   The Committee recommended as follows:

   "…We found that while PTNFL are protected under various national and state laws, the main function provided to local authorities under these laws is to protect them from individuals and not from public projects that are emerging as the biggest drivers of their destruction. When forests are diverted for development, the Forest Conservation Act, 1980, lays down a procedure of compensatory conservation. But when it comes to protecting PTNFL from development projects, there is a policy void. In the absence of a national policy, the doctrine of fait accompli usually comes into play, with tree-felling approvals rendered as a mere formality when projects have already been sanctioned and awarded. Also, in most of the states, there is a lack of a mitigation, valuation and compensation mechanism in place. Our recommendations are as follows:

   • To be able to value trees using the benefit-based approach, we found a dearth of scientific studies in the Indian context. Hence, we provide a framework for valuing trees based on the cost-based approach of transplantation and substitution, using the trunk formula with the

species, size, condition and location as input variables, as described in Appendix 1.3.

• For protecting PTNFL, there is a need for a national model Act that will codify the functions, powers and composition of a tree conservation authority at various levels, mainstream tree conservation aspects in developmental planning, articulate the mitigation hierarchy to govern decision-making, enable public participation, prevent abuse of trees, lay down the monitoring protocol and other ancillary aspects to be adopted by state governments in a time-bound manner, while taking into account their local context and practices related to the veneration of individual trees, tree species and the religious significance of tree stands."

(A True Copy of relevant parts of the Report dated: 05.01.2022, submitted by the seven-member Committee, before the Hon'ble Supreme Court is annexed herewith and marked as **ANNEXURE A-7**)

10. That the felling of trees outside the Reserved and Protected Forests, or trees situated in cantonment area, in Uttarakhand (which was part of Uttar Pradesh, till 09.11.2000), is regulated under the provisions of the Uttar Pradesh Protection of Trees Act, 1976.

Section 4 of the Act, places restrictions on the felling and removal of trees.

Section 4 of the said Act holds as under:

"4. Restriction on felling and removal of trees. - Except as provided in this Act or the rules made thereunder, no person shall-

(a) fell any tree standing on any land, whether included in a holding or not;

(b) cut, remove or otherwise dispose of any tree other than a tree which is completely dead and has fallen without the aid of human agency on any such land."

Section 7 obligates every person to whom permission has been granted to fell, cut, remove or dispose of any tree to plant two trees in lieu of that tree. Section 7 is reproduced as under:

"7. Obligation to plant trees. - Every person, to whom permission has been granted under this Act to fell, cut, remove or dispose of any tree, shall be bound to plant and tend two trees in place of every tree in the

area, from where such tree has been felled, cut, removed or disposed of by him under such permission :
Provided that the competent authority may for reasons to be recorded in writing, permit lesser number of trees to be planted, or trees to be planted in any different area, or exempt any person from the obligation to plant or tend any tree."

Section 10 provides for the penalty, which is imprisonment which may extent to six months or with fine which may extend to one thousand rupees or with both. Section 7 holds as follows:

"10. Penalty for felling or removal of trees in contravention of Section 4. - Whoever fells or causes to be felled any standing tree, or cuts, removes or otherwise disposes of any fallen tree, in contravention of the provisions of Section 4, or contravenes any condition of any permission granted under this Act, shall be punished with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both."

Section 13 of the said Act confers power on a forest officer or Police Officer to arrest without warrant. Section 13 provides as follows:

"13. Power to arrest without warrant. - (1) Any Forest Officer not below the rank of a Forest Ranger or police officer, not below the rank of a Sub-Inspector, may without a warrant, arrest any person against whom there is reason to believe that he has been concerned in any offence under this Act :
Provided that in relation to the hill area the reference to Sub-Inspector in this sub-section shall be construed as a reference to Naib-Tehsildar.
(2) Every officer making an arrest under this section shall, without unnecessary delay and subject to the provisions of this Act as to release on bond, take or send the person arrested before the Magistrate having jurisdiction in the case, or to the officer-in-charge of the nearest police station.
(3) Any person arrested under this section shall be released on his executing a bond to appear, if and when so required, before the Magistrate having jurisdiction in the case."

Section 16 casts duty on the Forest Officer, Lekhpal, Panchayat Secretary, Police Constable, Assistant Horticulture Inspector or Assistant Soil Conservation Inspector to furnish immediate information of any offence being committed under the Act. Section 16 is reproduced as under:

"16. Contravention of Act to be reported by certain officers. - It shall be the duty of every Forest Officer, Lekhpal, Panchayat Secretary, Police Constable, Assistant Horticulture Inspector or Assistant Soil Conservation Inspector or any officer superior to them-

(a) to give immediate information coming to his knowledge, of any contravention of Section 4 and of preparation to commit such contravention to the competent authority, and

(b) to take all reasonable measures in his power to prevent such contravention which he may know or have reason to believe that it is about or likely to be committed."

11. That the identification and protection of **Heritage Trees** is indispensable to maintaining the pristinity of trees and forests and the culture in the hill state of Uttarakhand. A significant share of tourism to the state can be achieved from **'Tree-Tourism'** alone, by identifying and conserving old, heritage trees, not only in Nainital, but across the state. **Heritage lanes/Heritage walks** can be created around and along Heritage Trees.

The parameters for identification and classification of a tree as a Heritage Tree may be as follows:

a. Tree being of 100 years or older, or

b. Tree related to epic/mythological events, historical events, Important events on timescale, eminent leaders and personalities, memorials, religious beliefs/traditions/conventions/customs/practices, or

c. Trees being revered/worshipped since centuries as a sacred grove, or

d. Tree facing extinction or the tree species having been discovered for the first time, or

e. Trees listed as a Threatened Species in the List of the Threatened Plants of India, or The India Plant Red Data Book, published by the Botanical Survey of India, or

f. Trees situated on Community Lands free of any land-related disputes/issues, or

g. Trees whose unique, peculiar characteristics are different from the general characteristics of such species, or

h. Trees with any other special criterion developed by botanical/forestry/horticulture experts in the state.

A tree meeting any of the above criteria ought to be identified/inventorised, classified and protected as a Heritage Tree.

The State of Uttarakhand may adopt the model of the State of Uttar Pradesh in identifying and conserving the Heritage Trees.

(A True Copy of a Government Order, dated: November 2019, issued by the State of Uttar Pradesh in relation thereto, is annexed herewith and marked as **ANNEXURE A-8**)

12. That a Study on the heritage trees in India and various countries in the world, titled, 'Heritage Trees of Urban India: Importance and their Protection', authored by Ms. Seema Mundoli and Ms. Harini Nagendra, professors at Azim Premji University, Bengaluru, emphasizes on the immense tourism, recreational and ecosystem benefits brought about by the Heritage Trees.

The study states:

"*In Beijing, China, aluminium signs of varying sizes are hung to draw attention to the oldest trees and highlight their heritage value…In Sydney, Australia, any tree with a diameter of 300 mm (around 12 inches) or above are protected as heritage trees… In Los Angles, United States of America (USA), is the Eagle Tree, a 70 feet high California sycamore (Pseudotsuga menziesii) so named by residents because of the large-sized eagles that once nested in the tree. This tall tree towers over everything else in the landscape and was also used as a boundary marker by the Spanish colonists. Acknowledging the tree's heritage value is a bronze plaque… Similarly, across cities in the USA there are several trees designated as heritage trees for the height and diameter to which they grow…A tulip tree (Liriodendron tulipifera) in the Bronx in New York City is 66 inches in DBH and 150 feet tall. Many other trees can be found in the city that are marked as Great Trees and protected by the Department of Parks and Recreation.*

To the East, in Bangkok, Thailand, the peepul (Ficus religiosa) found in Buddhist monasteries are identified as heritage trees, along with large-sized raintrees (Albizia saman).

Cape Town, the second most populated city in South Africa has several trees of historical importance. In a suburb stands the Old Slave Tree, a 500-year-old milkwood (Sideroxylon inerme). The tree is named thus because it was under this tree that slaves were bought and sold, and some slaves were even hung to death from the tree's branches.

Across the United Arab Emirates, and in the city of Dubai the ghaf tree (Prosopis chineraria) was accorded heritage status by King Sheik Zayed—not because it was rare but because of its many uses to the locals.

Such is the regard with which these heritage trees are held. Similarly, across the Atlantic in the USA the American Elm (Ulmus americana) found across the country is also seen as a cultural icon.

For example, in Prague, the capital city of the Czech Republic, trees are planted along roads and in intersections to mark anniversaries of significance such as the formation of the Republic, or to mark the day World War II ended."

(A True Copy of the Study titled, 'Heritage Trees of Urban India: Importance and their Protection' is annexed herewith and marked as **ANNEXURE A-9**)

RECOMMENDATIONS:

On the basis of site-visits and in light of the facts and circumstances as stated hereinabove and **in addition to the Recommended Measures** set out in the paragraphs above against each of the issues noted by the undersigned and the Recommendations contained in the Joint Inspection Report, it is, most respectfully, prayed that this Hon'ble Tribunal may be pleased to pass appropriate directions in terms of the following recommendations:

A. The Forest Department must constitute a Task Force and set up a 24x7 Helpline Number, a Control Room or Cell, along with a dedicated Online Portal/website/App, equipped with all necessary IT infrastructure, with decentralisd monitoring, for receiving and addressing complaints and concerns about tree felling and forest offences. Such a mechanism must operate in the urban as well as rural areas of Nainital district. The State of Uttarakhand must operate this grievance redressal mechanism, in all districts across the state. Such a mechanism needs to be adopted by all States/UTs.

B. Sanctions/approvals to any structure(s) be granted only after thoroughly examining and factoring in the slope angles/slope stability, topography, geological conditions, green cover, hydrological factors such as presence of springs or any other water resources and eco-fragility of that particular area or spot etc.

C. Water quality analysis of Naini Lake, along with Naukuchiyatal, Saattal, Bhimtal and Khurpatal Lakes of last two years be called for by this Hon'ble Tribunal.

D. Water quality analysis of Naini Lake, along with Naukuchiyatal, Saattal, Bhimtal and Khurpatal Lakes be conducted, preferably on a monthly basis or at least once in every quarter, by an independent, reputed testing laboratory, in addition to any testing and analysis by the Utttarakhand Jal Sasthan or the Uttarakhand Pollution Control Board, to avoid any manipulations and suppressions of the actual results. This protocol needs to be developed on an urgent basis so as to ensure prevention, control and abatement of pollution in the waters of Naini and surrounding lakes. The data so recorded must be submitted before this Hon'ble Tribunal, on a quarterly basis. Water Quality electronic sign boards/display boards be installed at the entry/access point of Naini Lake, along with Naukuchiyatal, Saattal, Bhimtal and Khurpatal Lakes.

E. No storm water drain, passing through the catchments or other areas and leading to the lakes, be concretized, covered in any manner, whatsoever.

F. Strict compliance of Rule 20 of the Solid Waste Management Rules, 2016, ought to be ensured by the Nagar Palika Parishad, Nainital. The direction contained in Order, dated: 31.08.2018, passed by this Hon'ble Tribunal, in O.A. No. 606/2018, *In Re: Compliance of Municipal Solid Waste Management Rules, 2016*, with regard to the setting up of Control Rooms, where citizens can upload photos of garbage etc., give and receive information, installation of CCTV cameras at dumping or other suitable sites, be strictly complied with.

G. The Tree Felling (Permission) Committee for Nainital ought to be revised/reconstituted, with more environmentalists, expert members or at least persons qualified in Forestry, Horticulture/Botany/Environmental Science/Agriculture, so as to effectuate an independent, efficacious, reasonable and scientific assessment of each tree felling application or proposal.

H. Tree Felling (Permission) Committees must be constituted in all districts in the State of Uttarakhand.

I. The penalty for illegally cutting or felling or damaging a tree in any manner must be increased to at least up to Rs. 50000, from the present Rs. 25000.

J. Number of trees damaged on the steep slopes along the roads passing through Pangot ought to be determined and appropriate adequate compensatory afforestation measures be put in place, bearing in mind the species of trees damaged. Any hill cutting has to be carried out only after duly factoring in the standards of the hill slope angles, as provided in the Hill Road Manual of the Indian Roads Congress 1998. Since root systems of trees are seen exposed on almost every road/stretch in Uttarakhand owing to abrupt, unscientific and reckless vertical hill cutting in the process of road-widening, which also results in loosening of top soil and landslides, such an exercise needs to be conducted in almost forest division and district in the state.

K. No fresh constructions in Pangot be allowed without forest approvals from the Central Government under Section 2 of the Forest (Conservation) Act, 1980, Consents to Establish and Operate under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 from the Uttarakhand Pollution Control Board and wildlife approvals from the National Board for Wildlife.

L. Master Plans and Carrying Capacity be prepared for Pangot and all other tourist destinations in Nainital, as well as other districts of the state.

M. The recommendations of the seven-member Committee, constituted by the Hon'ble Supreme Court in SLP (Civil) No. 25047/2018, *Association for Protection of Democratic Rights & Anr. Vs The State of West Bengal & Ors.*, be followed in entirety.

N. The Police and the Forest officers must resort to make arrests under Section 13 of the Uttar Pradesh Protection of Trees Act, 1976 in cases where the gravity of the tree felling offence is high, following registration of a case against such person(s).

O. Apart from the forest officers, directions may be issued to Lekhpal, Panchayat Secretary, Police Constable, Assistant

Horticulture Inspector or Assistant Soil Conservation Inspector or any officer superior to them to give immediate information related to commissioning of any tree offence and to take all reasonable measures in his power to prevent the commissioning of such offence, in terms of Section 16 of the Uttar Pradesh Protection of Trees Act, 1976.

P. 'Tree Tourism' must be promoted across the state; Heritage lanes/Heritage walks be created around and along Heritage Trees.

Q. The State must set up, what may be called as 'Uttarakhand Natural Heritage Board', for the purposes of identifying and protecting the existing as well as new natural heritage spots/sites. Such a board must have decentralized set-up, with local level committees, comprising environmentalists and persons from local communities.

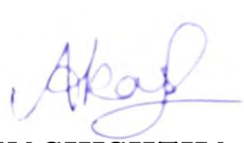
R. Carrying Capacity of Nainital be determined, based on the present geological, hydrological, physical, topographical, drainage, sanitation, waste management, vegetation, tourist volume and other factors.

S. Biodiversity Management Committee (BMC) must be constituted, for Nainital as well as all other districts, if not already constituted, under the provisions of Biological Diversity Act, 2002.

T. Any fresh plantations or compensatory afforestation must be based on 'Ecosystem approach', 'Ecosystem resilience', where the focus is not on plantation alone but identification of that particular ecosystem, creation/recreation thereof, and takes into account the ground vegetation, middle layer and the canopy density.

U. The undersigned may be allowed to place on record further material(s), document(s) and Report(s) for the adjudication of the case.

DRAWN AND FILED BY:



AKASH VASHISHTHA
(Advocate)

[Amicus Curiae]

490, Lawyers' Chamber Block-II,
Delhi High Court, New Delhi-110002
Email: akashvashishtha.06@gmail.com Ph.: 9717006866

95

ANNEXURE A/1

Gmail

AKASH VASHISHTHA <akashvashishtha.06@gmail.com>

For providing information in O.A. No. No. 518/2022, before Hon'ble NGT

1 message

AKASH VASHISHTHA <akashvashishtha.06@gmail.com> 2 March 2023 at 12:12
To: dm-nai-ua@nic.in, "dfonainital@gmail.com" <dfonainital@gmail.com>, msukpcb@yahoo.com

To, Dated: 02.03.2023

1. District Magistrate, Nainital.
2. Divisional Forest Officer, Nainital.
3. Member Secretary, Uttarakhand Pollution Control Board
4. Regional Officer – Kumaon, Uttarakhand Pollution Control Board
5. Executive Officer, Nagar Palika Parishad, Nainital.

Sub: For providing information in O.A. No. No. 518/2022, Vivek Verma Vs State of Uttarakhand, before Hon'ble National Green Tribunal

Dear Sir/Madam,

Your attention is drawn towards the Order, dated: 24.11.2022, passed by the Hon'ble National Green Tribunal in Original Application No. 518/2022, Vivek Verma Vs State of Uttarakhand, vide which I had been appointed Amicus Curiae, by the Hon'ble Tribunal.
Vide Order, dated in the aforesaid matter, the

In this regard, certain relevant and important information is required to be filed by me before the Hon'ble Tribunal, which is as under:

1. Minutes of last five meetings of the Tree Felling Committee, Nainital, along with copy of the Letter of Constitution/Reconstitution of the said committee.
2. Number of violations recorded by the Forest Department as well as the Tree Felling Committee, Nainital for illegal felling/cutting of trees in Nainital district, in last five years. The total amounts collected as fines, number of persons arrested for offences under the Protection of Trees Act.
3. Number of permissions granted by the Forest Department as well as the Tree Felling Committee, Nainital for felling/cutting of trees in Nainital district, in last five years.
4. Number of hotels/resorts/rest houses/lodges/home stays as well as other commercial accommodations (registered as well as unregistered) in Nainital.
5. Status of the Consents to Establish and Consents to Operate granted by the Pollution Control Board to hotels/resorts/rest houses/lodges/home stays as well as other commercial accommodations in Nainital (including Pangot), as on date.
6. Water Quality Data of Naini Lake of last two years (2021 onwards).
7. Status of the approvals granted by the National Board for Wildlife (NBWL), under the Wildlife Protection Act, 1972 to hotels/resorts/rest houses/lodges/home stays as well as other commercial accommodations in Pangot, falling within the Naina Devi Bird Conservation Reserve.

Please provide the aforesaid information at the earliest, but no later than 15 days from the date of receipt of this email communication.

Thanks,
Yours Faithfully,

Akash Vashishtha

(Advocate and Amicus Curiae)
Ph.: 9717006866

---

2 attachments

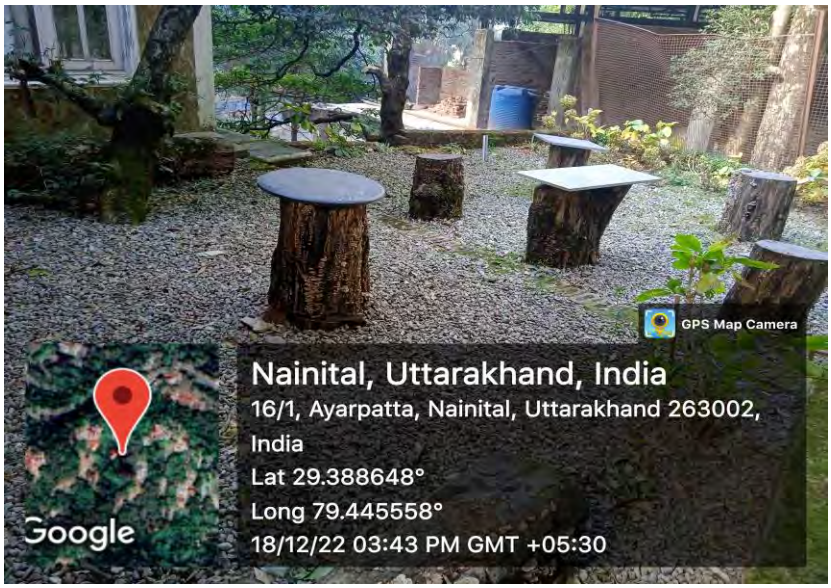
For information in NGT matter.doc
26K

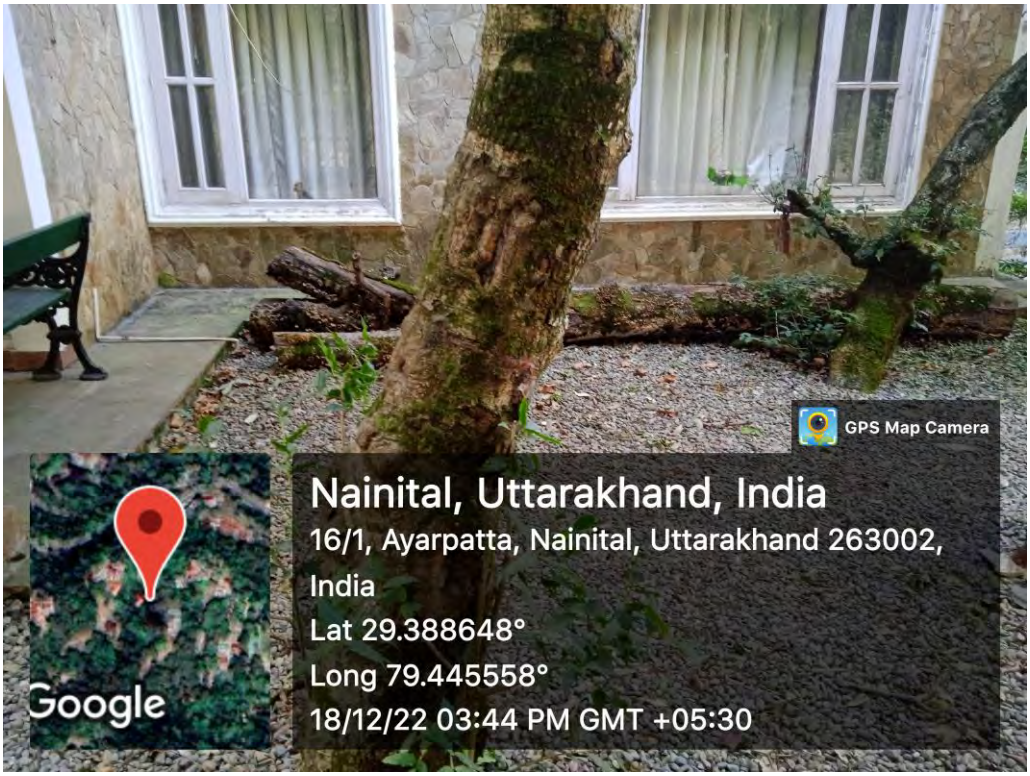
Order.pdf
112K

-TRUE COPY-

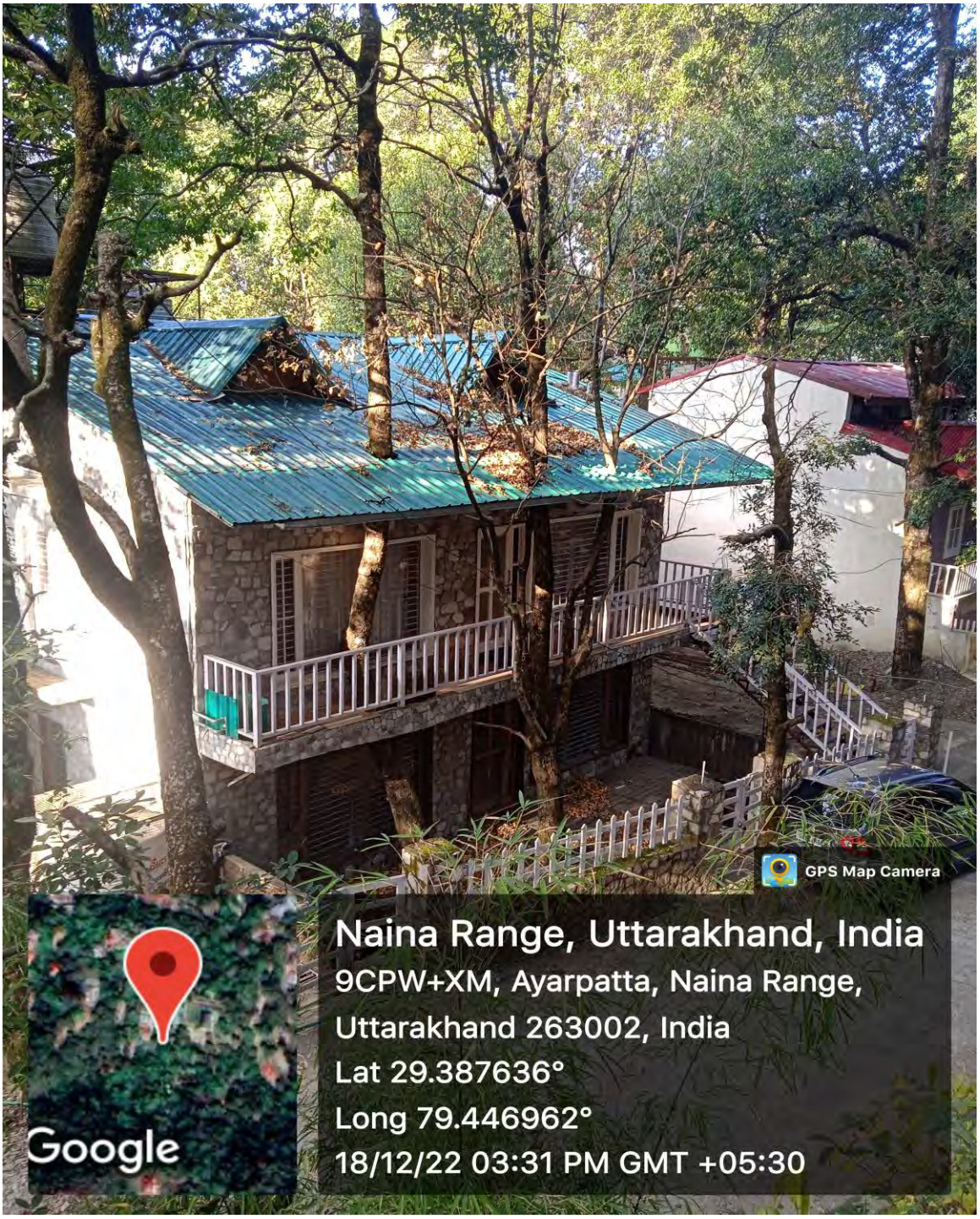
ANNEXURE A-2

GPS Map Camera
Nainital, Uttarakhand, India
16/1, Ayarpatta, Nainital, Uttarakhand 263002, India
Lat 29.388654°
Long 79.445564°
18/12/22 03:43 PM GMT +05:30
Google

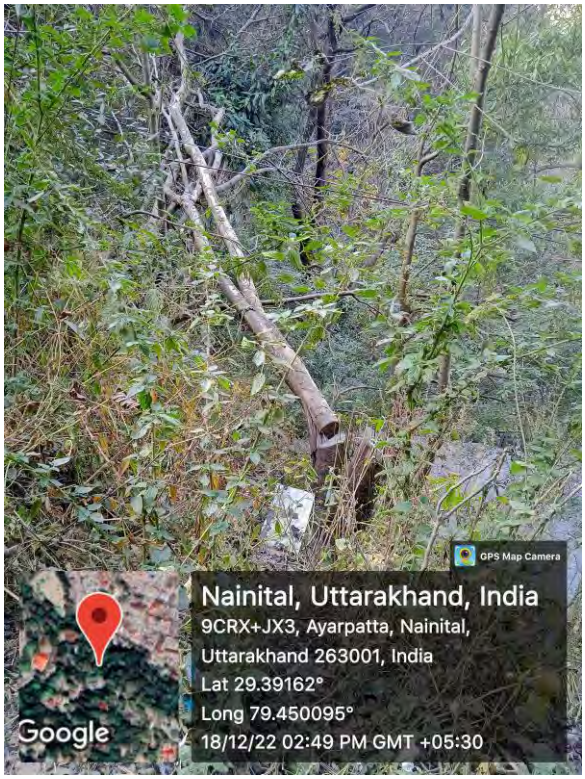

GPS Map Camera
Nainital, Uttarakhand, India
16/1, Ayarpatta, Nainital, Uttarakhand 263002, India
Lat 29.388648°
Long 79.445558°
18/12/22 03:43 PM GMT +05:30
Google

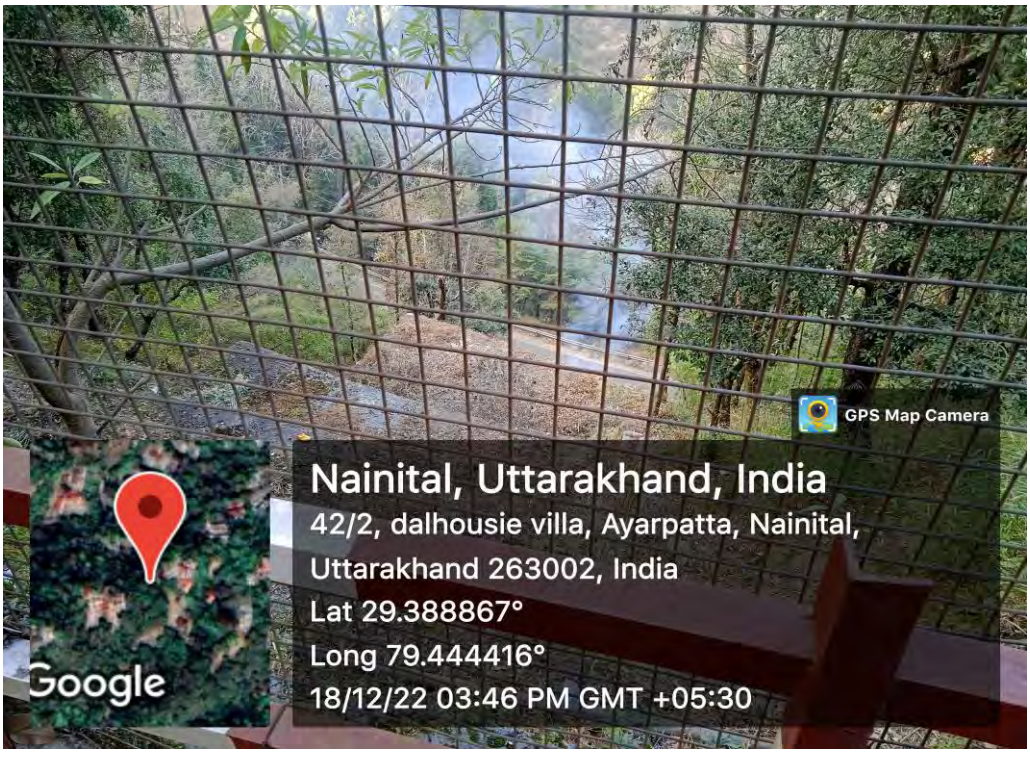

GPS Map Camera
Nainital, Uttarakhand, India
16/1, Ayarpatta, Nainital, Uttarakhand 263002, India
Lat 29.388648°
Long 79.445558°
18/12/22 03:44 PM GMT +05:30
Google

GPS Map Camera
Nainital, Uttarakhand, India
Bara Bazaar, Mallital, 9FR2+H4F, Mall Rd, Ayarpatta, Nainital, Uttarakhand 263001, India
Lat 29.391519°
Long 79.450423°
18/12/22 02:53 PM GMT +05:30
Google

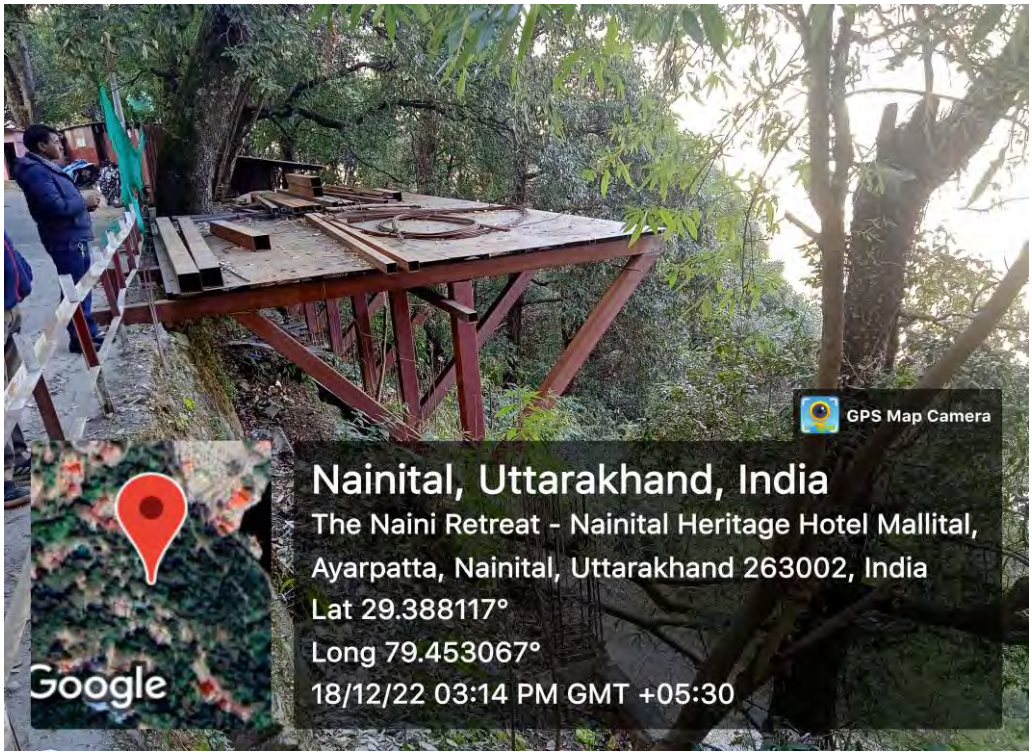


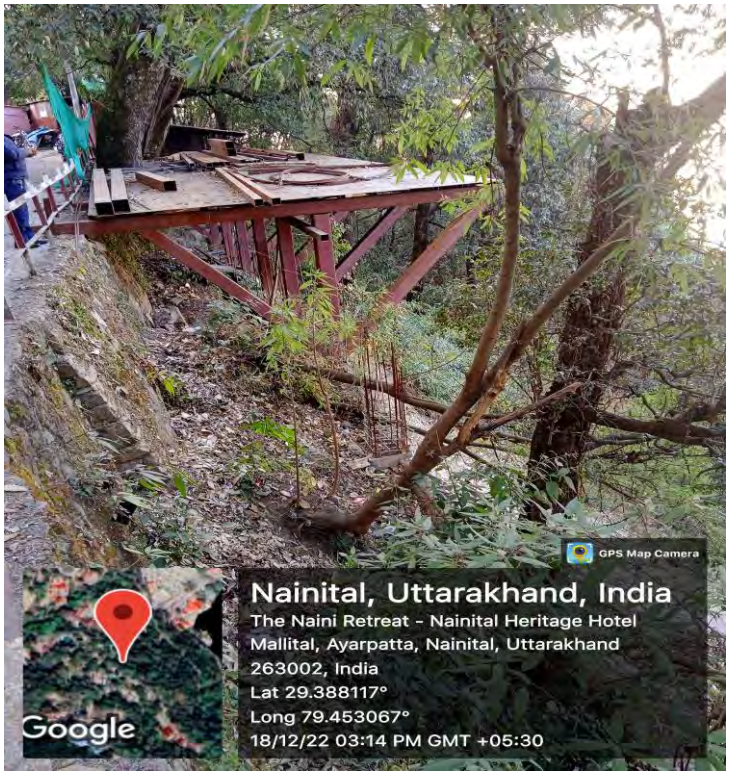
Apprehending that permissions would not be granted for cutting/felling and in order to avert fines, most house owners construct very closely to the trees within their premises so as to suffocate and dry up such trees. Over a period of time, when such trees get dried and decayed, they cause it to be removed easily, thereby escaping the liability.



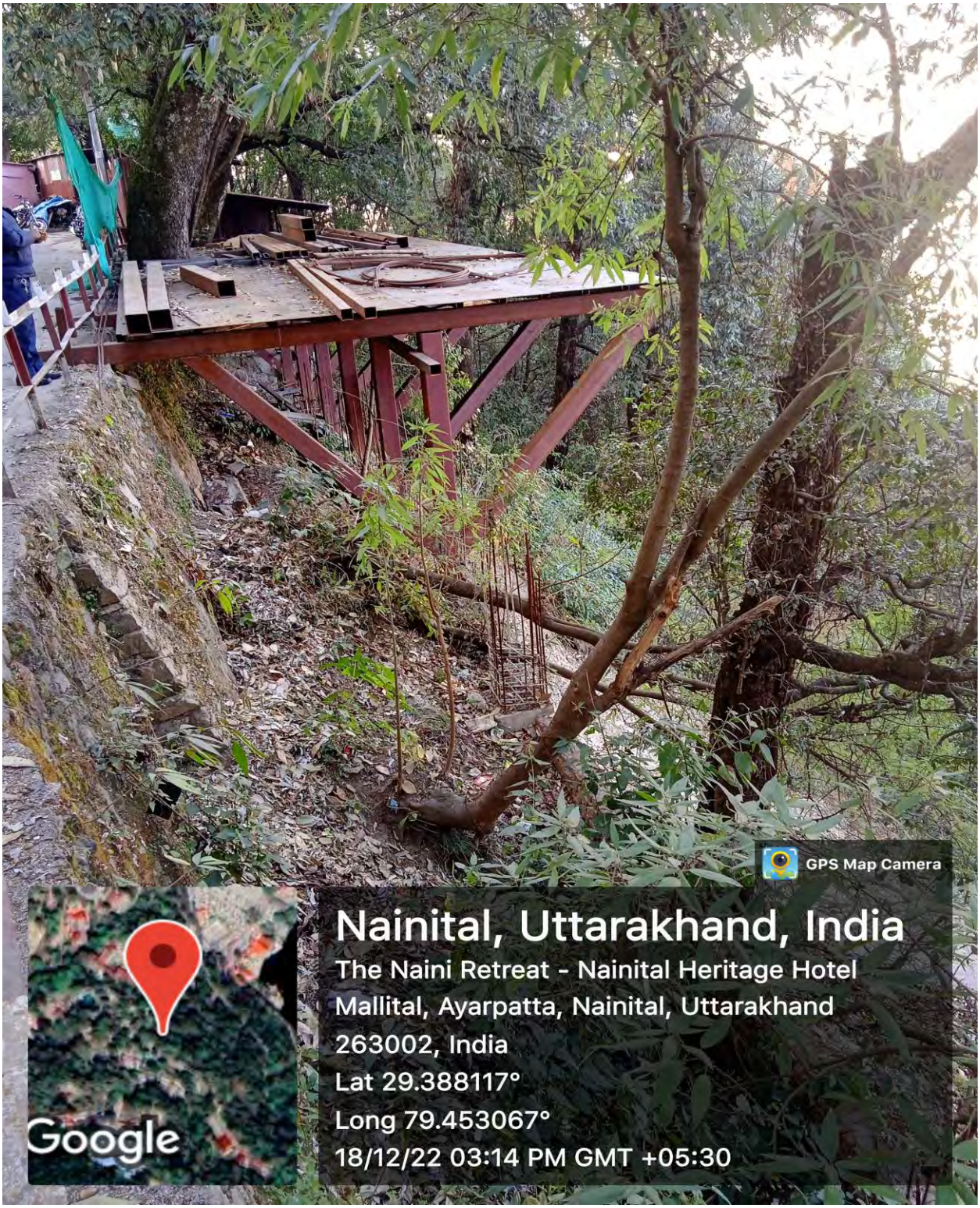


Fires are caused so as to clear the vegetation at a spot/site, where some activity is to be carried out.

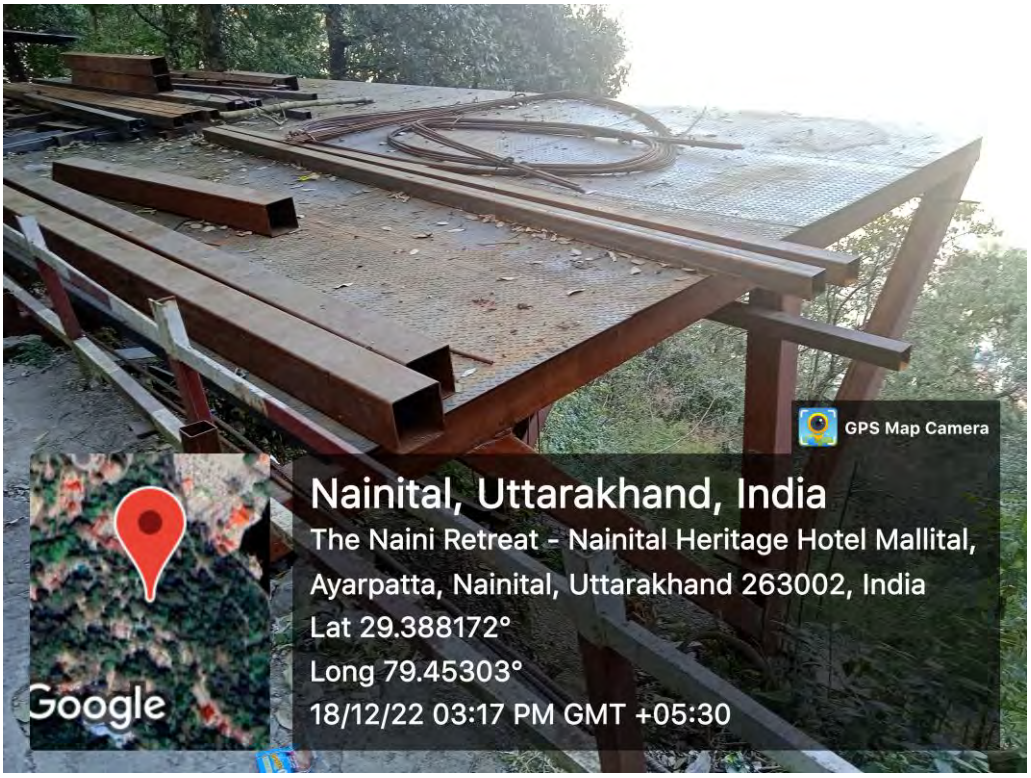


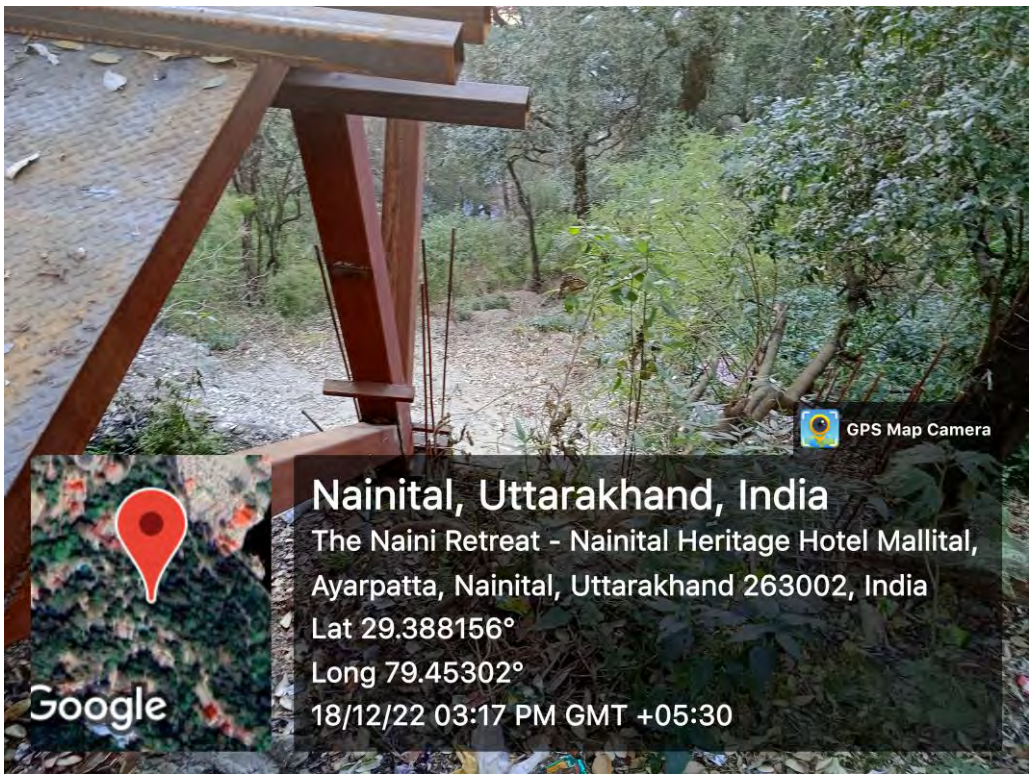


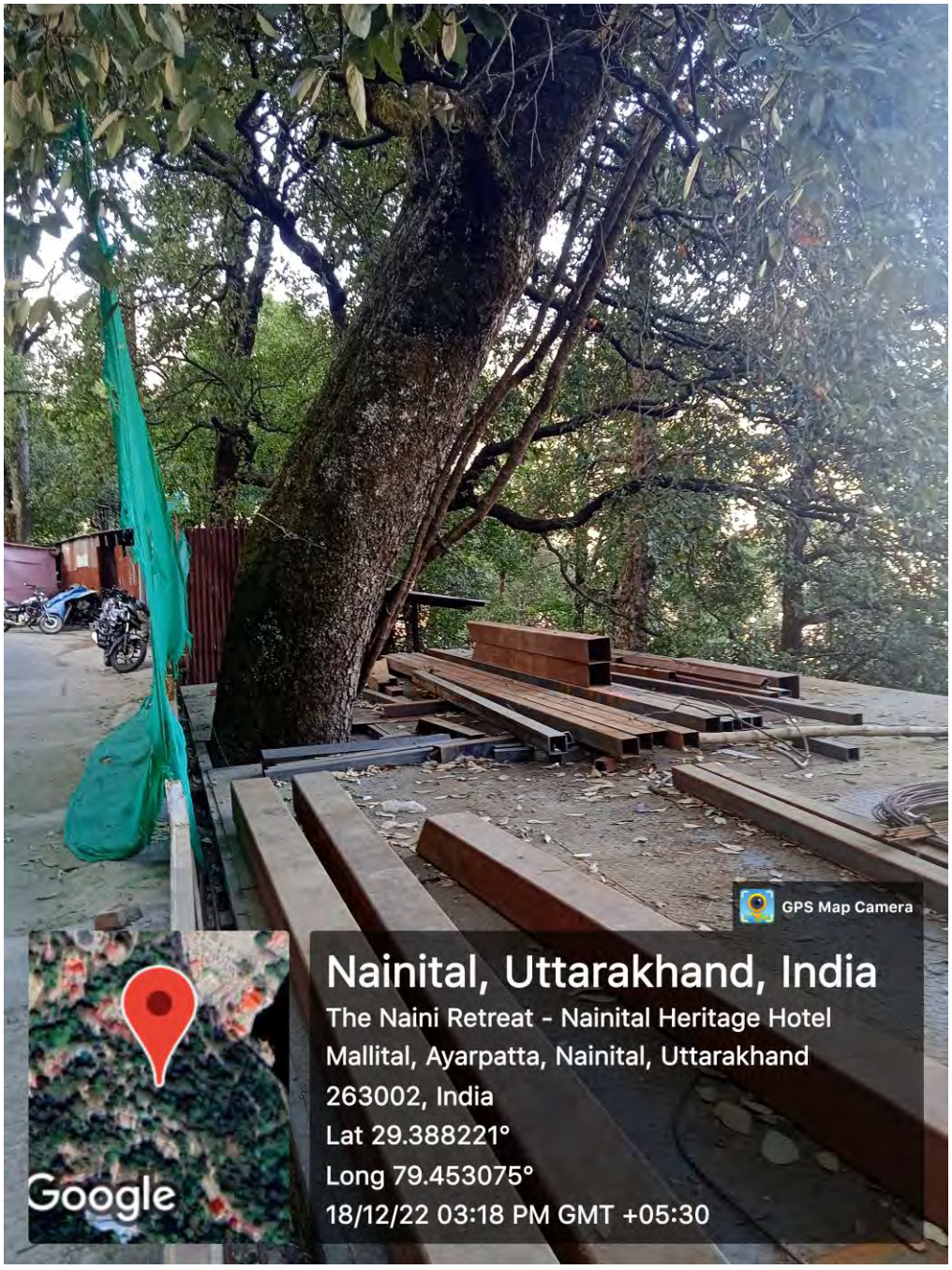
Massive iron and steel structure on a steep slope in Ayarpatta, Nainital, purportedly built by Hotel Naini Retreat for yet another parking. The massive landslide and clearing of the vegetation could be clearly seen.



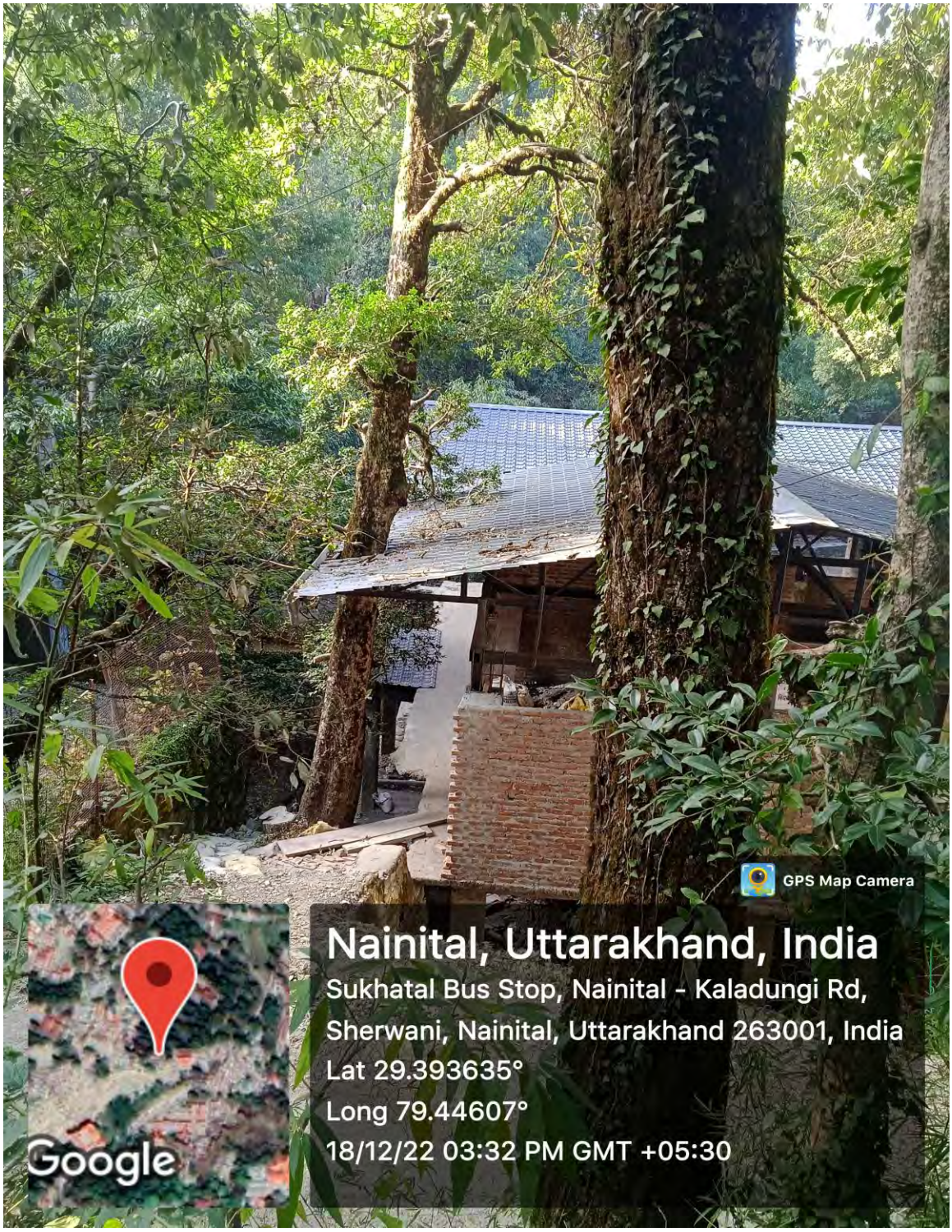
Massive iron and steel structure on a steep slope in Ayarpatta, Nainital, purportedly built by Hotel Naini Retreat for yet another parking. The massive landslide and clearing of the vegetation could be clearly seen.


GPS Map Camera
Nainital, Uttarakhand, India
The Naini Retreat - Nainital Heritage Hotel Mallital,
Ayarpatta, Nainital, Uttarakhand 263002, India
Lat 29.388172°
Long 79.45303°
18/12/22 03:17 PM GMT +05:30
Google


GPS Map Camera
Nainital, Uttarakhand, India
The Naini Retreat - Nainital Heritage Hotel Mallital,
Ayarpatta, Nainital, Uttarakhand 263002, India
Lat 29.388156°
Long 79.45302°
18/12/22 03:17 PM GMT +05:30
Google



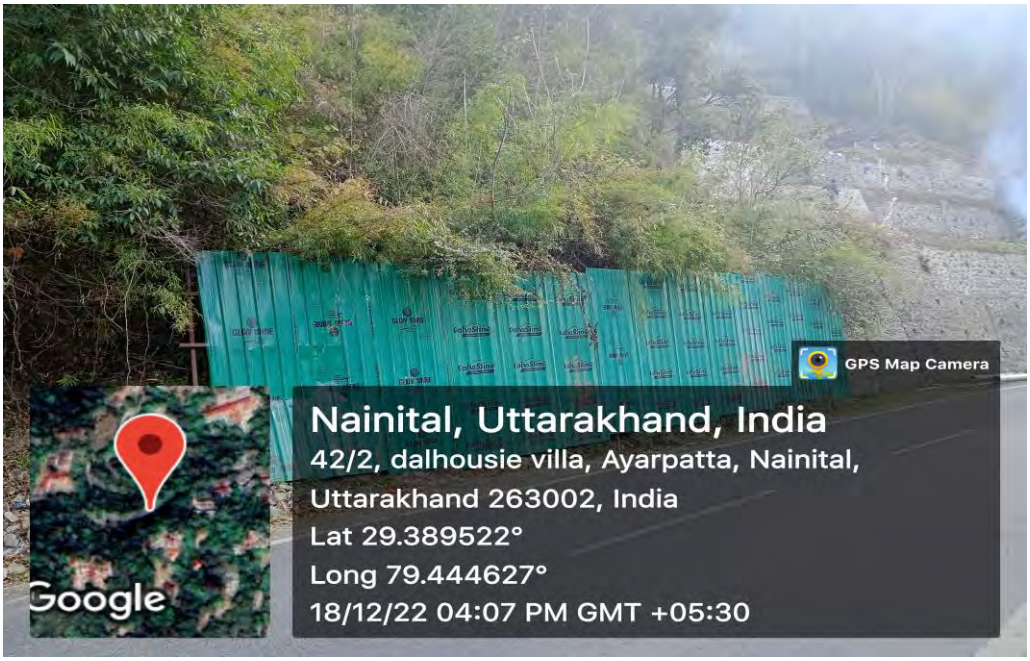
Massive iron and steel structure on a steep slope in Ayarpatta, Nainital, purportedly built by Hotel Naini Retreat for yet another parking. The massive landslide and clearing of the vegetation could be clearly seen.



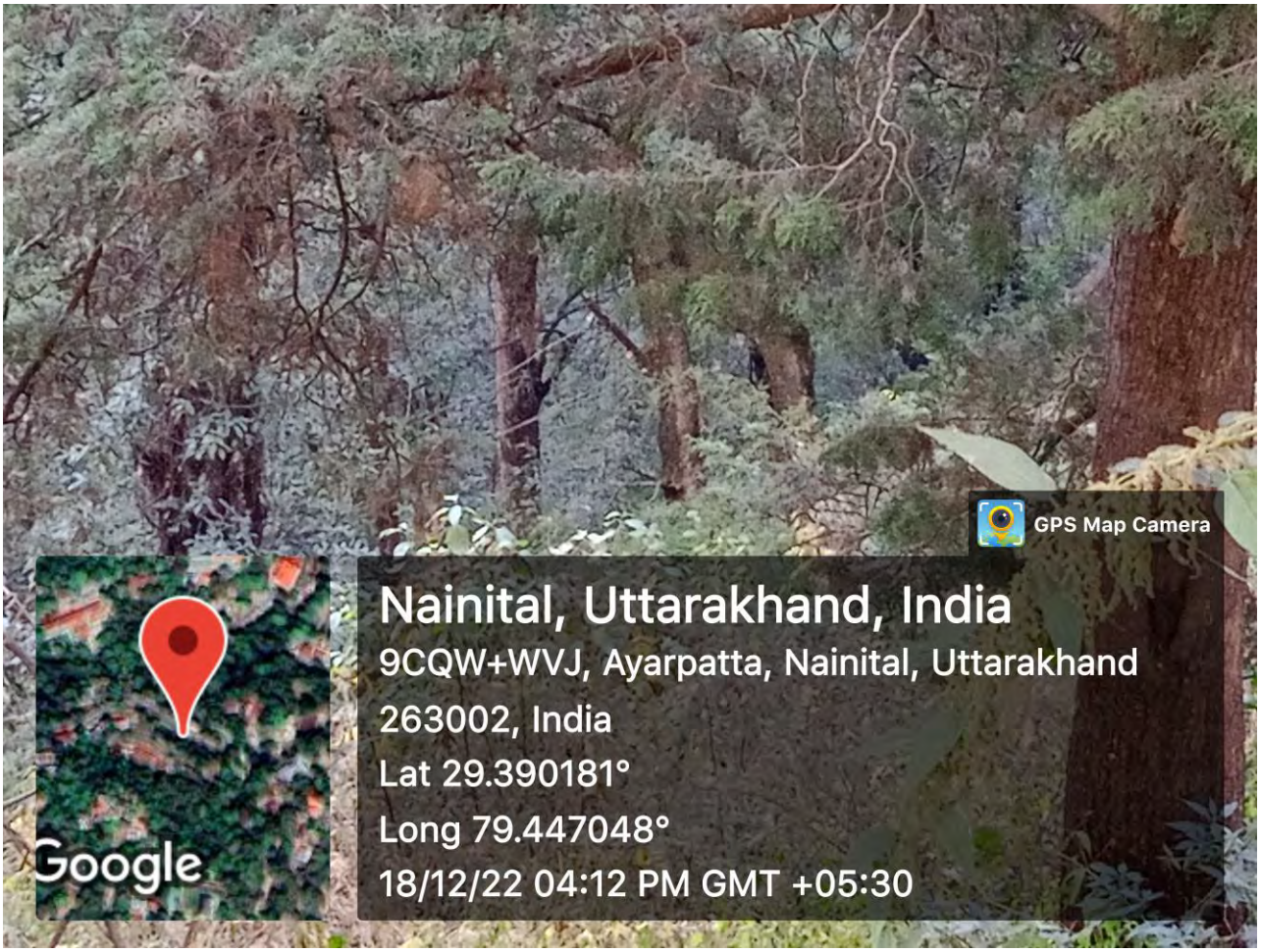
Apprehending that permissions would not be granted for cutting/felling and in order to avert fines, most house owners construct very closely to the trees within their premises so as to suffocate and dry up such trees. Over a period of time, when such trees get dried and decayed, they cause it to be removed easily, thereby escaping the liability.

An entire patch of vegetation has been cleared.

Electric meter being installed on a tree deep in a thickly vegetated area along the road, so as to operate wood cutting and other machines, to escape from the public glare.

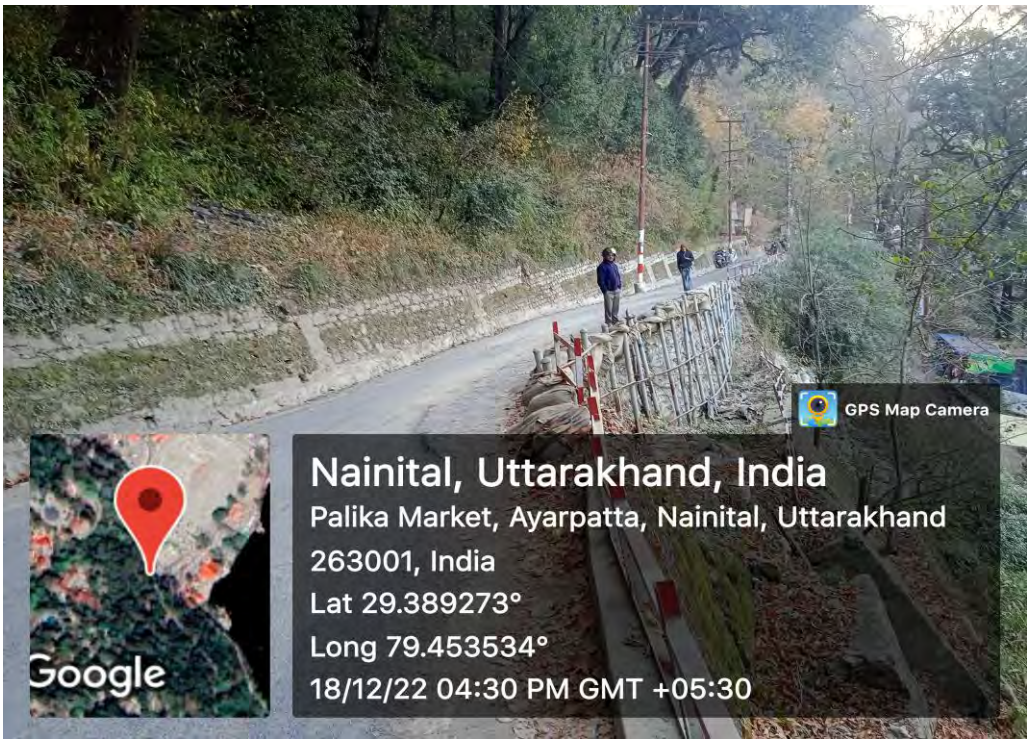


The modus operandi is erecting fibre sheets along the road and then clearing the vegetation, so as to avoid public glare.



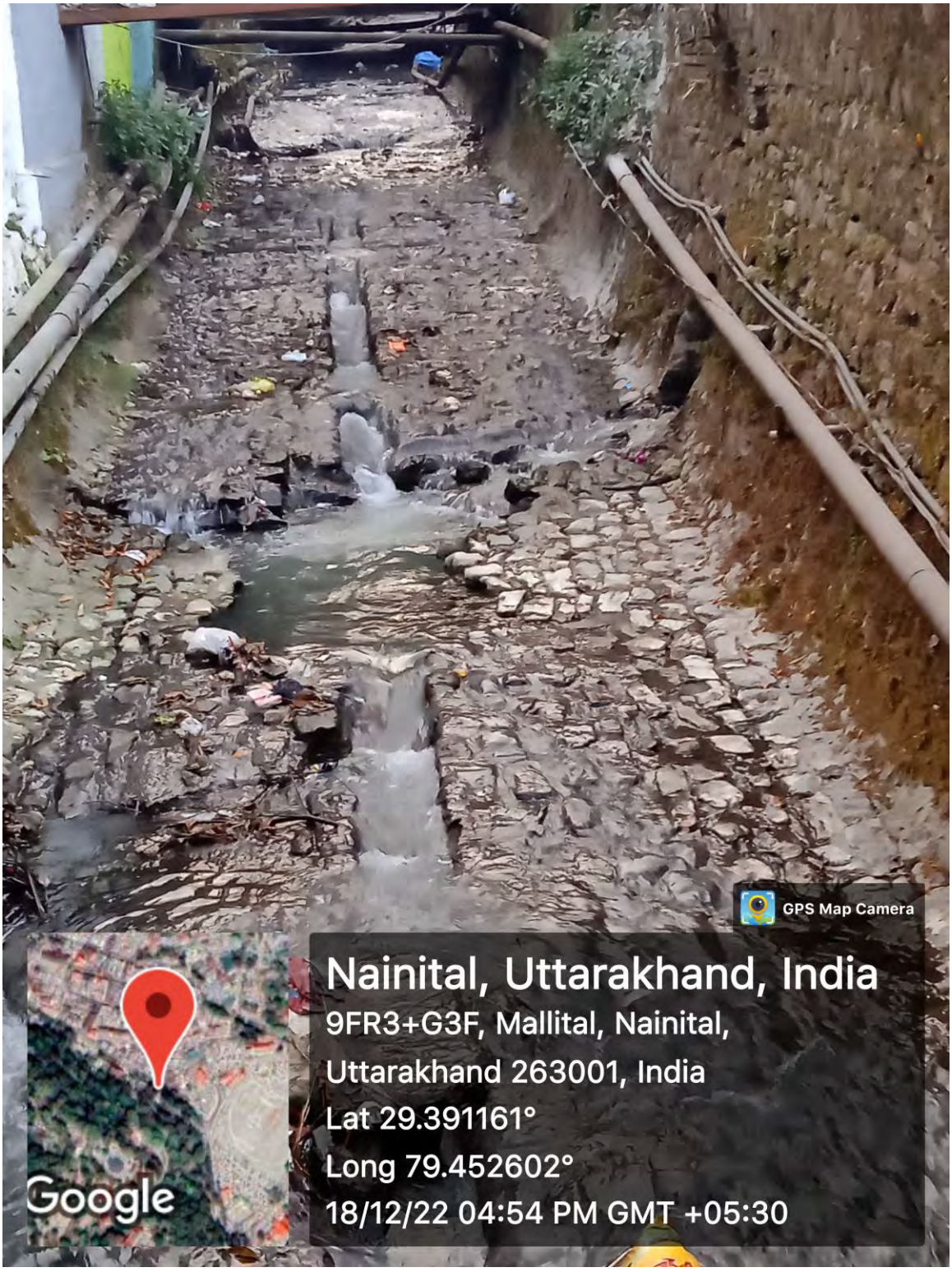
To cause drying up of trees and clear a thick patch of tree vegetation, the bark of trees is torn out. Over a period of few days, the entire tree starts drying up and thus becomes easy to procure permissions for removal thereof.

The trunk storm water drain, flowing into the Naini Lake, being concretized and covered with thick slabs, in Mallital.

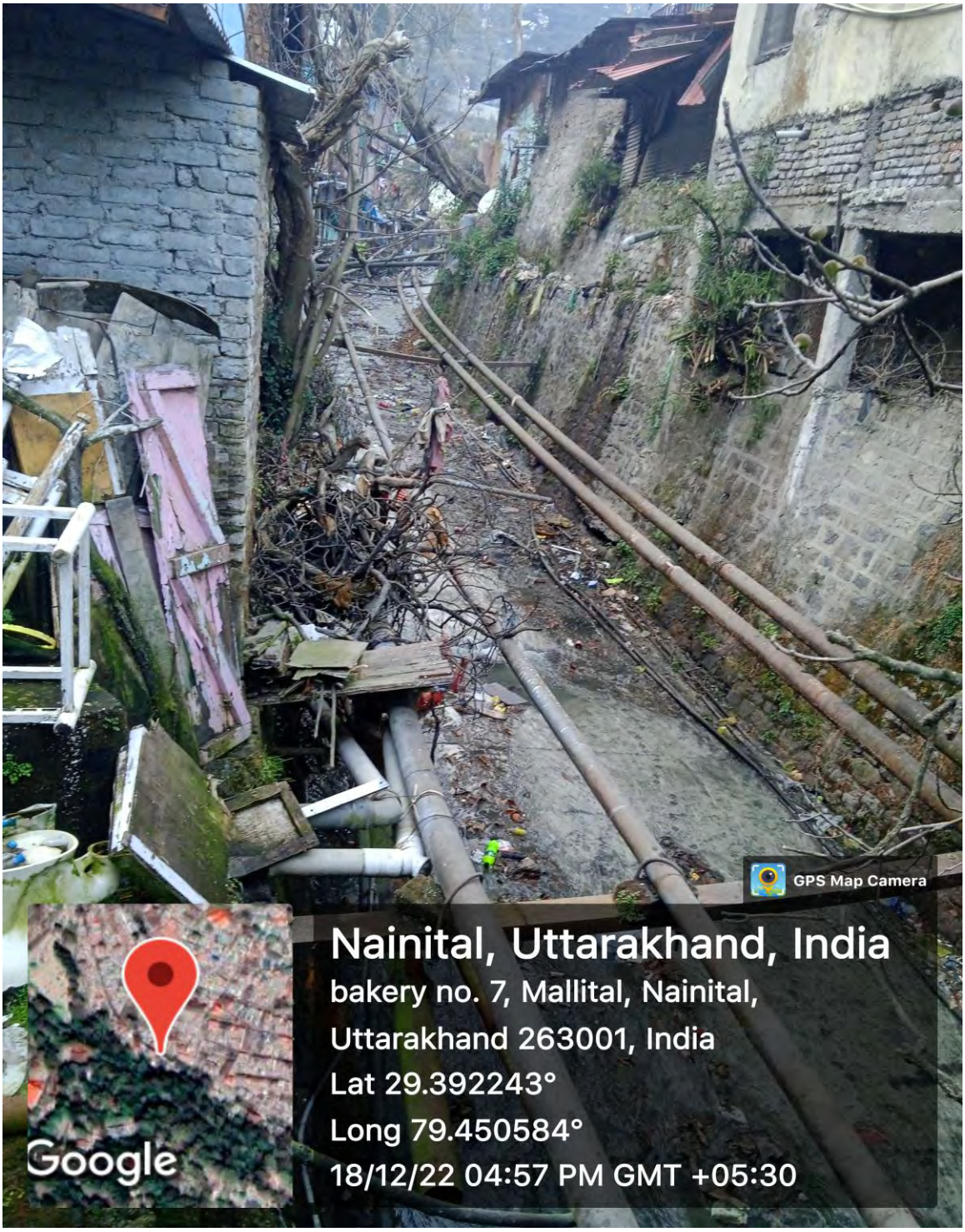


Clearing of the trees and vegetation resulted in a massive landslide in 2022.

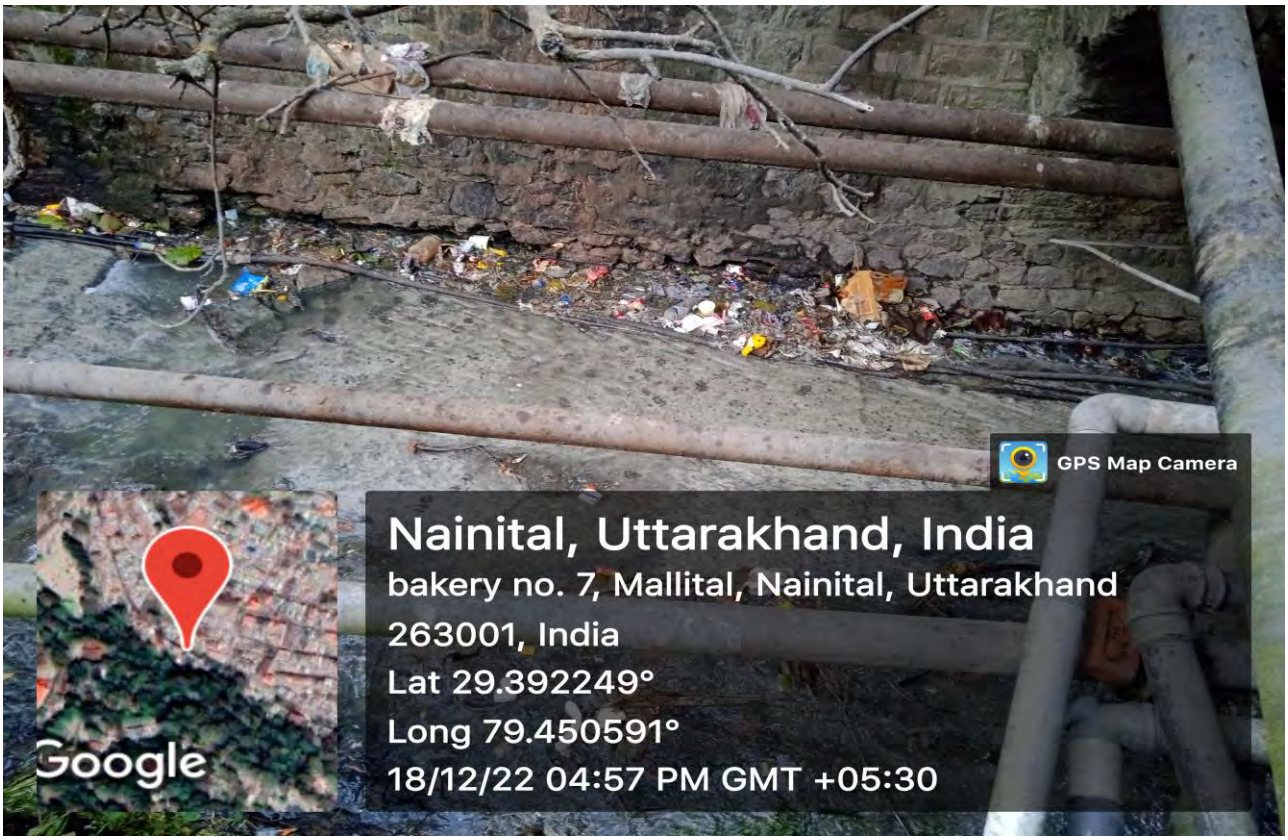
Sewage/wastewater and solid wastes in the storm water drain flowing into the Naini Lake. All outlets of houses are discharging domestic sewage directly into this storm water drain.



Sewage/wastewater and solid wastes in the storm water drain flowing into the Naini Lake. All outlets of houses are discharging domestic sewage directly into this storm water drain.



Sewage/wastewater and solid wastes in the storm water drain flowing into the Naini Lake. All outlets of houses are discharging domestic sewage directly into this storm water drain.

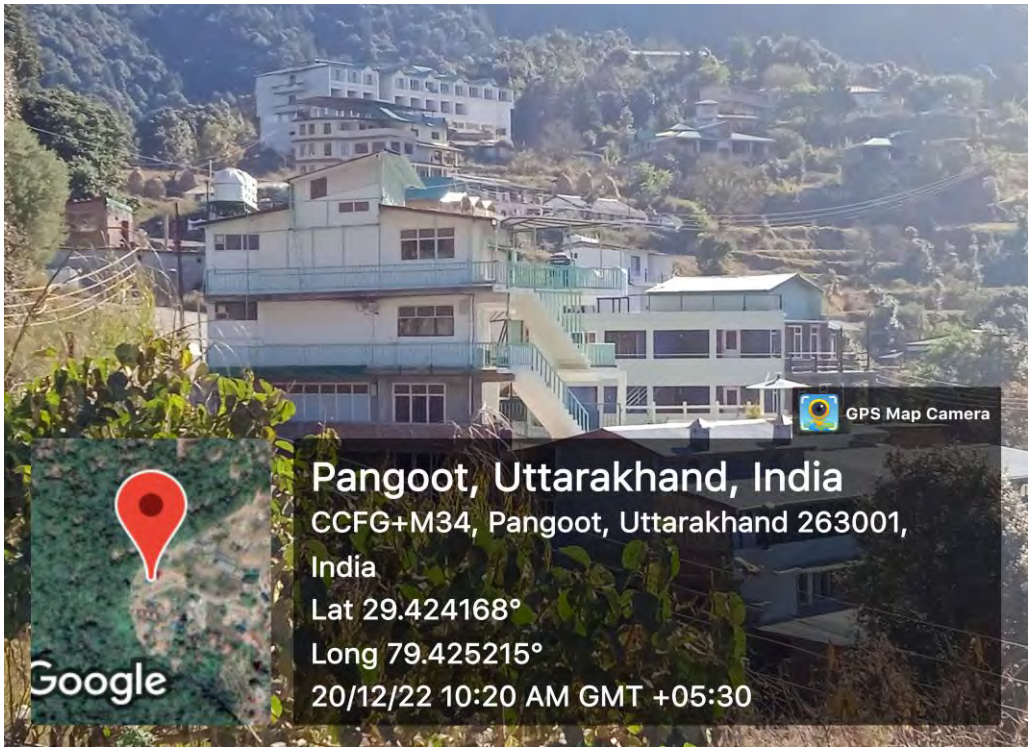


Sewage/wastewater and solid wastes in the storm water drain flowing into the Naini Lake. All outlets of houses are discharging domestic sewage directly into this storm water drain.

Sewage/wastewater and solid wastes in the storm water drain flowing into the Naini Lake. All outlets of houses are discharging domestic sewage directly into this storm water drain.

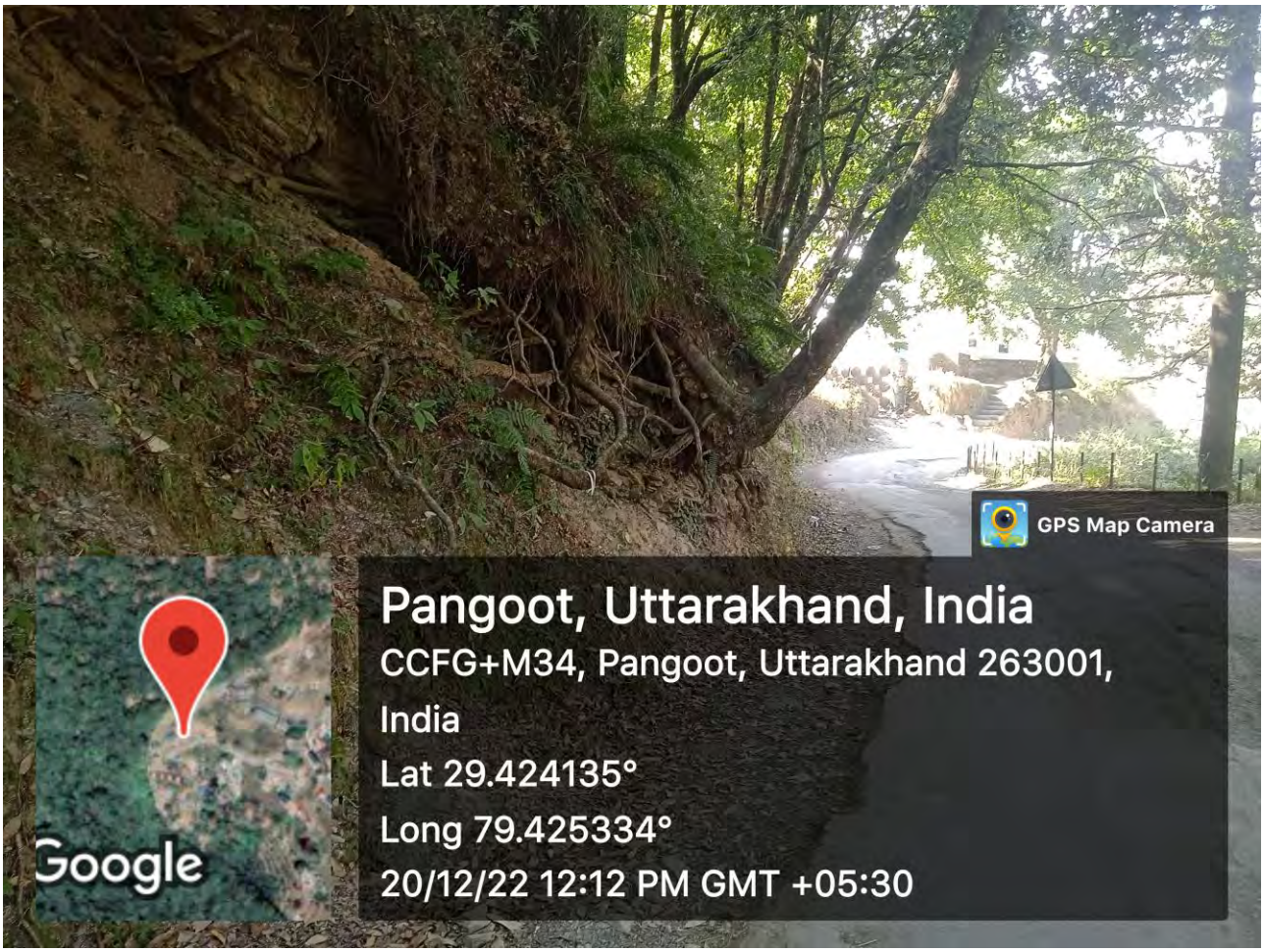
Sewage/wastewater and solid wastes in the storm water drain flowing into the Naini Lake. All outlets of houses are discharging domestic sewage directly into this storm water drain.

PANGOT

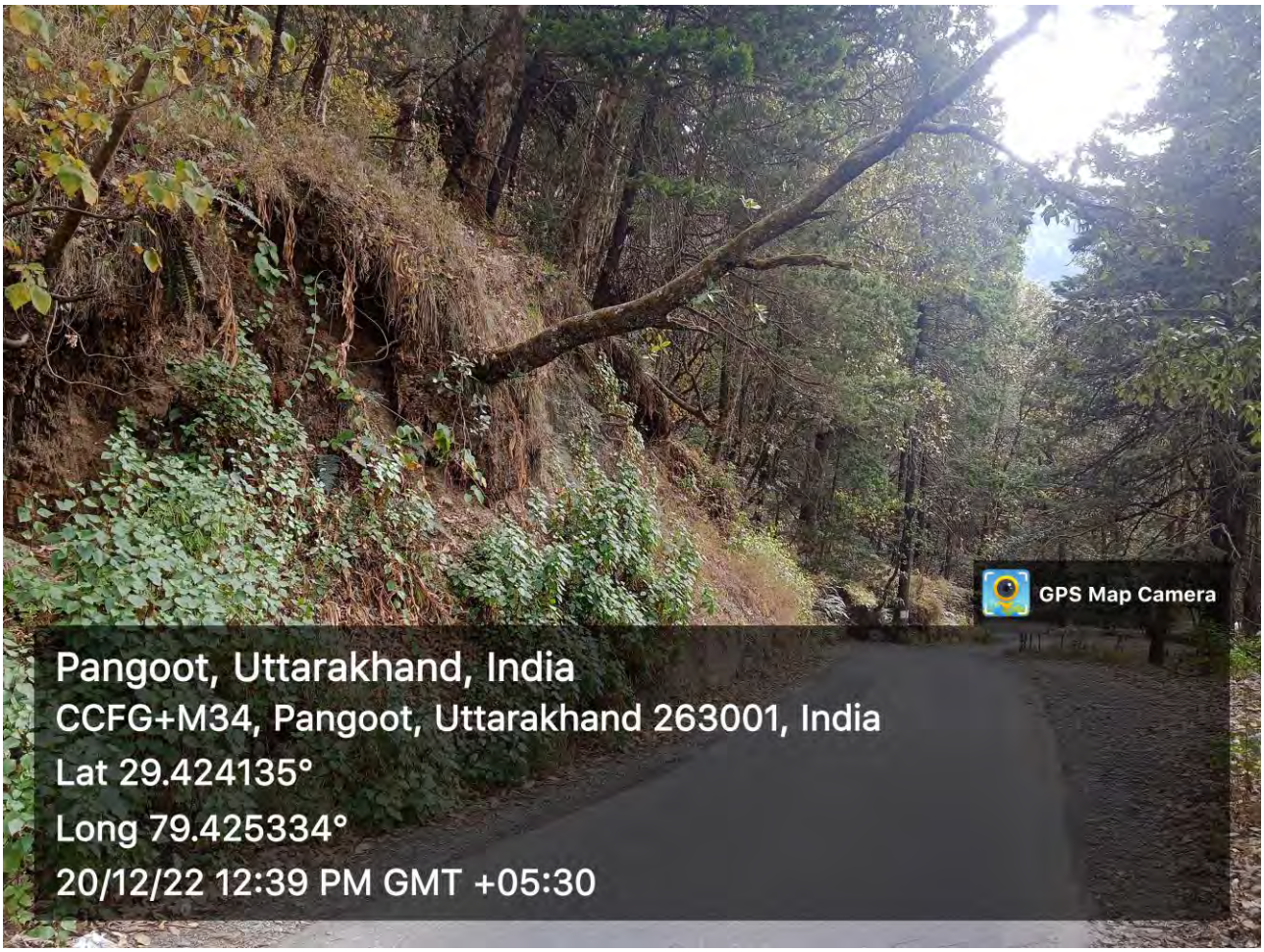


Numerous illegal, multi-storey constructions are being raised in Pangot, situated within the Naina Devi Himalayan Bird Conservation Reserve.

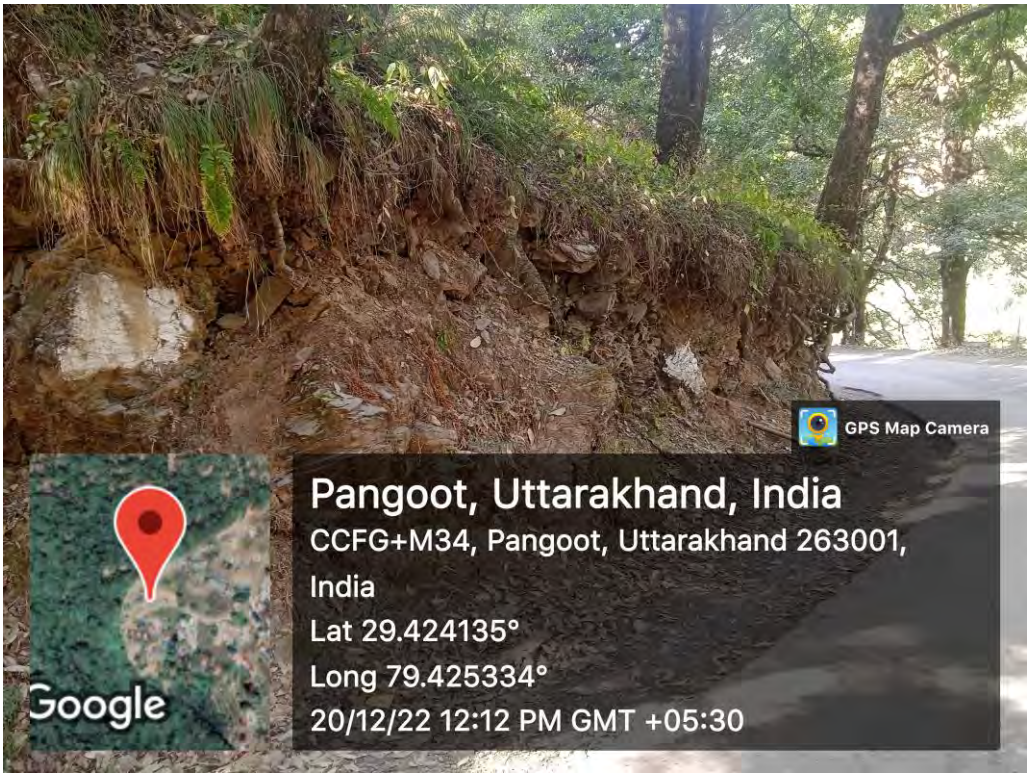
Reckless vertical hill cutting, causing massive slope exposure and exposure of roots of trees, which become vulnerable to fall anytime. The practice is seen almost everywhere in the state.

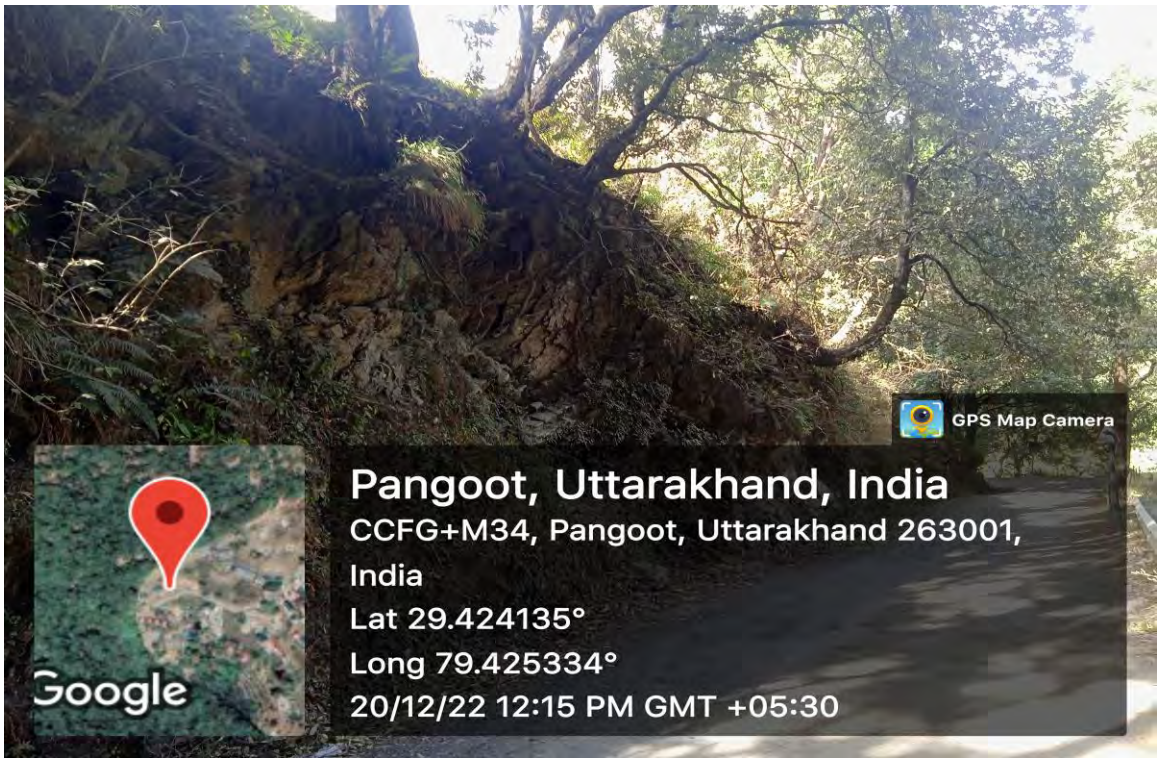


Reckless vertical hill cutting, causing massive slope exposure and exposure of roots of trees, which become vulnerable to fall anytime. The practice is seen almost everywhere in the state.

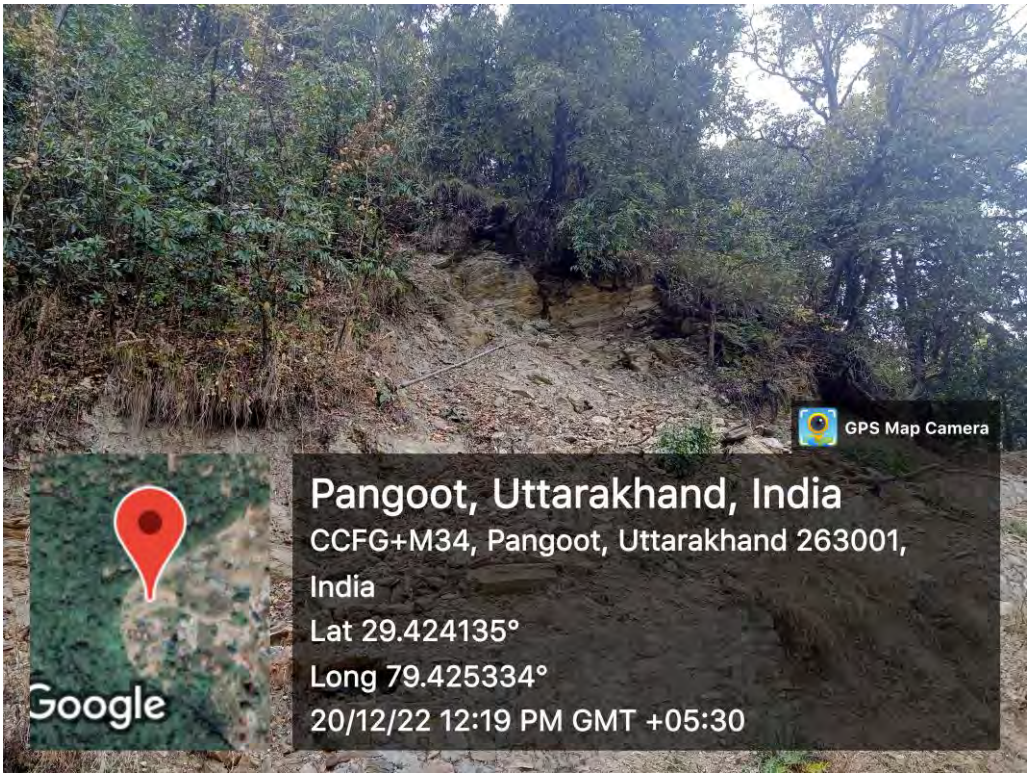


Reckless vertical hill cutting, causing massive slope exposure and exposure of roots of trees, which become vulnerable to fall anytime. The practice is seen almost everywhere in the state.

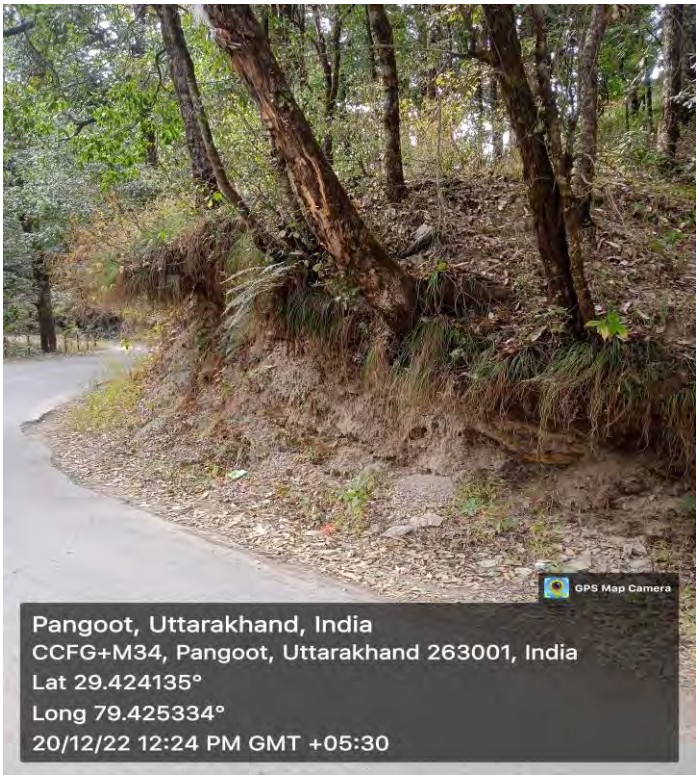


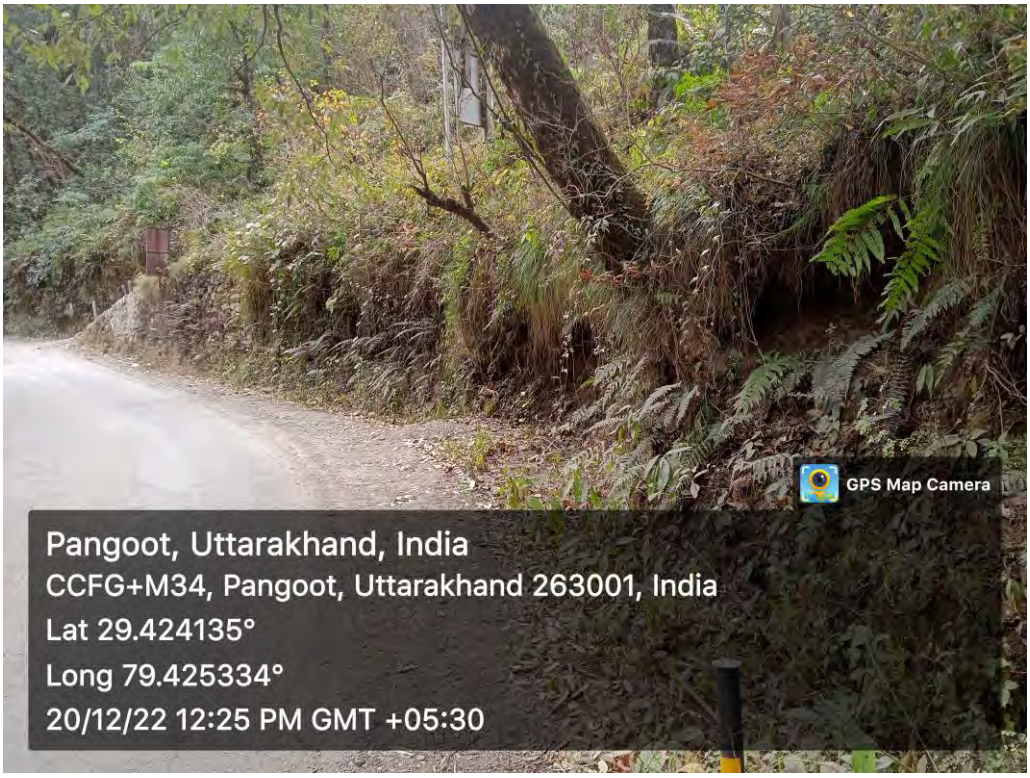


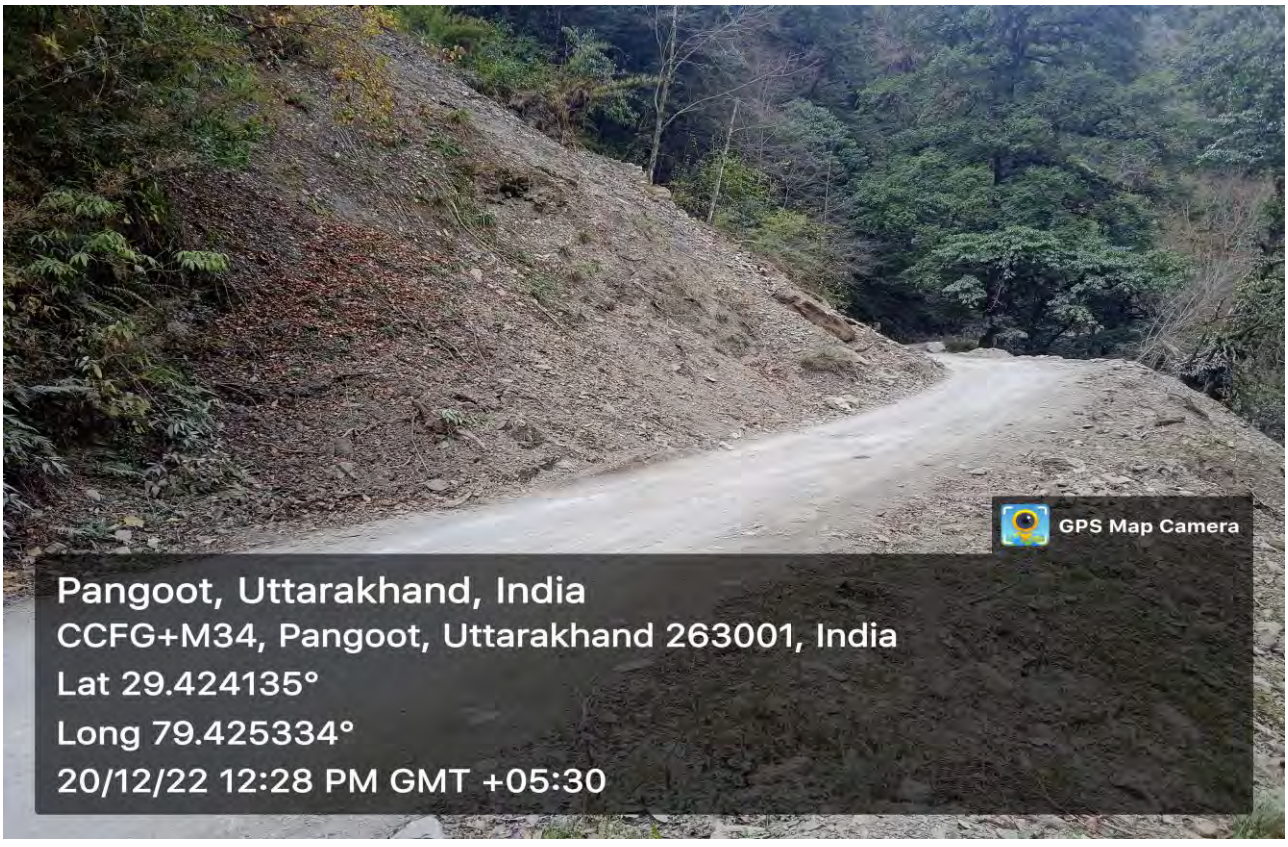
Reckless vertical hill cutting, causing massive slope exposure and exposure of roots of trees, which become vulnerable to fall anytime. The practice is seen almost everywhere in the state.



Landslides resulting due to exposure of roots in the process of vertical hill cutting.

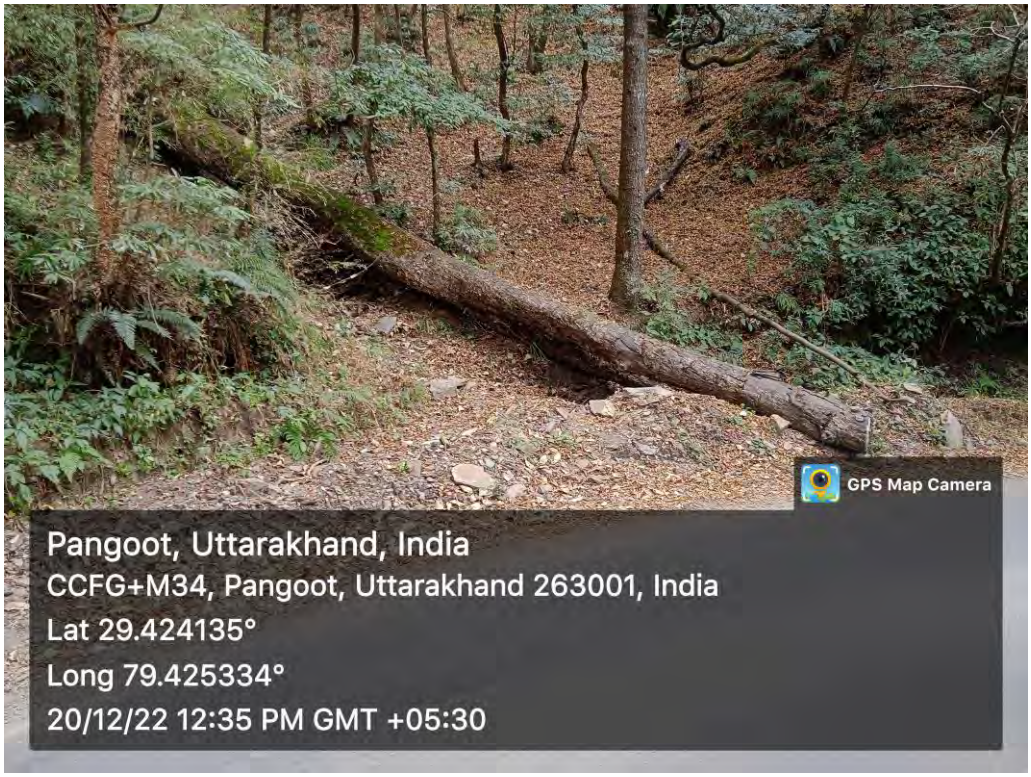




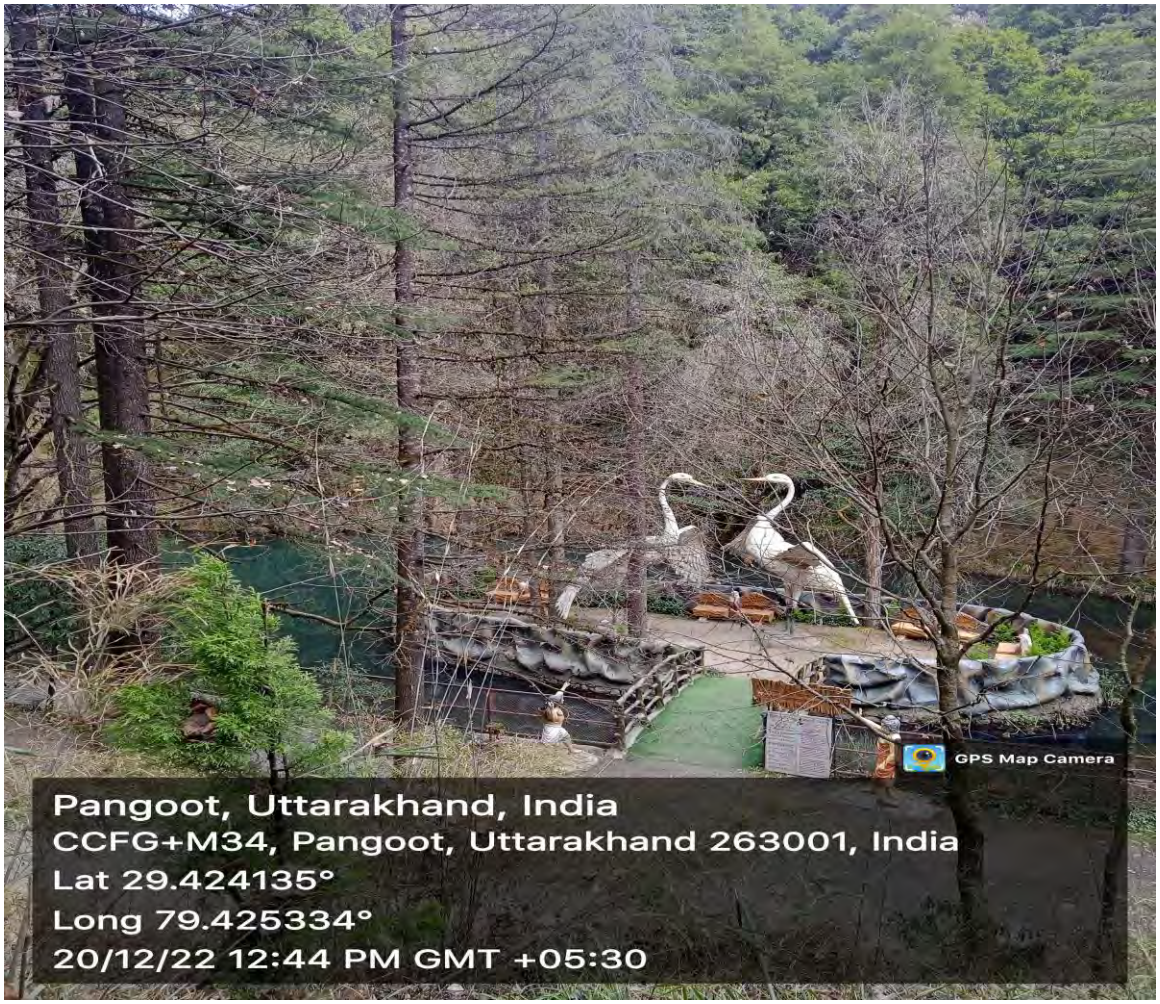


Landslides resulting due to exposure of roots in the process of vertical hill cutting.

GPS Map Camera
Pangoot, Uttarakhand, India
CCFG+M34, Pangoot, Uttarakhand 263001, India
Lat 29.424135°
Long 79.425334°
20/12/22 12:31 PM GMT +05:30


GPS Map Camera
Pangoot, Uttarakhand, India
CCFG+M34, Pangoot, Uttarakhand 263001, India
Lat 29.424135°
Long 79.425334°
20/12/22 12:35 PM GMT +05:30

GPS Map Camera
Pangoot, Uttarakhand, India
CCFG+M34, Pangoot, Uttarakhand 263001, India
Lat 29.424135°
Long 79.425334°
20/12/22 12:36 PM GMT +05:30



The entire patch of tree vegetation has dried up owing to constructions inside a forested area.

Weakened trees fallen on the Nainital-Pangot Road.

-TRUE COPY-

कार्यालय प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग, नैनीताल ।

E-mail:dfo_nainital@yahoo.com Telefax 05942-236790

पत्रांक 4238 / 23–1 दिनांक, नैनीताल 26/2/2021

इस कार्यालय की पत्र सं0 1030/23–1 दि0 21.09.2020 से नगर क्षेत्र नैनीताल अन्तर्गत सूखे/खतरनाक/वृक्ष पातन हेतु आवश्यक रूप हटाये जाने हेतु पातन अनुज्ञा समिति का गठन किया गया था। लेकिन श्री आनन्द सिंह बिष्ट नैनीताल मण्डल अध्यक्ष भारतीय जनता पार्टी द्वारा पातन अनुज्ञा समिति के अतिरिक्त 10 सदस्यो की सूची पातन अनुज्ञा समिति में शामिल करने हेतु दी गयी।

वर्तमान में वनाग्नि काल को मध्य नजर रखते हुये तथा **नगरपालिका बाइलॉज में अंकित पब्लिक वर्क्स कमेटी में केवल 9 सदस्य होने के कारण** इस कार्यालय के पत्रांक 1030/23–1 दि0 21.09.2020 से गठित पातन अनुज्ञा समिति को ही निम्न प्रकार यथावत रखा जाता है। श्री आनन्द सिंह बिष्ट नैनीताल मण्डल अध्यक्ष भारतीय जनता पाटी एवं अन्य द्वारा दी गयी सूची को इस पातन अनुज्ञा समिति के कार्यकाल की समाप्ति के उपरान्त आगामी पातन समिति के गठन के समय विचार किया जायेगा।

सेवा में

	वरिष्ठ सदस्य गण–
1	श्री महेन्द्र सिंह बिष्ट पूर्व होटल ऐसोशियेसन अध्यक्ष नैनीताल।
2	डा0 रितेश शाह 232/4 नया बाजार तल्लीताल नैनीताल।
	पदेन सदस्य गण–
3	उप जिलाधिकारी नैनीताल।
4	उप प्रभागीय वनाधिकारी नैनीताल।
5	वन क्षेत्राधिकारी नगरपालिका नैनीताल।
	सदस्य गण–
6	श्रीमती अन्जू जगाती, हैडेनली स्टेट माल रोड नैनीताल।
7	श्रीमती सपना बिष्ट, सभासद नगरपालिका परिषद नैनीताल।
8	श्रीमती विजयलक्ष्मी थापा, एन0जी0ओ0 देवदार काटेज सूखाताल नैनीताल।
9	श्रीमती किरन शाह, पूर्व सभासद नगरपालिका नैनीताल।
10	श्री मनोज जोशी, सभासद नगरपालिका परिषद नैनीताल।
11	श्री अरूण कुमार शाह मैलवील स्टेट माल रोड नैनीताल।
12	श्री भगवत सिंह रावत, सभासद नगरपालिका नैनीताल।

भवदीय

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल

पत्रांक 4238/23-1 उक्तदिनांकित।

प्रतिलिपि– उप प्रभागीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

वन क्षेत्राधिकारी नगरपालिका राजि नैनीताल को सूचनार्थ एवं इस आशय से प्रेषित कि वे समस्त पातन समिति के सदस्यो को स्थालीय भ्रमण कराने हेतु आवश्यक व्यवस्था करें।

पत्रांक 4238/23-1 दिनांक 26/2/2021

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल।

पातन/ भवन निर्माण अनापत्ति अनुज्ञा समिति गठन आदेश

म्यूनिसिपिल बाईलौज के पृष्ठ सं0 72 से 74 तक उत्तर प्रदेश गजट 30 अप्रैल 1977 में प्रस्तावित विज्ञप्ति सं0 921/223-3, दि0 13.04.1977 के अनुसार नगर क्षेत्र नैनीताल अन्तर्गत सूखे/खतरनाक/पातन हेतु आवश्यक रूप से हटायें जाने हेतु अनुमोदन करने के लिए अधिकार प्राप्त पातन अनुज्ञा समिति जिसको बाईलौज में पब्लिक वर्क्स कमेटी कहा गया है का निम्नानुसार सदस्य नामित करते हुये गठन किया जाता है। सदस्यों से अनुरोध है कि प्रत्येक माह की 6 तारीख को पातन समिति की बैठक पं0 गोविन्द बल्लभ पंत उच्च स्थलीय प्राणी उद्यान/बोटेनिकल गार्डन नारायण नगर नैनीताल/नैनीताल क्लब के सभा कक्ष में 11 बजे आयोजित की जायेगी, में उपस्थित होना सुनिश्चित करें। माह की 06 ता0 को अवकाश होने पर बैठक अगले कार्य दिवस पर आयोजित की जायेगी। सदस्य गणों को किसी भी प्रकार का मानदेय विभाग द्वारा देय नही होगा।

वरिष्ठ सदस्य गण–

1. श्री महेन्द्र सिंह बिष्ट पूर्व होटल ऐसोशियेसन अध्यक्ष नैनीताल।
2. डा0 रितेश शाह 232/4 नया बाजार तल्लीताल नैनीताल।

पदेन सदस्य गण–

3. उप जिलाधिकारी नैनीताल।
4. उप प्रभागीय वनाधिकारी नैनीताल।
5. वन क्षेत्राधिकारी नगरपालिका नैनीताल।

सदस्य गण–

6. श्री मनोज जोशी, सभासद नगरपालिका परिषद नैनीताल।
7. श्रीमती अंजू जगाती, हैडेनली स्टेट माल रोड़ नैनीताल।
8. श्री भूपेन्द्र सिंह बिष्ट, मिलन रेस्ट्रोरेन्ट मल्लीताल नैनीताल।
9. श्री हरीश राणा, स्प्रिंग फिल्ड मल्लीताल नैनीताल।
10. श्री मोहन सिंह नेगी, सभासद नगरपालिका परिषद नैनीताल।
11. श्री मनोज साह जगाती, सभासद नगरपालिका परिषद नैनीताल।
12. श्री कैलाश रौतेला, सभासद नगरपालिका परिषद नैनीताल।
13. श्री विक्रम राठौर, स्वास्तिक रैस्टोरेन्ट भवाली रोड तल्लीताल नैनीताल।
14. श्री सन्तोष आर्या, पुत्र श्री के0एल0 आर्या, काठरोड़ कृष्णापुर वार्ड, तल्लीताल नैनीताल।

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग नैनीताल

कार्यालय प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग, नैनीताल ।

पत्रांक 2178 /23-1 दिनांक, नैनीताल 20/01 2023।

प्रतिलिपि–

1. उप प्रभागीय वनाधिकारी नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
2. उप जिलाधिकारी नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
3. वन क्षेत्राधिकारी नगरपालिका को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
4. उपरोक्त समस्त सदस्यों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

क्षेत्राधिकारी वन क्षेत्र नैनीताल
दिनांक 756/23 दिनांक 21.1.2023

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग नैनीताल।

-TRUE COPY-

ANNEXURE A/4

Urgent /Court Case

Office of Divisional Forest Officer, Nainital, Forest Division, Nainital
E-mail: dfonainital@gmail.com courtcellforestntl@gmail.com Telefax.05942-236790, 231792

Letter- 3372 /29-3(3) /Dated-31/03/2023

To,

Mr Akash Vasihshtha,
Advocate and Amicus Curiae,
National Green Tribunal, New Delhi.

Subject- For providing information in O.A. No. 518/2022, Vivek Verma Vs State of Uttarakhand, before Hon'ble National Green Tribunal.

Reference- Your Letter/Email dated 02-03-2023.

Respected Sir,

Kindly take reference of above mentioned letter dated 02-03-2023 through which it was directed to provide information in 07 points in O.A. No. 518/2022, Vivek Verma Vs State of Uttarakhand, before Hon'ble National Green Tribunal, New Delhi. Undersigned vide letter 2995/29-3(3), dated 10-03-2023 directed Sub-Divisional Forest Officer, Nainital, Range Officer Nagar Palika Range, Nainital & Range Officer, Koshi to provide information in the matter. The Sub-Divisional Forest Nainital vide letter no. 95/21-5 dated 17-03-2023 provided the information in above mentioned matter after going through the records of the area. The information in the matter is as under-

1- Minutes of last five meeting of the Tree Felling Committee, Nainital along with copy of the Letter of Constitution/Reconstitution of the said committee is being annexed herein. The said committee has been constituted under provisions of Municipality Bye-Laws, Nainital the committee was reconstituted in year-2018-2019 & 2020.

2- Number of violations recorded by the Forest Department as well as the Tree Felling Committee, Nainital for illegal felling/cutting of trees in Nainital district, in last five years. The total amounts collected as fines, number of persons arrested for offences under the Protection of Trees Act is as under-

Details of Forest offences registered in Nainital City by Nagar Palika Range, Nainital

Year	No. of Trees felled illegally	Amount recovered against the Trees	Persons arrested for illegal felling of Trees
2017-2018	10	28000.00	Null
2018-	21	31500.00	Null

2019			
2019-2020	29	78000.00	Null
2020-2021	07	200000.00	Null
2021-2022	31	156500.00	Null
Total	**98**	**494000.00**	Null

Near Nainital city, within the boundaries of Naina Devi Birds Conservation Reserve, Nainital the details of registered Forest Offences in last 5 years is as under-

Name of Range	No. of Forest Offences Registered	Amount recovered the offences
Naina Range	18	20250.00
Koshi Range	25	32590.00

3- Number of permissions granted by the Forest Department as well as the other commercial accommodation (registered as well as unregistered) in Nainital City is as under-

Year	No. of Sanction trees by Tree Felling Committee in Nainital City	Remark
2017-2018	-	Tree Felling Committee is established under Municipality Bye-Laws Nainital and it covers only the area of Nainital City located under Municipal Committee, Nainital. The other part of the Division is not under Tree Felling Committee.
2018-2019	88	
2019-2020	133	
2020-2021	46	
2021-2022	99	

4- The information of point no. 04 regarding Hotels/Resorts/Rest Houses/Lodges/Home Stays as well as other commercial accommodations (Registered as well as unregistered) is not concerned with Nainital Forest Division, Nainital. The Divisional Forest Officer, Nainital Forest Division, Nainital is not empowered by any Law to register the Hotels/Resorts/Rest Houses/Lodges/Home Stays. This process is done by District Administration under Sarais Act-1867.

5- The information of point no. 05 regarding the Status of the Consents to Establish and Consents to Operate granted by the Pollution Control Board to Hotels related Member Secretary, Uttarakhand Pollution Control Board is not concerned with Nainital Forest Division, Nainital.

6- The information of point no. 06 regarding Water Quality Data of Naini Lake of last two years is not concerned with Nainital Forest Division. The Management and Development of Naini Lake, Nainital is under Lake Development Authority, Nainital.

7- The information of point no. 07 regarding Status of Approval Granted by National Board for Wild Life (NBWL) under Wild Life Protection Act-1972 two Hotels/Resorts/Rest Houses/Lodges/Home Stays of Pangoot, Nainital within, Naina Devi Birds Conservation Reserve, Nainital is not available in Nainital Forest Division, Nainital. It is relevant to mention here that the Conservation Reserve are established under Section-36(A) of Wild Life Protection Act-1972 as amended time to time. As per Sub-Section- (2) Section-36(A) of Wild Life Protection Act-1972 the provisions of sub-section (2) of section 18, sub-sections (2), (3) and (4) of section 27, sections 30, 32 and clauses (b) and (c) of section 33 shall, as far as may be, apply in relation to a conservation reserve as they apply in relation to a sanctuary. Hence Section-33 is applicable in the matter of Conservation Reserve. No application regarding construction of Hotels/Resorts/Rest Houses/Lodges/Home Stays of Pangoot, Nainital was received by the office of Divisional Forest Officer, Nainital Forest Division, Nainital. There is no record regarding permit for Tourism Activities in Pangoot granted by Chief Wild Life Warden, Uttarakhand, Dehradun under Section-28(1) of Wild Life Protection Act-1972. It is necessary to mention here that Naina Devi Bird Conservation Reserve was notified on 7th March 2015 under Section-36(A) of Wild Life Protection Act-1972.

Hence it is requested to obtain the information of Point No. 4, 5 & 6 as per above mentioned letter to the concerning offices.

Annexure- As above.

With Regards

(Chandra Sekhar Joshi) *I.F.S*
Divisional Forest Officer
Nainital Forest Division Nainital

कार्यालय उप प्रभागीय वनाधिकारी (नैनीताल), नैनीताल वन प्रभाग, नैनीताल। G20

पत्र संख्या– 95 /21-5 दिनांक, नैनीताल, माह 17/1 2023.

सेवा में,

प्रभागीय वनाधिकारी,
नैनीताल वन प्रभाग, नैनीताल।

विषयः– **For providing information in Q.A. No. 518/2022, Vivek Verma Cs. State of Uttarakhand, befoe Hon.ble National Green Tribunal.**

संदर्भः– आपके कार्यालय की पत्र संख्या– 2995/29–3(3), दिनांक 10–03–2023.

महोदय,

आपके उपरोक्त संदर्भित पत्र के क्रम में वांछित सूचना निम्न प्रकार प्रेषित की जा रही हैः–

बिन्दु संख्या–1 ट्री फैलिगं कमेटी, नैनीताल की पिछली पॉच बैठकों के कार्यवृत्त संलग्न कर प्रेषित किये जा रहे है। उक्त समिति का पुर्नगठन पत्र 2018–19 एवं 2020 तथा नगरपालिका बॉयलॉज के पृष्ठ संख्या 72 से 74 की प्रति संलग्न कर प्रेषित की जा रही है।

बिन्दु संख्या–2 विगत पॉच वर्षो में नैनीताल नगर अन्तर्गत दर्ज किये गये वन अपराधों तथा उनसे प्राप्त मुआवजे आदि का विवरण निम्न प्रकार हैः–

वर्ष	अवैध रूप से पातित वृक्षों की संख्या	अवैध पातन के विरूद्ध वसूला गया मुआवजा	अवैध पातन के विरूद्ध गिरफ्तार किये गये व्यक्तियों की संख्या
2017–2018	10	28000.00	रिक्त
2018–2019	21	31500.00	रिक्त
2019–2020	29	78000.00	रिक्त
2020–2021	07	200000.00	रिक्त
2021–2022	31	156500.00	रिक्त

नैनीताल नगर के समीपस्थ स्थित नैना देवी पक्षी संरक्षण आरक्षिती की सीमा अन्तर्गत विगत पॉच वर्षो में दर्ज किये गये वन अपराधों का विवरण निम्न प्रकार हैः–

राजि का नाम	दर्ज किये गये वन अपराधों की संख्या	वन अपराधों के विरूद्ध वसूला गया मुआवजा
नैना राजि	18	20250.00
कोसी राजि	25	32590.00

बिन्दु संख्या–3 विगत पॉच वर्षो में नैनीताल नगर अन्तर्गत पातन समिति (ट्री फैलिंग कमेटी) द्वारा पातन हेतु स्वीकृत किये गये वृक्षों का विवरण निम्न प्रकार है

वर्ष	पातन समिति द्वारा पातन हेतु स्वीकृत किये गये वृक्षों की संख्या
2017–2018	-
2018–2019	88
2019–2020	133
2020–2021	46
2021–2022	99

बिन्दु संख्या–4 नैनीताल अन्तर्गत विद्यमान, होटल, लौज आदि व्यवसायिक प्रतिष्ठानों के पंजीकरण की प्रक्रिया इस वन प्रभाग स्तर पर नहीं की जाती है।

बिन्दु संख्या–5 सूचना प्रदूषण नियंत्रण बोर्ड से सम्बन्धित है।

बिन्दु संख्या–6 वन प्रभाग अन्तर्गत नैनी झील के जल की गुणवत्ता की जॉच नहीं की जाती है।

बिन्दु संख्या–7 वन्य जीव संरक्षण अधिनियम– 1972 के अन्तर्गत राष्ट्रीय वन्य जीव बोर्ड (NBWL) द्वारा नैनादेवी पक्षी संरक्षण आरिक्षिती के अन्तर्गत स्थित होटल, रिसोर्टस, रैस्ट हाउस, लॉज, होम स्टे के लिए किसी भी प्रकार की अनुमति हेतु कोई भी प्रार्थना–पत्र प्राप्त नहीं हुआ है।

अतः उपरोक्त वांछित सूचना महोदय की सेवा में सादर प्रेषित।

संलग्नकः उपर्युक्तानुसार।

भवदीय,

(राज कुमार)
उप प्रभागीय वनाधिकारी (नैनीताल),
नैनीताल वन प्रभाग, नैनीताल।

कार्यालय वन क्षेत्राधिकारी नगरपालिका वन क्षेत्र नैनीताल ।

पत्रांक 390 /29-3 दिनांक, नैनीताल 16.03.2023 ।

वा में,

उप प्रभागीय वनाधिकारी
नैनीताल
नैनीताल वन प्रभाग नैनीताल।

विषय– **For providing information in O.A. No 518/2022, Vivek Verma Vs State of Uttarakhand, before Hon'ble National Green Tribunal.**

सन्दर्भ– आपकी पत्रांक सं0 2995/29-3(3) दिनांक 10.03.2023।

महोदय,

उपर्युक्त सन्दर्भित विषयक पत्र के क्रम में नगरपालिका राजि नैनीताल से सम्बन्धित सूचना विन्दुवार निम्न प्रकार प्रेषित है।

बिन्दु सं0 01:– ट्री फैलिंग कमेटी नैनीताल की पिछली पॉच बैठको के कार्यवृत्त संलग्न कर प्रेषित है। उक्त समिति के पुर्नगठन पत्र वर्ष 2018,2019 एवं 2020 तथा नगरपालिका बॉइलॉज के पृष्ठ सं0 72 से 74 की छायाप्रति संलग्न है।

बिन्दु सं0 02:– पिछले पॉच वर्षो में नैनीताल जिले में अवैध कटाई के लिये वन विभाग के साथ-साथ ट्री फैलिंग कमेटी नैनीताल द्वारा दर्ज किये गये उल्लघंनो की संख्या जुर्माने के रूप मे एकत्रित कुल धनराशि निम्न प्रकार है।

वर्ष	अवैध पातन वृक्ष	जमा धनराशि	गिरफ्तार किए गये व्यक्तियों की सख्या
2017–18	10	28000.00	रिक्त
2018–19	21	31500.00	रिक्त
2019–20	29	78000.00	रिक्त
2020–21	07	200000.00	रिक्त
2021–22	31	156500.00	रिक्त

बिन्दु सं0 03:– पिछले पॉच वर्षो में नैनीताल जिले में ट्री फैलिंग कमेटी नैनीताल द्वारा स्वीकृत किये गये वृक्षो की संख्या निम्न प्रकार है। सूचना निम्न प्रकार प्रेषित है।

वर्ष	पातन समिति द्वारा स्वीकृत वृक्ष पातन
2017–18	रिक्त
2018–19	88
2019–20	133
2020–21	46
2021–22	99

अतः सूचना सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,
वन क्षेत्राधिकारी
नगरपालिका वन क्षेत्र, नैनीताल।

Note:—"Tree" in this clause does not include shrubs or wild growth.

(b) Any person desiring to cut trees or to lop any branch reof within the said limits shall apply to the board for sanction to do so.

(c) No such application shall be deemed valid unless it contains the following information :

(i) The reason why it is proposed to cut the tree.

(ii) The number of trees situated on the spot where the particular tree or trees ar intended to be cut; or

(iii) whether the applicant has within the last 12 months preceding the date of the application cut any trees or planted any on the particular spot where trees are intended to be cut;

(iv) whether any of the trees is in the vicinity of electric line or public stand posts.

(d) In addition to the above information the public works committee may require the applicant to furnish any further information.

(e) On consideration of a valid application the public works committee may either refuse sanction or grant sanction to such application. This sanction may be either absolute or subject to due performance of specified conditions.

"Provided that a fee of Rs. 5/- per tree shall accompany an application for tree cutting and if the application is not sanctioned in whole or in part so much of the fee will be refunded as is equivalent to Rs. 5/- for each tree not sanctioned for cutting". Notn. No. 3892/XXIII-11-9-1[illegible]

(f) A person who applies for sanaction or to whom sanction has been granted shall at any reasonable time permit any officer authorized on this behalf either generally or specifically by the Chairman, public works

कार्यालय प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग,नैनीताल

E-mail:dfo_nainital_uta@yahoo.com Telefax.05942-236790

पत्रांकः- 1617 /23-1 दिनांक 01/3/2022

उप जिलाधिकारी नैनीताल।
उप प्रभागीय वनाधिकारी नैनीताल
डा0 रितेश शाह 232/4 नया बजार तल्लीताल नैनीताल।
श्री महेन्द्र सिंह बिष्ट पूर्व होटल ऐसोशियेसन अध्यक्ष नैनीताल।
श्री अरुण कुमार शाह मैलवील हाल माल रोड़ नैनीताल।
श्रीमती अंजू जगाती, हैडेनली स्टेट माल रोड़ नैनीताल।
श्रीमती विजय लक्ष्मी थापा, एन0जी0ओ0 देवदार काटेज सूखाताल नैनीताल।
श्रीमती सपना बिष्ट सभासद नगरपालिका नैनीताल।
श्री मनोज जोशी, दिना कॉटेज मल्लीताल नैनीताल।
श्रीमती किरन शाह भूतपूर्व सभासद नगरपालिका नैनीताल।
श्री भगवत सिंह रावत, सभासद नगरपालिका नैनीताल।

विषय :- दिनॉक 14–3–2022को नगर क्षेत्र अन्तर्गत क्षेत्र भ्रमण(स्थलीय निरीक्षण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक में नैनीताल नगर अन्तर्गत गठित पातन अनुज्ञा समिति का नगर क्षेत्र अर्न्तगत क्षेत्र भ्रमण स्थलीय निरीक्षण का आयोजन किया जा रहा है। अतः नगर अर्न्तगत क्षेत्र में भ्रमण स्थलीय निरीक्षण के सम्बन्ध में दिनॉक 14–3–2022 को 11:00 बजे स्थलीय निरीक्षण हेतु प्राणी उद्यान नैनीताल में आप लोगों की उपस्थिति प्रार्थनीय है।

भवदीय,

प्रभागीय वनाधिकारी,
नैनीताल वन प्रभाग, नैनीताल
अध्यक्ष पातन समिति, नैनीताल।

पत्रांक / उक्तादिनांकित।

प्रतिलिपि–

उप प्रभागीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
वन क्षेत्राधिकारी नगरपालिका राजि नैनीताल को सूचनार्थ एवं इस आशय से प्रेषित कि प्राणी उद्यान नैनीताल में आयोजित बैठक की व्यवस्था करना सुनिश्चित करें।
हरीश सिंह रावत प्रधान सहायक नैनीताल वन प्रभाग नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रभागीय वनाधिकारी,
नैनीताल वन प्रभाग, नैनीताल
अध्यक्ष पातन समिति नैनीताल।

कार्यालय वन क्षेत्राधिकारी नगरपालिका वन राजि नैनीताल
पत्रांक 1233 / दिनांक 14-3-2022

आवे0 सं0	आवेदक का नाम व पता	वृक्ष की प्रजाति	वर्ग व्यास से0मी0	जाँच अधिकारी की रिपोर्ट / वृक्ष की गाप वर्ग व्यास से0मी0 में	शाख/ वृक्ष पातन	समिति द्वारा निर्णय- पातन/ लोपिंग
	टांकी बीट					
60	श्रीमती रश्मि जोशी नि0 धूप कोठी मल्लीताल नै0	सुरई हरा वृक्ष	30–40	उक्त वृक्ष भवन के पीछे लेन्टर से लगा हुआ है। उक्त वृक्ष का टॉप सूखा है तथा शेष भाग हरा है।	टॉप लोपिंग	सूखा टॉप लोपिंग स्वीकृत
24	श्रीमती वीना नेगी नि0 शेरवानी मल्लीताल नै0।	सुरई का हरा वृक्ष	ओवर ड्राई मी0	उक्त वृक्ष जड़ से हल्का सड़ा है। जो कभी भी आँधी–तूफान में गिर कर जनहानि कर सकता है।	01 वृक्ष पातन	0-10 की 3 शाखायें, 10-20 की 2 शाखायें ?
150	श्री त्रिभुवन फर्त्याल नि0 बालमोरल कम्पाउण्ड नै0।	सुरई के तीन हरे वृक्ष	60–60	उक्त भवन एक विद्यालय है। जिसमें में छोटे–छोटे बच्चे है। 0–10=30 व 10–20=03 शाखाओं के पातन की अनुमति चाही है।	33 शाखायें	स्वीकृत
		सुरई का हरा वृक्ष	60–70			
		सुरई के दो हरे वृक्ष	40–50			
151	मो0 उसमान खान नि0 रूकुट कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष आवास के मध्य है। उक्त वृक्ष में पूर्व मे लोपिंग हो चुकी है।		Reject
152	श्री भूपाल राम नि0 रूकुट कम्पाउण्ड मल्लीताल नै0।	सुरई के दो सूखे वृक्ष	20–30	उक्त दोनो वृक्ष सूखे है। आँधी–तूफान में कभी भी गिर सकते है।	02 वृक्ष पातन	स्वीकृत
153	श्री रणजीत सिंह नि0 जवाहर भवन मल्लीताल नै0।	बाँज का हरा वृक्ष	40–50	उक्त दोनो वृक्ष आवास के पीछे है। उक्त वृक्षो की शाखाये काटने से वृक्षो का भार हल्का हो सकता है। 0–10=04 व 10–20=02 शाखाये पातन की अनुमति चाही है।	06 शाख पातन	0-10 की 4 शाखा
		बाँज का हरा वृक्ष	50–60	0–10=04 व 10–20=02 शाखाये पातन की अनुमति चाही है।		0-10 की 4 शाखा
755	श्री डी0एस0 मजेठिया नि0 शेरवानी लॉज मल्लीताल नै0।	दो चमड़ैल के हरे वृक्ष	50–60	उक्त वृक्ष आवेदनकर्ता के भवन के पीछे खड़े है। पूर्व मे उक्त वृक्षो की जड़े हल्की खोखली हो गई थी। जो कि आवेदनकर्ता द्वारा दीवाल दी गई है।	01 वृक्ष पातन	निरीक्षण
			60–70		01 वृक्ष पातन	
	श्री राजेन्द्र कुमार नि0 बार मौरल क0 मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	60–70	उक्त वृक्ष पूर्ण से सूखा है। उक्त के पातन की अनुमति पूर्व में हो चुकी है।	01 वृक्ष पातन	स्वीकृत
144	श्री जी0एस0 सन्धु नि0 ओक पार्क नैनीताल।	सुरई का हरा वृक्ष	50–60	उक्त वृक्ष टॉप में दो शाख वाला है। जिसकी एक शाख पूर्व में बर्फबारी में टूटकर गिर गई। वृक्ष की लम्बाई अधिक होने तथा टॉप से वृक्ष की गोलाई कम होने के कारण आँधी–तूफान में वृक्ष कभी भी गिर सकता है।	टॉप लोपिंग	स्वीकृत
143	पी0आर0 पटेल प्रधानाचार्य रा0 पॉलिटेकनिक नै0।	हरा खजूर का वृक्ष	30–40	उक्त दोनो वृक्ष प्रस्तावित निर्माण स्थल के मध्य में है।	01 वृक्ष पातन	स्वीकृत
		सुरई का हरा वृक्ष		उक्त वृक्ष चार शाखाओ वाला है। उक्त वृक्ष की 20–30=04 शाखाओं के पातन की अनुमति चाही है।	04 शाख पातन	20-30 की 2 शाखा स्वीकृत
142	श्री नन्द किशोर नि0 रूकुट कम्पाउण्ड चीना लॉज मल्लीताल नैनीताल।	काकीस का सूखा वृक्ष	30–40	उक्त वृक्ष प्रार्थी के आवास के पीछे खड़ा है। जो कभी भी गिर सकता है।	01 वृक्ष पातन	स्वीकृत
113	श्री सरोज उप्रेती नि0 रूकुट कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष		उक्त वृक्ष की शाखायें आवास की छत पर आ रही है। 0–10=01 व 10–20=02 शाखाओं के पातन की अनुमति चाही है।	02 शाख पातन	0-10 की 2 शाखा स्वीकृत

		श्रीमती कंचन बिष्ट नि0 फुलर्स हाल कम्पा0 नियर धर्मशाला तल्लीताल नैनीताल।	काकीस का हरा वृक्ष	50–60	स्थल पर एक काकीस का वृक्ष खड़ा है। भूस्खलन से वृक्ष की एक तरफ की दीवार गिर गयी है। भूस्थलन होने के कारण वृक्ष गिर सकता है। जिसमें नैनीताल हल्द्वानी मोटर मार्ग बाधित हो सकता है।	0- वृक्ष पातन	0-10 मी 5 शाखा 10-20 मी 1 शाखा स्वीकृत
2	52	दुकानदार तिब्बती मार्केट मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर ढाई मी0	उक्त वृक्ष तिब्बती मार्केट के ऊपर है। उक्त वृक्ष हरा है। भविष्य में खतरे की सम्भावना है।	01 वृक्ष पातन	0-10 मी 3 शाखा 10-20 मी 1 शाखा स्वीकृत
3	53	श्री भगवत सिंह रावत सम्पादक नारायण नगर ग्वार मल्लीताल नैनीताल।	तिलौज का सूखा वृक्ष	40–50	उक्त स्थल पर तिलौज का पूर्ण रूप से सूखा वृक्ष है।	01 वृक्ष पातन	स्वीकृत
4	56	श्री धाम सिंह बोहरा नि0 रूकुट काटेज मल्लीताल नैनीताल।	काकीस का हरा वृक्ष	40–50	उक्त वृक्ष की एक शाख 20–30=01 पूर्ण रूप से सूख चुकी है।	01 शाख पातन	20-30 मी 2 शाख स्वीकृत
5	55	श्री छवि जोशी नि0 होटल सिलवर्टन माल रोड नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्षों की 0–10=03 व 10–20=03 शाखायें प्रार्थी की छत को आँधी-तूफान व अतिवृष्टि में नुकसान पहुचा सकती है।	06 शाख पातन	Visit
			खरसू का हरा वृक्ष	60–70			
6	739	श्रीमती देवकी तिवारी नि0 सिंग फील्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की जड़े सड़ चुकी है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
7	725	श्री देवेन्द्र प्रकाश नि0 स्टाफ हाउस क0 मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	80 से ऊपर	उक्त वृक्ष की जड़े खोखली हो गयी है। जिससे जान-माल को नुकसान हो सकता है।	01 वृक्ष पातन	Visit

दि0 20.09.2021 को पातन समिति की बैठक/स्थलीय भ्रमण हेतु पातन अनुज्ञा समिति सदस्यों के समक्ष विचारार्थ प्रार्थना पत्रों का विवरण है।

प्रभागीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल–

1– उप जिलाधिकारी नैनीताल

2–उप प्रभागीय वनाधिकारी नैनीताल।–

3– क्षेत्राधिकारी नगर पालिका राजि नैनीताल–

4–श्री महेन्द्र सिंह बिष्ट–

5– डी0 रितेश साह–

6– श्रीमती अंजू जगाती–

7– श्रीमती सपना बिष्ट–

8–श्रीमती विजय लक्ष्मी–

9– श्रीमती किरन शाह–

10– श्री मनोज जोशी–

11 – श्री भगवत सिंह–

12– श्री अरूण कुमार साह–

...ा टण्डन नि0 शिवा गेस्ट हाउस मल्लीताल ...ाल।	बाँज का हरा वृक्ष	60–90	उक्त वृक्ष की 10–20=01 शाख की अनुमति चाही है।	01 शाख पातन	निरस्त
...मती सावित्री देवी नि0 चिना हाउस मल्लीताल नै0	सुरई का सूखा वृक्ष	40–60	उक्त वृक्ष सूखा है व पूर्व पातन समिति से स्वीकृति प्राप्त है।	01 वृक्ष पातन	स्वीकृत
बलिदानाला बीट					
श्री ...ुरूप कुमार शर्मा नि0 जॉय विला कम्पाउण्ड तल्लीताल नैनीताल।	पुतली का हरा वृक्ष	50–60	उक्त वृक्ष का झुकाव आवास के ऊपर बना हुआ है। जो कभी भी आँधी–तूफान में गिर सकता है।	01 वृक्ष पातन	0–10 की 4 शाखाये स्वीकृत 10–20 की 1 शाखाये
श्रीमती हरली देवी नि0 कृष्णापुर तल्लीताल नै0।	पुतली का हरा वृक्ष	60–70	उक्त वृक्ष का झुकाव आवास के ऊपर बना हुआ है। जो कभी भी आँधी–तूफान में गिर सकता है। उक्त वृक्ष की 10–20=02 शाख के पातन की अनुमति चाही है।	02 शाख पातन	0–10 की 8 शाख 10–20 की 1 शाख
चिकित्सा अधीक्षक पुलिस चिकित्सालय नैनीताल।	पदम का हरा वृक्ष	20–30	भवन के ऊपर 0–10=04 शाखाओं के पातन की अनुमति चाही है।	04 शाख पातन	स्वीकृत
ताल क्षेत्र बीट–					
मैनेजर एच0एम0बी0एन0 तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर साईज्ड	स्थल पर वृक्ष तिरछा खड़ा है। भविष्य में गिरने पर जान–माल होने की सम्भावना है।	01 वृक्ष पातन	0–10 की 6 शाख 10–20 की 1 शाख
	अंगू का सूखा वृक्ष	30–40	स्थल पर उक्त वृक्ष सूखा खड़ा है। गिरने की सम्भावना है।	01 वृक्ष पातन	स्वीकृत
डा0 दीपक गुप्ता अधिशासी अभियन्ता प्रा0ख0 ...ो0नि0वि0 नैनीताल।	बाँज का हरा वृक्ष	50–60	कार्यालय परिसर के बाहर मोटर रोड़ के समीप उक्त वृक्ष की 0–10=06 व 10–20=04 शाखायें आवास के ऊपर आ रही है।	10 शाख पातन	0–10 की 6 शाख 10–20 की 2 शाख
श्री विरेन्द्र कुमार नि0 शालीमार होटल, मालरोड़ नै0।	बाँज का सूखा वृक्ष	50–60	स्थल पर बाँज का सूखा ठूंठ है।	01 वृक्ष पातन	स्वीकृत
श्री शैलेन्द्र चौधरी महासचिव न्यू क्लब नै0	चिनार के हरे वृक्ष	30–40	उक्त वृक्ष की शाखायें कार पार्किंग की ओर झुकी है। वाहनों को क्षति हो सकती है।	02 शाख पातन	Vide
श्री मोहन चन्द्र पाण्डे जजेज काटेज तल्लीताल नै0	बाँज का हरा वृक्ष	40–50	उक्त दोनो वृक्षों की जड़ से मिट्टी हटने के कारण खोखले भी हो चुके है। भविष्य में खतरे की सम्भावना है। वृक्ष की 0–10=04 व 10–20=04 शाखायें	08 शाख पातन	0–10 की 4 शाख 10–20 की 2 शाख
		50–60	उक्त वृक्ष की 0–10=04 व 10–20=06 शाखाय	10 शाख पातन	0–10 की 4 शाख 10–20 की 2 शाख
...िला न्यायाधीश नैनीताल।	पांगर का हरा वृक्ष	ओवर	जिला न्यायालय परिसर में उक्त वृक्ष की शाखायें न्यायालय परिसर के ऊपर झुकी है। भविष्य में खतरे की सम्भावना है। 10–20=04 शाखायें		स्थगित
	तिलौंज का हरा वृक्ष	40–50	10–20=04 शाखायें		10–20 की 2 शाख
	4 सुरई का हरा वृक्ष	ओवर	10–20=40 शाखायें		10–20 की 2 शाख प्रस्ताव 24
	देवदार का हरा वृक्ष	40–50	10–20=10 शाखायें		10–20 की 8 शाख
	देवदार का हरा वृक्ष	ओवर	0–10= 04 10–20=06 शाखायें	68 शाखा पातन	0–10 की 4 शाख 10–20 की 1 शाख

	कुमाऊँ विश्व विद्यालय नैनीताल उपरोक्षण	बॉज के दो हरे वृक्ष		उक्त प्रार्थना पत्र पूर्व में स्वीकृत हो चुका है। इनके द्वारा सकड़ा शाखाओं का पातन नहीं किया गया है। 0-10=05 शाखायें		स्वीकृत
		बॉज का हरा वृक्ष		0-10=05 शाखायें	05 शाखा पातन	
		बॉज के दो हरे वृक्ष		0-10=05 शाखायें	05 शाखा पातन	स्वीकृत
		तिलौंज के दो हरे वृक्ष		0-10=05 शाखायें	05 शाखा पातन	
		खरसो का सूखा वृक्ष	30-40	उक्त वृक्ष पूर्ण सूख चुका है।	01 वृक्ष पातन	स्वीकृत
		पांगर सूखा	30-40	उक्त वृक्ष पूर्ण सूख चुका है।	01 वृक्ष पातन	स्वीकृत
134	श्री प्रकाश चन्द्र पन्त नि0 चीना खान लाईन तल्लीताल नैनीताल।	सुरई के हरे वृक्ष	40-60 20-30	स्थल एक खाली प्लाट है। जिसमे दो सुरई के हरे वृक्ष है। उक्त वृक्षो के गिरने से कोई भी नुकसान होने की सम्भावना नही है।	02 वृक्ष पातन	Visit
134	जिला स्तरीय विकास प्राधिकरण नैनीताल।	तिलौंज का सूखा वृक्ष	40-60	उक्त वृक्ष पूर्ण रूप से सूख चुका है।	01 वृक्ष पातन	स्वीकृत
	कुमाऊँविवि0 नैनीताल	देवदार का सूखा वृक्ष	40-60	वृक्ष सूखा है। पातन समिति द्वारा स्वीकृत हुआ है।	01 वृक्ष पातन	स्वीकृत
	राजभवन बीट					
	श्रीमती हेमा बिष्ट नि0 पियानालॉज अयारपाटा नैनीताल।	तिलौंज का हरा जड़ से सड़ा वृक्ष	30-40	उक्त दोनो वृक्ष गिर कर समीप आवास को नुकसान पहुचा सकते है।	01 वृक्ष पातन	Visit
		बुरांश का हरा जड़ से सड़ा वृक्ष	30-40		01 वृक्ष पातन	Visit
	राधा स्वामी सत्संग व्यास आश्रम नैनीताल। सं0-09	बॉज का सूखा	30-40	उक्त वृक्ष सूखे तथा क्षीर्ण क्षीर्ण अवस्था मे खड़े है। जिनके पातन की अनुमति चाही है।	01 वृक्ष पातन	
	सं0-7	बॉज का सूखा	20-30		01 वृक्ष पातन	
	सं0-8	बॉज का सूखा	20-30		01 वृक्ष पातन	
	सं0-42	बॉज का सूखा	50-60		01 वृक्ष पातन	स्वीकृत
	सं0-06	कॉस का सूखा	20-30		01 वृक्ष पातन	
	सं0-65	कॉस का सूखा	20-30		01 वृक्ष पातन	
	सं0-8	बुरांश का सूखा	40-60		01 वृक्ष पातन	
	सं0-2	बुरांश का सूखा	50-60		01 वृक्ष पातन	
	राधा स्वामी सत्संग व्यास आश्रम नैनीताल।	खरसो का हरा वृक्ष	50-60	01 वृक्ष उक्त [illegible] हरे खड़े है	01 वृक्ष पातन	Visit
		बॉज का हरा वृक्ष	50-60	02 वृक्ष	02 वृक्ष पातन	Visit
		शीशम का हरा वृक्ष	30-40	02 वृक्ष	02 वृक्ष पातन	Visit
	राधा स्वामी सत्संग व्यास आश्रम नैनीताल।	बुरांश के सूखे वृक्ष	40-60	स्थल पर गिरने [illegible] वृक्ष स्थित है। 02 वृक्ष	02 वृक्ष पातन	स्वीकृत

			10–20	01 वृक्ष	01 वृक्ष पातन	
		बाँज के सूखे वृक्ष	50–60	01 वृक्ष	01 वृक्ष पातन	
			30–40	01 वृक्ष	01 वृक्ष पातन	
			20–30	01 वृक्ष	01 वृक्ष पातन	
			40–60	01 वृक्ष	01 वृक्ष पातन	
		चिलौंज का सूखा वृक्ष	10–20	01 वृक्ष	01 वृक्ष पातन	
155	श्रीमती अल्का साह नि0 ज्योलीकोट कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	40–50	उक्त वृक्ष सूखा खड़ा है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	स्वीकृत
136	श्रीमती तारा देवी नि0 अयारपाटा मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	30–40	उक्त वृक्ष सूखा खड़ा है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	स्वीकृत
137	श्रीमती चन सिंह डंगवाल नि0 प्रयारी बाँज कम्पाउण्ड अयारपाटा मल्लीताल नैनीताल।	देवदार के दो हरे वृक्ष	60–70	उक्त वृक्ष आवास के समीप है। उक्त वृक्षों की 0–10=05–06 शाखाओं के पातन की अनुमति चाही है।	10 शाखा पातन	निरस्त
136	कर्नल सुवीर साह नि0 पोस्ता विला अयारपाटा मल्लीताल नैनीताल।	तिलौंज का हरा वृक्ष	40–50	उक्त वृक्षों की 0–10=05 व 10–20=04 शाखाओं के पातन की अनुमति चाही है।	09 शाख पातन	0–10 की 2 21/5 10–20 की 1 21/5
135	श्री नवीन खन्डेलवाल नि0 सेन्ट थियोलाड अयारपाटा मल्लीताल नैनीताल।	तिलौंज का हरा वृक्ष	50–60	उक्त जिसकी केवल 02 शाख हरी है। उक्त वृक्ष की जड़ से खोखला हो चुका है। वृक्ष के नीचे प्रायी का आवास है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
133	श्री बाबू साह नि0 शेरवुड कॉलेज नैनीताल।	अंगू का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=05 शाखायें परिसर के आवास पर आ रही है।	05 शाख पातन	0–10 की 05
131	सेन्ट फ्रांसिस होम नियर राजभवन नैनीताल।	बाँज की सूखे वृक्ष	70–80	उक्त वृक्ष पूर्ण रूप से सूख चुके है।	02 वृक्ष पातन	स्वीकृत
156	श्रीमती बसन्ती देवी नि0 प्रयारी बाँज अयारपाटा मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	50–60	उक्त बाँज का सूखा वृक्ष आवास के पीछे खड़ा है। जिसके भविष्य में गिरने से जान-माल की नुकसान हो सकता है।	01 वृक्ष पातन	स्वीकृत
102	श्री दुर्गा साह नि0 रहाडेरी बाँज अयारपाटा नैनीताल।	तिलौंज का हरा वृक्ष	60–70	उक्त वृक्ष जड़ से आवास की ओर झुक रहा है। जो कभी भी आँधी-तूफान व बर्फबारी के समय आवास को क्षतिग्रस्त कर सकता है।	01 वृक्ष पातन	Visit
	आवासीय– बाँज					
140	श्री किशन राम नि0 राजमहल कम्पाउण्ड नैनीताल।	अंगू का सूखा वृक्ष	20–30	उक्त वृक्ष पूर्ण रूप से सूख चुका है। पातन की अनुमति चाही है।	01 वृक्ष पातन	स्वीकृत
147	श्रीमती विमला बिष्ट नि0 आल्मा काटेज 7 नि0 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई नि0	उक्त वृक्ष की 10–20 शाखा आवास के ऊपर है।	02 शाख पातन	निरस्त
139	डा0 हिमांशु तिवारी नि0 आल्मा हाउस नं0–07 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	40–50	बर्फबारी के कारण [illegible] प्रकोप उत्पन्न हो गया है। उक्त वृक्ष की 0–10 =06 [illegible] पातन की अनुमति चाही है।	06 शाख पातन	02 शाख स्वीकृत
127	श्रीमती नारायणी देवी नि0 आल्मा काटेज कम्पाउण्ड मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	70–80	उक्त वृक्ष आवास के [illegible] ऊपर है। टॉप लोपिंग की अनुमति चाही है।	टॉप लोपिंग	निरस्त

125	श्री गणेश प्रसाद नि0 स्टाफ हाउस नं0-07 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की शाखायें आवासीय भवन के ऊपर आ रही है। उक्त वृक्ष की 0–10=02 व 10–20=02 शाखाओं के पातन की अनुमति चाही है।	04 शाख पातन	0-10 की दो शाखा
124	श्री डी0पी0 गंगोला नि0 स्प्रिंग काटेज कम्पाउण्ड मल्लीताल नैनीताल।	बाँज के दो सूखे वृक्ष	80–ऊपर	उक्त दोनों वृक्ष सूखे है। उक्त वृक्ष आवास के पीछे है।	02 वृक्ष पातन	सीहा
			50–60		01 वृक्ष पातन	— do —
122	श्री दीवान राम नि0 मार्शल काटेज मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	20–30	उक्त वृक्ष सूख चुका है। पातन की अनुमति चाही है।	01 वृक्ष पातन	सीहा
121	श्रीमती वीना देवी नि0 न्यू चार्टन लॉज मल्लीताल नैनीताल।	तिलौज का सूखा वृक्ष	40–50	उक्त वृक्ष सूख चुका है। पातन की अनुमति चाही है।	01 वृक्ष पातन	सीहा
120	श्री आसिफ अली नि0 न्यू चार्टन लॉज कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	50–60	उक्त वृक्ष सूख चुका है। पातन की अनुमति चाही है।	01 वृक्ष पातन	सीहा
118	श्री भान सिंह कत्यूरा नि0 स्प्रिंग फील्ड मल्लीताल नैनीताल।	पुतली का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की शाखाओं का पातन समिति द्वारा हो चुका है। अब वृक्ष ठूठ बचा है।	01 वृक्ष पातन	Visit
117	श्रीमती गंगा बिष्ट नि0 ओक लॉज कम्पाउण्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=00 शाखायें भवन की ओर आ रही है। शाख पातन की अनुमति चाही है।	05 शाख पातन	0-10 की 2 शाखा
116	श्री कमलेश चन्द्र नि0 गाल्डन कॉटेज रामलीला ग्राउन्ड मल्लीताल नैनीताल ।	बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की 10–20=04 शाखायें भवन की झुकी है। शाख पातन की अनुमति चाही है।	04 शाख पातन	~~0-10 की 3 शाखा~~ निरस्त
739	श्रीमती देवकी तिवारी नि0 स्प्रिंग फील्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की जड़ सड़ चुकी है। उक्त वृक्ष के पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
149	श्रीमती विद्या देवी नि0 बेकम्बरी हाल मल्लीताल नैनीताल।	बाँज के दो हरे वृक्ष	ओवर डाई मी0	उक्त वृक्षों की 0–10=04 व 10–20=04 शाख आवास की छत पर आ रही है।	08 शाख पातन	0-10 की 4 शाखा
89	श्री विशन दत्त नैनवाल नि0 माल्डन काटेज मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्ष का झुकाव आवास के ऊपर है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
132	प्रबन्धक श्रीमती रीतू साह नि0 राया चिल्ड्रन एकेडमी नैनीताल।	तिलौज का हरा वृक्ष	40–50	विद्यालय परिसर में उक्त वृक्ष सूखा खड़ा है। जो आँधी-तूफान में गिर सकता है।	01 वृक्ष पातन	~~सीहा~~ Visit
471	श्रीमती गोविन्दी नि0 स्टाफ हाउस कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की शाखाओं के पातन की स्वीकृत दि0 06.03.2021 को दी गयी थी।	04 शाख पातन	सीहा
159	श्री प्रदीप प्रभाकर नि0 स्टाफ हाउस मल्लीताल नै0	सुरई का हरा वृक्ष	80–ऊपर	उक्त वृक्ष की 0–10=04 शाखायें भवन के ऊपर आ रही है। उक्त वृक्ष की शाखाओं के पातन की अनुमति चाही है।	04 शाख पातन	0-10 की 2 शाखा
129	श्रीमती ममता जोशी नि0 स्टाफ हाउस क0 मल्लीताल नैनीताल ।	सुरई का ठूठ	40–50	उक्त ठूठ पातन की अनुमति चाही गयी है।	01 ठूठ पातन	निरीक्षक

		सेन्टलू बीट –					
	119	श्रीमती जानकी रावत नि0 माउन्ट रोज कम्पाउण्ड तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की शाखायें 0–10=05 शाखायें आवास की छत पर आ रही है। शाख पातन की अनुमति चाही है।	05 शाख पातन	0-10 की 2 2/16
1	146	श्री सुनीता बिलवाल नि0 तारा हाल कम्पाउण्ड प्लेन्स पो नैनीताल।	बाँज के तीन हरे वृक्ष	40–50	उक्त वृक्ष की 0–10=03–03 शाखायें आवास के ऊपर आ रही है। शाख पातन की अनुमति चाही है।	16 शाख पातन	0-10 की 6 2/16
62	123	श्रीमती निर्मला मथेला नि0 हार्वेसाईड क0 तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	20–30	उक्त वृक्षों की निम्न शाखायें आवास के ऊपर आ रही है। 0–10=04	04 शाख पातन	0-10 की 2 2/16
			बाँज का हरा वृक्ष	40–50	10–20=01 शाखायें	01 शाख पातन	
			बाँज का हरा वृक्ष	40–50	0–10=04 शाखायें	04 शाख पातन	0-10 की 2 2/16
63	123	श्रीमती रजनी नि0 मंगायली तल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	20–30	उक्त वृक्ष सूखा है।	01 वृक्ष पातन	स्वीकृत
64	64	श्रीमती सरिता अधिकारी नि0 हार्वेसाइड क0 तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	आवास के समीप एक हरा अधा सूखा वृक्ष है जिसके पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
65	73	श्री त्रिलोचन भट्ट नि0 टनस्टन हाल रिड़ला रोड तल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	20–30	उक्त दोनो वृक्ष पूर्ण रूप से शुख चुके है। जिनकी शाखायें आवास के ऊपर गिर रही है।	01 वृक्ष पातन	Visit
			बाँज का सूखा वृक्ष	30–40		01 वृक्ष पातन	Visit
66	158	श्री मनीष जोशी नि0 एलिविनी विला नियर रेनजे अस्पताल तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	50–60	भवन के समीप दोनो वृक्षो की शाखायें भवन की छत पर आ रही है। जिस कारण उक्त वृक्षों की 0–10=04–04 शाखाओ के पातन की अनुमति चाही है।	04 शाख पातन	0-10 की 2 2/16
			बाँज का हरा वृक्ष	50–60		04शाख पातन	0-10 की 2 2/16
67		श्रीमती हेमा खड़ायत निवासी स्प्रींग फील्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=04 शाखायें आवास के ऊपर आ रही है।	04 शाख पातन	Visit

दि0 15.03.2022 को पातन समिति की बैठक हेतु पातन अनुज्ञा समिति सदस्यो के समक्ष विचारार्थ प्रार्थना पत्रों का विवरण है।

प्रभागीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल–

1– उप जिलाधिकारी नैनीताल
2–उप प्रभागीय वनाधिकारी नैनीताल।–
3– वन क्षेत्राधिकारी नगर पालिका राजि नैनीताल–
4–श्री महेन्द्र सिंह बिष्ट–
5– डॉ0 रितेश साह–
6– श्रीमती अंजू जगाती–
7– श्रीमती सपना बिष्ट–
8–श्रीमती विद्या लक्ष्मी–
9– श्रीमती किरन शाह–
10– श्री मनोज जोशी–
11– श्री भगवत सिंह–
12– श्री अरुण कुमार साह–

कार्यालय प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग, नैनीताल ।

E-mail:dfo_nainital@yahoo.com Telefax.05942-236790

पत्रांक 4235 / 23–1 दिनांक, नैनीताल 27.02.2021 ।

सेवा में

	वरिष्ठ सदस्य गण–
1	श्री महेन्द्र सिंह बिष्ट पूर्व होटल ऐसोशियेसन अध्यक्ष नैनीताल।
2	डा0 रितेश शाह 232/4 नया बाजार तल्लीताल नैनीताल।
	पदेन सदस्य गण–
3	उप जिलाधिकारी नैनीताल।
4	उप प्रभागीय वनाधिकारी नैनीताल।
5	वन क्षेत्राधिकारी नगरपालिका नैनीताल।
	सदस्य गण–
6	श्रीमती अन्जू जगाती, हैडेनली स्टेट माल रोड़ नैनीताल।
7	श्रीमती सपना बिष्ट, सभासद नगरपालिका परिषद नैनीताल।
8	श्रीमती विजयलक्ष्मी थापा, एन0जी0ओ0 देवदार काटेज सूखाताल नैनीताल।
9	श्रीमती किरन शाह, पूर्व सभासद नगरपालिका नैनीताल।
10	श्री मनोज जोशी, सभासद नगरपालिका परिषद नैनीताल।
11	श्री अरूण कुमार शाह मैलवील स्टेट माल रोड़ नैनीताल।
12	श्री भगवत सिंह रावत, सभासद नगरपालिका नैनीताल।

विषयः– दि0 06.03.2021 को पातन समिति का स्थलीय भ्रमण/बैठक आयोजित किये जाने सम्बन्ध में ।

महोदय,

उपरोक्त विषयक में नैनीताल नगर क्षेत्र अर्न्तत गठित पातन अनुज्ञा समिति का नगर क्षेत्र अन्तर्गत सूखे/गिरे/खतरनाक वृक्षो के पातन व शाख कर्तन हेतु दि0 06.03.2021 को पातन समिति की बैठक / स्थलीय भ्रमण आयोजित की जायेगी।

भवदीय

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल

पत्रांक / उक्तदिनांकित।

प्रतिलिपि– उप प्रभागीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
वन क्षेत्राधिकारी नगरपालिका राजि नैनीताल को सूचनार्थ एवं इस आशय से प्रेषित कि वे समस्त पातन समिति के सदस्यो को स्थालीय भ्रमण कराने हेतु आवश्यक व्यवस्था करें।

[illegible]
पत्रांक..853/231 27/2/2021

प्रभागीय वनाधिकारी
नैनीताल वन प्रभाग, नैनीताल।

क्र0 सं0	आ0 सं0	आवेदक का नाम व पता	वृक्ष की प्रजाति	वर्ग व्यास सेमी0	जॉच अधिकारी की रिपोर्ट /वृक्ष की नाप वर्ग व्यास सेमी0 में	शाख/ वृक्ष पातन	समिति द्वारा निर्णय- पातन/ संरक्षण
		टांकी बीट					
1	852	श्री अनिल नेगी निवासी– लक्ष्मी कुटीर, मैलरोज कम्पाउण्ड मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	80–90	उक्त वृक्ष जो जड़ से हल्का सड़ा हुआ है।	01 वृक्ष पातन	Visit
2	755	डी0एस0 मजेठिया निवासी– शेरवानी लॉज मल्लीताल नैनीताल।	चमड़ैल के दो हरे वृक्ष	50–60	उक्त वृक्ष भवन के पीछे खड़े है। पूर्व में उक्त वृक्षो की जड़े हल्की खोखली हो गई थी। आवेदनकर्ता द्वारा दीवाल दी गई है।	01 वृक्ष पातन	Visit
				60–70		01 वृक्ष पातन	
3	845	श्री भुवन चन्द्र जोशी नि0 चीना लॉज, धूपकोठी मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	40–50	उक्त वृक्ष की 10–20=02 शाखायें प्रार्थी के भवन के छत पर आ रही है।	02 शाख पातन	Visit
4	851	श्री विजय बहादुर सिंह नेगी नि0 ओक पार्क मल्लीताल नैनीताल।	सुरई मी0 का हरा वृक्ष	ओवर डाई	उक्त वृक्ष की 0–10=10 शाखायें भवन के ऊपर आ रही है।	10 शाख पातन	स्वीकृत
5	877	श्री अजय साह नि0 मैलरोज विला कम्पाउण्ड शेरवानी मल्लीताल नैनीताल।	काकीस का हरा वृक्ष	60–60	उक्त वृक्ष की पूर्व में लॉपिंग हुई है तथा वर्तमान में उक्त वृक्ष में दो शाख ही मौजूद है जिसमें से 10–20=01 शाख सूखी है। उक्त के ऊपर से विद्युत लाईन जा रही है।	01 शाख पातन	स्वीकृत
6	876	मो0 कासिम खान नि0 रूकुट क0 मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	50–60	उक्त वृक्ष जड़ से 1 मी0 दूरी पर दो शाख वाला सूखा वृक्ष खड़ा है।	01 वृक्ष पातन	स्वीकृत
			बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 10–20=01 शाख सूखी है।	01 शाख पातन	स्वीकृत
7	892	श्री अब्दुल रशीद नि0 रूकुट क0 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 10–20=01 शाख आवेदनकर्ता के छत पर आ रही है।	01 शाख पातन	0–10 की 2 शाख स्वीकृत
8	894	श्रीमती शबनम परविन नि0 जुबली क0 मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=06 शाखायें आवेदनकर्ता के आवास में लगा हुआ है। जो कि आँधी–तुफान मे गिरने का भय बना हुआ है।	06 शाख पातन	स्वीकृत
9	895	श्रीमती कमला लोहनी नि0 मैलरोज क0 मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	60–70	उक्त वृक्ष आवेदनकर्ता के बाउन्ड्री वॉल में खड़ा है। उक्त वृक्ष की 0–10=05 शाखायें छत पर आ रही है।	05 शाख पातन	स्वीकृत
10	906	श्री पूरन चन्द्र तिवारी नि0 दीना लॉज क0 मल्लीताल नैनीताल।	पांगर का हरा वृक्ष	70–80	उक्त वृक्ष की 20–30=02 शाखा के पातन की अनुमति चाही गयी है। उक्त शाखायें प्रार्थी के छत पर आ रही है।	02 शाख पातन	स्वीकृत
11	907	श्री दान सिंह रावत नि0 लॉज क0 मल्लीताल नैनीताल।	पांगर का हरा वृक्ष	ओवर डाई मी0 का	उक्त वृक्ष की 10–20=02 व 20–30=02 शाखा आवेदनकर्ता के भवन की छत पर आ रही है।	04 शाख पातन	स्वीकृत
		ताल क्षेत्र बीट व बलियानाला बीट					
	630	श्री सुनील इब्राहिम निवासी बेन्शन कॉटेज तल्लीताल नैनीताल।	तिलौंज का हरा वृक्ष	60–70	उक्त दोनो वृक्षो का झुकाव भवन के ऊपर बना हुआ है। जो कभी भी आँधी–तूफान व बर्फ बारी में गिर सकता है। उक्त वृक्ष की 20–30=01 शाख	01 शाख पातन	Visit
			बाँज का हरा वृक्ष	70–80	10–20=03 शाख	03 शाख पातन	10–20 की 2 शाख स्वीकृत

	फॉरेस्ट हैबिटस हॉलिडे होम मल्लीताल नैनीताल।	कार्यालय का सूखा वृक्ष	ओवर डाई मी0	उक्त वृक्ष पूर्ण रूप से सूख चुका है व जगह-जगह से सड़ भी चुका है। आँधी-तूफान व वर्षाकारी में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
	श्री पूरन सिंह राउत नि0 जिलाधिकारी कैम्प कार्यालय नैनीताल।	अंगू का हरा वृक्ष	60-70	उक्त वृक्ष का झुकाव सरकारी आवासों की ओर है। जो कभी भी गिर सकता है। उक्त वृक्ष की 10-20=02 शाखाओं का पातन चाहा है।	02 शाखा पातन	स्वीकृत
	इंडियन बैंक (इलाहाबाद बैंक) नैनीताल।	पीपलर का हरा वृक्ष	50-60	उक्त वृक्ष की 0-10=10 शाखायें उक्त वृक्षों के आँधी-तूफान व वर्फबारी में टूटकर गिर सकते है।	10 शाख पातन	स्वीकृत
		पीपलर का हरा वृक्ष	60-70	उक्त वृक्ष की 0-10=10 शाखायें	10 शाख पातन	—do—
		पीपलर का हरा वृक्ष	40-50	उक्त वृक्ष की 0-10=10 शाखायें	10 शाख पातन	—do—
		पीपलर का हरा वृक्ष	60-70	उक्त वृक्ष की 0-10=10 शाखायें	10 शाख पातन	—do—
		पीपलर का हरा वृक्ष	60-60	उक्त वृक्ष की 0-10=10 शाखायें	10 शाख पातन	—do—
872	प्रभारी निरीक्षक कोसवाली मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	50-60	उक्त वृक्ष सूखा खड़ा है। जो कभी भी आँधी तूफान में गिर कर नुकसान पहुचा सकता है।	01 वृक्ष पातन	स्वीकृत
874	श्री पूरन चन्द्र भट्ट नि0 कृष्णा काटेज नाल रोड़ मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60-70	उक्त वृक्ष की 10-20=02 शाख सूख चुकी है।	02 शाख पातन	स्वीकृत
881	श्री माँ मथना देवी मंदिर नैनीताल।	बाँज का हरा वृक्ष	30-40	उक्त वृक्ष तिरछा खड़ा है। भविष्य में उक्त वृक्ष के गिरने की सम्भावना है।	01 वृक्ष पातन	स्वीकृत :
880	समस्त निवासी रॉयल होटल मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	ओवर डाईमी0	उक्त वृक्षों के कारण आवेदनकर्ताओं को समस्या का सामना करना पड़ रहा है। 0-10=02 शाखायें व 10-20=02 शाखायें	04 शाख पातन	
		सुरई का हरा वृक्ष	ओवर डाईमी0	0-10=02 शाखायें व 10-20=02 शाखायें	04 शाख पातन	0-10 स्वीकृत
		सिल्वर ओक	30-40	0-10=04 शाखायें	04 शाख पातन	
	अस्पिमालला					
878	श्रीमती रेखा जोशी नि0 गुफा महादेव तल्लीताल नैनीताल।	पुतली का हरा वृक्ष	50-60	उक्त वृक्ष का झुकाव भवन के ऊपर बना हुआ है। वृक्ष कभी भी आँधी-तूफान मे गिर सकता है। उक्त वृक्ष की 10-20=01 व 0-10=01 शाख के पातन की अनुमति चाही है।	02 शाख पातन	0-10 में 2 शाख स्वीकृत
	अयारपाटा व राजभवन बीट					
786	श्री राजेश साह नि0 डलहौजी काटेज अयारपाटा मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	40-50	उक्त वृक्षों की शाखायें भवन के ऊपर आ रही है। जिससे छत को नुकसान हो सकता है। 0-10=06 शाखायें	06शाख पातन	स्वीकृत
		तिलौज का हरा वृक्ष	60-70	10-20=01 व 0-10=06 शाखायें	06 शाख पातन	0-10 में 1 शाख स्वीकृत
840	श्रीमती भगवती देवी नि0 जिला कार्यालय नैनीताल।	सुरई का हरा वृक्ष	30-40	उक्त वृक्ष का झुकाव भवन की ओर है। आँधी-तूफान व अत्यधिक वर्षा मे गिरने की सम्भावना है।	01 वृक्ष पातन	Visit
778	राधा स्वामी सत्संग ध्यान आश्रम नैनीताल। सं0-09	बाँज का सूखा	30-40	उक्त वृक्ष सूखे तथा जीर्ण शीर्ण अवस्था मे खड़े है। जिनके पातन की अनुमति चाही है।	01 वृक्ष पातन	~~स्वीकृत~~ Visit
	सं0-7	बाँज का सूखा	20-30		01 वृक्ष पातन	—do—
	सं0-8	बाँज का सूखा	20-30		01 वृक्ष पातन	—do—

	सं0-42	बाँज का सूखा	50-60		C1 वृक्ष पातन	Visit
	सं0-88	काँल का सूखा	20-30		01 वृक्ष पातन	—do—
	सं0-85	काँल का सूखा	20-30		01 वृक्ष पातन	—do—
	सं0-8	बुरांश का सूखा	40-50		01 वृक्ष पातन	—do—
	सं0-2	बुरांश का सूखा	50-60		01 वृक्ष पातन	—do—
847	राधा स्वामी सत्संग व्यास आश्रम नैनीताल।	खरसो का हरा वृक्ष	50-60	01 वृक्ष उक्त सभी वृक्ष हरे खड़े है	01 वृक्ष पातन	Visit
		बाँज का हरा वृक्ष	50-60	02 वृक्ष	02 वृक्ष पातन	—do—
		अंगू का हरा वृक्ष	30-40	02 वृक्ष	02 वृक्ष पातन	—do—
819	श्रीमती गनोरमा साह नि0 स्ट्रावरी लॉज अयारपाटा नथ्नीताल नैनीताल।	देवदार का हरा वृक्ष	60- ऊपर	उक्त वृक्ष जिसकी शाखायें हरी व कई शाखायें भवन पर टूटकर गिर रही है। उक्त वृक्ष की 0-10=05, 10-20=06 व 20-30=01 शाख के पातन की अनुमति चाही है।	12 शाख पातन	Visit
784	श्री अनुप साह नि0 हर्टन कॉटेज नथ्नीताल नैनीताल।	बाँज का हरा वृक्ष	50-60	उक्त वृक्षो जिनका झुकाव भवनो के ऊपर है। 0-10=06 शाखाये	06 शाख पातन	Visit
		बाँज का हरा वृक्ष	50-60	20-30=01 शाखाये	01 शाख पातन	Visit
807	श्री राजेन्द्र चन्द्र नि0 डलहौजी काटेज आयारपाटा नथ्नीताल नैनीताल।	तिलौज का हरा वृक्ष	30-40	भवन के ऊपर से स्थित है। उक्त वृक्ष की जड़ से मिट्टी निकल चुकी है। उक्त वृक्ष की 0-10 =02 शाखाये पातन हेतु अनुमति चाही है।	02 शाख पातन	Visit
838	कुमायूँ विश्व विद्यालय नैनीताल।	काकिस का हरा वृक्ष	40-50	उक्त वृक्ष की 10-20=02 व 0-10=02 शाखाये भवन की छत पर आ रही है।	04 शाख पातन	Visit
		बाँज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष जो जड़ से एक आधा सड़ा-गला है। हवा-तुफान में गिरने की सम्भावना है।	वृक्ष पातन	—do—
		बाँज का हरा वृक्ष	50-60	उक्त वृक्ष की 10-20=02 शाखाये विद्युत लाईनो को छू रही है।	02 शाख पातन	Visit
848	श्री अजय कुमार अरोड़ा नि0 इमली लॉज कन्याउण्ड अयारपाटा नथ्नीताल नैनीताल।	बाँज का सूखा वृक्ष	40-50	उक्त दोनो वृक्ष सूखे खड़े है। प्रार्थी द्वारा वृक्षो के पातन की अनुमति चाही है।	वृक्ष पातन	Visit
		बाँज का सूखा वृक्ष	30-40		वृक्ष पातन	—do—
847	श्री सुखजीत सिंह नि0 इमली लॉज कन्याउण्ड अयारपाटा नथ्नीताल नैनीताल।	बाँज का सूखा वृक्ष	30-40	उक्त दोनो वृक्ष सूखे खड़े है। प्रार्थी द्वारा वृक्षो के पातन की अनुमति चाही है।	वृक्ष पातन	—do—
		बाँज का सूखा वृक्ष	40-50		वृक्ष पातन	—do—
804	श्रीमती किरन बिष्ट नि0 देवदार लॉज कन्याउण्ड नथ्नीताल नैनीताल।	तिलौज का हरा वृक्ष	30-40	उक्त वृक्ष की शाखाये भवन की छत पर आ रही है। जिस कारण भवन की छत को नुकसान हो रहा है। 0-10=08	08 शाख पातन	Visit
844	कुमायूँ विश्व विद्यालय नैनीताल परिसर।	पांगर का हरा वृक्ष	50-60	उक्त वृक्ष जड़ से खोखला है।	वृक्ष पातन/ वृक्ष हल्का	Visit
		पांगर का हरा वृक्ष	50-60	उक्त वृक्ष जड़ से खोखला है।	वृक्ष पातन/ वृक्ष हल्का	—do—

		बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की 10–20= 02 शाख के पातन की अनुमति चाही है।	02 शाख पातन	
842	श्रीमती गायत्री सिंह नि0 लेगडेल ज्वाला कॉटेज मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की जड़ खाली हो गई है। वृक्ष होटल की दीवार से लगा है।	01 वृक्ष पातन	Visit
843	श्री विनोद सिंह बिष्ट नि0 शेरवुड कालेज नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष जिसकी जड़ से ऊपर 6 मी0 पर एक शाखा 20–30 सेमी0 वर्ग व्यास की है। जिसमें फंगस लगा है। उक्त शाखा हवा व तुफान में टुटने की सम्भावना बनी है।	01 शाखा पातन	Visit
844	श्री बीरत सिंह भाण्डारी नि0 प्रयारी लॉज कम्पाउण्ड अयारपाटा मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष प्रार्थी की छत की ओर झुका हुआ है तथा प्रार्थी के भवन को क्षति होने की सम्भावना बनी रहती है। वृक्ष गिरने से प्रार्थी के भवन को क्षति हो सकती है जिससे जान–माल को भी नुकसान हो सकता है। वृक्ष को छत से 3 मी0 तक ऊपर से नीचे की ओर पातन की अनुमति चाही है।	03 मी0 टॉप लीपिंग	Visit
845	दी नैनी रिट्रीट नैनीताल।	तिलौज का सूखा वृक्ष	50–60	उक्त पूर्ण रूप से सूखा खड़ा है। जो भवन के समीप है।	01 वृक्ष पातन	स्वीकृत
847	श्रीमती विश्वकर्मा नि0 बिष्ट भवन कम्पाउण्ड मल्लीताल नैनीताल।	दो सूखे बुरांस के वृक्ष	20–30	उक्त वृक्ष पूर्ण रूप से सूख चुके है।	02 वृक्ष पातन	स्वीकृत
848	श्रीमती मोनिका कुमारी सिंह नि0 अयारपाटा इमली कॉटेज मल्लीताल नैनीताल।	सूखा बाँज का वृक्ष	50–60	उक्त स्थल पर सूखा वृक्ष है। जो हवा–तुफान व अत्यधिक वर्षा में टुटने की सम्भावना है।	01 वृक्ष पातन	स्वीकृत
849	श्री राम धन व अन्य निवासी – ए0टी0आई0 रोड मल्लीताल नैनीताल।	सुरई हरा वृक्ष	60–70	सुरई वृक्षो की शाखायें विद्युत लाईन पर आ रही है। उक्त वृक्ष की 0–10= 12 शाखाओ का पातन	12 शाखाओ पातन	स्वीकृत
		सुरई हरा वृक्ष	50–60	उक्त वृक्ष की 0–10= 10 शाखाओ	10 शाखाओ पातन	स्वीकृत
		सुरई हरा वृक्ष	60–70	उक्त वृक्ष की 0–10= 16 शाखाओ	16 शाखाओ पातन	स्वीकृत
40	878	श्रीमती मोनिका कुमारी सिंह नि0 अयारपाटा इमली कॉटेज मल्लीताल नैनीताल।	सूखा बाँज का वृक्ष	50–60	उक्त स्थल पर सूखा वृक्ष है। जो हवा–तुफान व अत्यधिक वर्षा में टुटने की सम्भावना है।	01 वृक्ष पातन
41	643	श्री हयाग सिंह नि0 पौन्ना विला कम्पाउण्ड मल्लीताल नैनीताल।	वैयदार का हरा वृक्ष	60–70	उक्त वृक्ष की 0–10 की एक शाखा प्रार्थी की छत पर आ रही है।	01 शाख पातन
		बाँज का हरा वृक्ष	30–40	उक्त वृक्ष की 10–20 की एक शाखा भवन की छत पर आ रही है। आँधी–तूफान व तेज वर्षा में टूट कर भवन को क्षति पहुचने की सम्भावना बनी रहती है।	01 शाख पातन	निरस्त
42	881	श्री सुभाष कुमार साह नि0 लौगग्यू कम्पाउण्ड राजभवन रोड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	60–70	उक्त वृक्ष की 0–10 की पाँच शाखायें	05 शाख	स्वीकृत
		पुतली का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 0–10 की की तीन शाखायें प्रार्थी के छत की ओर झुकी है। तुफान व बर्फबारी में टुटने पर भवन व जनहानि की क्षति होने की सम्भावना बनी रहती है।	03 शाख	स्वीकृत
43	811	श्री विनोद कुमार साह नि0 रट्टायरी सौंज अयारपाटा मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष के नीचे इनके पानी की टंकी है। उक्त वृक्ष की 0–10=04 शाखाओ के पातन की अनुमति चाही गयी है।	04 शाख पातन	स्वीकृत

888	श्री मोहन सिंह बिष्ट नि0 लौगाव्यू कम्पाउण्ड राजभवन रोड़ तल्लीताल नैनीताल।	पुतली का हरा वृक्ष	80–90	उक्त वृक्ष की 10–20=04 शाखाये छत पर आ रही है। हवा–तुफान में टुटने पर भवन को क्षति हो सकती है।	04 शाख पातन	10-20 की 2 शाख छोड़कर
906	श्री तिरूपति विक्रम सिंह चौहान नि0 बिर्लागी कम्पाउण्ड तल्लीताल नैनीताल।	चीड़ का हरा वृक्ष	70–80	उक्त स्थल पर तीन हरे वृक्ष हरे खड़े है।	01 वृक्ष पातन	Visit
		तिलौंज का हरा वृक्ष	20–30		01 वृक्ष पातन	—do—
		तिलौंज का हरा वृक्ष	40–50		01 वृक्ष पातन	—do—
904	श्री मनोज चौधरी नि0 रद्दौबरी लॉज भवाली रोड़ मल्लीताल नैनीताल।	कौंल का हरा वृक्ष	40–50	स्थल पर उक्त वृक्ष की 10–20 की एक शाख हवा–तुफान में टुटने की सम्भावना बनी रहती है।	01 शाख पातन	छोड़ा
903	श्रीमती प्रेमा पन्त नि0 धौनेट विला भवाली रोड़ मल्लीताल नैनीताल।	चीड़ का हरा वृक्ष	40–50	उक्त वृक्ष की शाखाये प्रार्थी के आवास की ओर झुकी हुई 0–10=04 शाख	04 शाख पातन	छोड़ा
		तिलौंज का हरा वृक्ष	70–80	0–10=02 शाखा व 10–20=02 शाखा	04 शाख पातन	0-10 की 2 शाख छोड़ा
	आलमाखान बीट					
900	श्री उजलू राम नि0 स्टाफ क्वार्टर भवाली रोड़ नैनीताल।	चीड़ का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=04 शाख पातन की अनुमति चाही है। उक्त शाखाये आवशीय भवन पर आ रही है।	04 शाख पातन	छोड़ा
739	श्रीमती चेमकी तिवारी नि0 [illegible] नैनीताल।	[illegible] का हरा वृक्ष	30–40	उक्त वृक्ष जड़ से सड़ चुकी है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
793	श्री देवेन्द्र प्रकाश नि0 [illegible] मल्लीताल नैनीताल।	[illegible] का हरा वृक्ष	60 से ऊपर का	उक्त वृक्ष जड़ खोखली गयी है। जिससे जान–माल को खतरा बना हुआ है।	01 वृक्ष पातन	Visit
882	अमर नाथ सिंह नि0 [illegible] नैनीताल।	[illegible] का हरा वृक्ष	60–70	उक्त वृक्ष की 0–10= 07 शाखाये भवन से लगी हुई है।	07 शाख पातन	छोड़ा
884	श्रीमती राधा देवी नि0 [illegible] नैनीताल।	[illegible] का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=02 शाखाये प्रार्थिनी के भवन की छत के ऊपर आ रही है। जिससे आँधी–सूफान में छत क्षतिग्रस्त हो सकती है।	02 शाख पातन	छोड़ा
858	श्री विमल शाह नि0 [illegible] नैनीताल।	[illegible] का हरा वृक्ष	50–60	उक्त वृक्ष की शाखाये भवन के समीप है। प्रार्थी द्वारा शाखा पातन की अनुमति चाही है। 0–10=05 शाखाये	05 शाखाये पातन	छोड़ा
		[illegible] का हरा वृक्ष	50–60	0–10=05 शाखाये	05 शाखाये पातन	—do—
		[illegible] का हरा वृक्ष	50–60	0–10=05 शाखाये	05 शाखाये पातन	—do—
		[illegible] का हरा वृक्ष	50–60	उक्त वृक्ष सूखा है। पातन की अनुमति चाही है।	01 वृक्ष पातन	छोड़ा
906	श्रीमती सरस्वती देवी नि0 चार्टन लॉज [illegible] नैनीताल।	[illegible] का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=06 शाखाओ के पातन की अनुमति चाही है।	06 शाख पातन	—do—

		श्रीमती दीपा जोशी नि0 बैकम्यारी कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	वृक्ष अतिवृष्टि में पानी के बहाव से जड़े खोखली हो गयी है। वृक्ष का झुकाव आवेदनकर्ता के आवासीय भवन की ओर हो चुका है।	01 वृक्ष पातन	Visit
	858	श्री ममता कनवाल नि0 तारा हॉल कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष भवन के समीप है। आँधी–तूफान व बर्फबारी में नुकसान होने की सम्भावना बनी हुयी है। 0–10=02 शाख पातन	02 शाख पातन	स्वीकृत
			बाँज का हरा वृक्ष	40–50	0–10=02 व 10–20=02 शाख पातन की अनुमति चाही है।	04 शाख पातन	0-10 में 2 शाख स्वीकृत
1	865	श्री पान सिंह नि0 चार्टन लॉज मल्लीताल नैनीताल।	तिलौंज का हरा जड़ से सड़ा वृक्ष	60–70	वृक्ष के जड़ से सड़ जाने के कारण भवन में कई दरारें आ चुकी हैं। वृक्ष जड़ से टूट कर प्राण–माल व आस–पास रहने वाले व्यक्तियों व उनके भवन का भी क्षति हो चुकी है।	01 वृक्ष पातन	Visit
59	866	श्री सुरेन्द्र दयाल नि0 ब्रैसाइड कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=04 व 10–20=02 शाखायें भवन में गिरने से प्रार्थी की छत को नुकसान हो सकता है।	06 शाख पातन	0-10 में 4 शाख स्वीकृत
60	855	श्री अमर मूर्ति शुक्ला नि0 मौलडन कॉटेज कम्पाउण्ड व सांइड स्कूल मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की 0–10=04 व 10–20=04 शाखायें भवन के ऊपर आ रही है।	08 शाख पातन	0-10 में 4 शाख स्वीकृत
61	857	श्री नारायण सिंह बोरा नि0 स्टाफ हाउस मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	40–50	उक्त स्थल पर दो हरे वृक्ष खड़े है।	01 वृक्ष पातन	Visit
			खरसू का हरा वृक्ष	50–60		01 वृक्ष पातन	— do —
62	864	श्री मोहन सिंह रावत नि0 चार्टन लॉज मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष हरा खड़ा है जिससे प्रार्थी के भवन को खतरा बना हुआ है। जिससे जन–हानी हो सकती है।	01 वृक्ष पातन	Visit
63	863	श्री सुजन भारती नि0 स्टाफ हाउस मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	30–40	उक्त वृक्ष का झुकाव (भू–कटाव) अत्यधिक होने के कारण वृक्ष के गिरने से प्राण–माल को क्षति हो सकती है। 1.5 मी0 टॉप लौपिंग की अनुमति चाही है।	1.5 मी0 टॉप लौपिंग	Visit
64	896	श्रीमती ममता जोशी नि0 मार्शल कार्टेज मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	30–40	उक्त वृक्ष हो चुका है। उक्त खुट की प्रार्थी द्वारा पातन की अनुमति चाही है।	खुट पातन	Filter
65	912	श्री इन्दरोखर मन्त्र नि0 ब्रे हाउस क0 मल्लीताल नैनीताल	देवदार का सूखा वृक्ष	10–20	उक्त वृक्ष पूर्ण रूप से सूख चुका है।	01 वृक्ष पातन	स्वीकृत
66	910	श्री केदनाथ गोस्वामी नि0 न्यू चार्टन लॉज मल्लीताल नैनीताल।	चाकौत्ता का सूखा वृक्ष	30–40	उक्त वृक्ष पूर्ण रूप से सूख चुका है। उक्त वृक्ष की 04 मी0 टॉप लौपिंग ।	04 मी0 टॉप लौपिंग	— do —
		सेन्टर पीट					
67	909	श्रीमती वीना जोशी नि0 वार्ड– 2 स्टोनले कम्पाउण्ड मल्लीताल नैनीताल।	तिलौंज का दो हरे वृक्ष	40–50	उक्त दोनो वृक्षो की 0–10=05–05 शाखायें व 10–20=01–01 शाख के पातन की अनुमति चाही है उक्त शाखायें भवन की छत पर आ रही है।	12 शाख पातन	स्वीकृत
68	911	कु0 मण्डल विकास निगम लिमिटेड नैनीताल।	सुरई का हरा वृक्ष	40–50	उक्त वृक्षो की शाखायें रोपवे लाईन पर आ रही है। 0–10=02 शाख	02 शाख पातन	
			सुरई का हरा वृक्ष	50–60	0–10=01 व 10–20=01 शाख	02 शाख पातन	स्वीकृत
			पांगर का हरा वृक्ष	30–40	0–10=03 शाख पातन	03 शाख पातन	
			बाँज का हरा वृक्ष	40–50	0–10=03 शाख पातन	03 शाख पातन	
69	861	अपर मुख्य अधिकारी कार्यालय जिला पंचायत नैनीताल।	अंगू का हरा वृक्ष	20–30	प्रस्तावित पार्किंग स्थल में चौड़ीकरण कार्य में उक्त दोनो वृक्ष आ रहे है। जिसके पातन की अनुमति चाही गयी है।	01 वृक्ष पातन	Visit Filter

			अंगू का हरा वृक्ष	20–30		01 वृक्ष पातन	V'ग'T
	828	अधिशासी अभियन्ता विद्युत वितरण खण्ड कार्यालय/ आवास/गैस्ट हाउस परिसर तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	70–80	उक्त पाँच वृक्ष स्थल पर है जिसे विभाग द्वारा पातन की अनुमति चाही है।	01 वृक्ष पातन	
			सुरई का हरा वृक्ष	40–50		01 वृक्ष पातन	
			सुरई का हरा वृक्ष	50–60		01 वृक्ष पातन	V'ग'T
			सुरई का हरा वृक्ष	40–50		01 वृक्ष पातन	
			सुरई का हरा वृक्ष	50–60		01 वृक्ष पातन	
71	774	श्री अरूण सिंह बिष्ट निवासी– स्प्रिंग फील्ड मल्लीताल नैनीताल।	अखरोट का हरा वृक्ष	30–40	उक्त वृक्ष का झुकाव भवन की ओर बना हुआ है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	V'ग'T
72	795	श्रीमती दीपा जोशी निवासी– बैकग्यारी कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष आवासीय भवन की ओर झुका है। जो कि आँधी–तूफान व अतिवृष्टि में गिरने की स्थिति है।	01 वृक्ष पातन	—do—
73	857	मुख्य चिकित्सा अधिकारी नैनीताल।	बाँज का सूखा वृक्ष	50–60	उक्त वृक्ष सूखे है जो भविष्य में कभी भी गिर कर जान–माल को क्षति पहुचा सकते है।	01 वृक्ष पातन	ELHUT
			बाँज का सूखा वृक्ष	30–40		01 वृक्ष पातन	—do—
74	856	श्रीमती इन्द्रा आर्या नि0 हार्व साइड शेर का डांडा तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	40–50	उक्त वृक्ष की 3 नी0 लोपिंग	03 नी0 लोपिंग	V'ग'T
			बाँज का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=04 शाखायें	04 शाख पातन	ELHUT
			बाँज का हरा वृक्ष	40–50	उक्त वृक्ष की 0–10=03 व 10–20=02 शाखायें आवास में आ रही है।	05 शाख पातन	0–10 की 3 शाख ELHUT
75	804	श्री गोपाल सिंह नि0 टायर्स कम्पाउण्ड बिड़ला चुंगी तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की जड़ सड़ चुकी है। जिससे अतिवृष्टि एवं आँधी तूफान में गिरने की सम्भावना बनी हुई है।	01 वृक्ष पातन	V'ग'T
76	853	श्री रमेश चन्द्र स्टोनले कम्पाउण्ड तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	60–70	उक्त की 0–10=06 शाखायें से आवशीय भवन को खतरा बना हुआ है।	06 शाखा पातन	ELHUT
77	859	नव सांस्कृतिक सत्संग समिति शेर का डांडा नैनीताल।	पॉपुलर का हरा वृक्ष	20–30	श्रामलीला मैदान में फर्श को नुकसान पहुचा रहे है। जिससे रामलीला मैदान में बने हुये आवाशीय भवन को नुकसान हो रहा है।	01 वृक्ष पातन	ELHUT
			पॉपुलर का हरा वृक्ष	30–40		01 वृक्ष पातन	—do—
			पॉपुलर का हरा वृक्ष	30–40		01 वृक्ष पातन	—do—
		श्रीमती राजवाला सिंह नि0 कैसल्टन कम्पाउण्ड तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	60–70	उक्त वृक्ष की 0–10 की 07 व 10–20 की 01 शाख के पातन की अनुमति चाही गयी है।	08 शाख पातन	0–10 की 7 शाख ELHUT
		श्रीमती रजनी चौधरी नि0 स्टोनले कम्पाउण्ड [illegible] नैनीताल।	बाँज का हरा वृक्ष	20–30	उक्त वृक्ष की जड़ चुकी है। जिससे छत में थन्दर लगूरो का बना है। उक्त वृक्ष की 10–20=01 शाखा के पातन की अनुमति चाही गयी है।	01 शाख पातन	ELHUT
		[illegible] नि0 माउन्ट रीज कम्पाउण्ड [illegible] नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त दोनो वृक्षो की 0–10= 10 शाखायें भवन से सटी हुई है। शाख पातन की अनुमति चाही गयी है।	10 शाख पातन	ELHUT
			बाँज का हरा वृक्ष	50–60	0–10 की 5 शाख	05 शाख	ELHUT

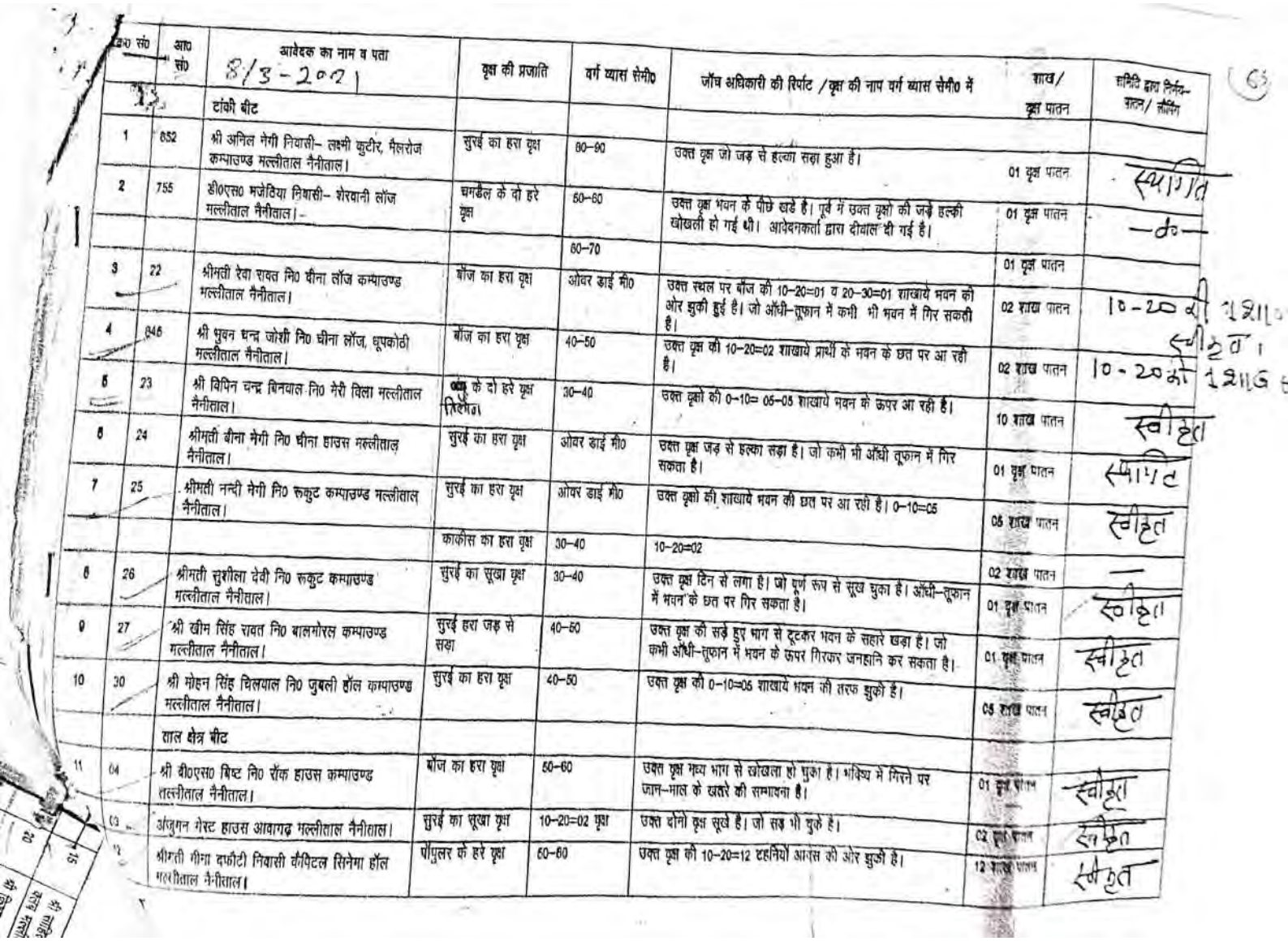
888	श्रीमती सारिका वर्मा नि0 माउण्ट रोज क0 तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=07 शाखायें भवन के ऊपर आ रही है। जो आँधी–तूफान मे गिरने की सम्भावना है।	07 शाख पातन	स्वीकृत
00	श्रीमती आशा जोशी नि0 माउण्ट रोज क0 तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	60–70	उक्त वृक्ष मे बिजली गिर चुकी है। वृक्ष के गिरने की सम्भावना है। 03 मी0 टॉप लौपिंग चाही है।	03 मी0 टॉप लौपिंग	Visit
901	श्रीमती छवी जोशी नि0 सिल्वटन होटल अपर मालरोड़ नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्ष की 10–20 की 04 शाखायें भवन के ऊपर आ रही है। जिससे भवन को खतरा है।	04 शाख पातन	10-20 की 2 शाख स्वीकृत
913	डी मर्दश हार्ट नैनीताल	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=06 शाख व 10–20=02 शाख उक्त वृक्ष की शाखायें कक्षा 03 के कक्ष के ऊपर आ रही है।	08 शाख पातन	स्वीकृत

06.03.2021 को पातन समिति की बैठक हेतु पातन अनुज्ञा समिति सदस्यो के समक्ष विचारार्थ प्रार्थना पत्रों का विवरण है।

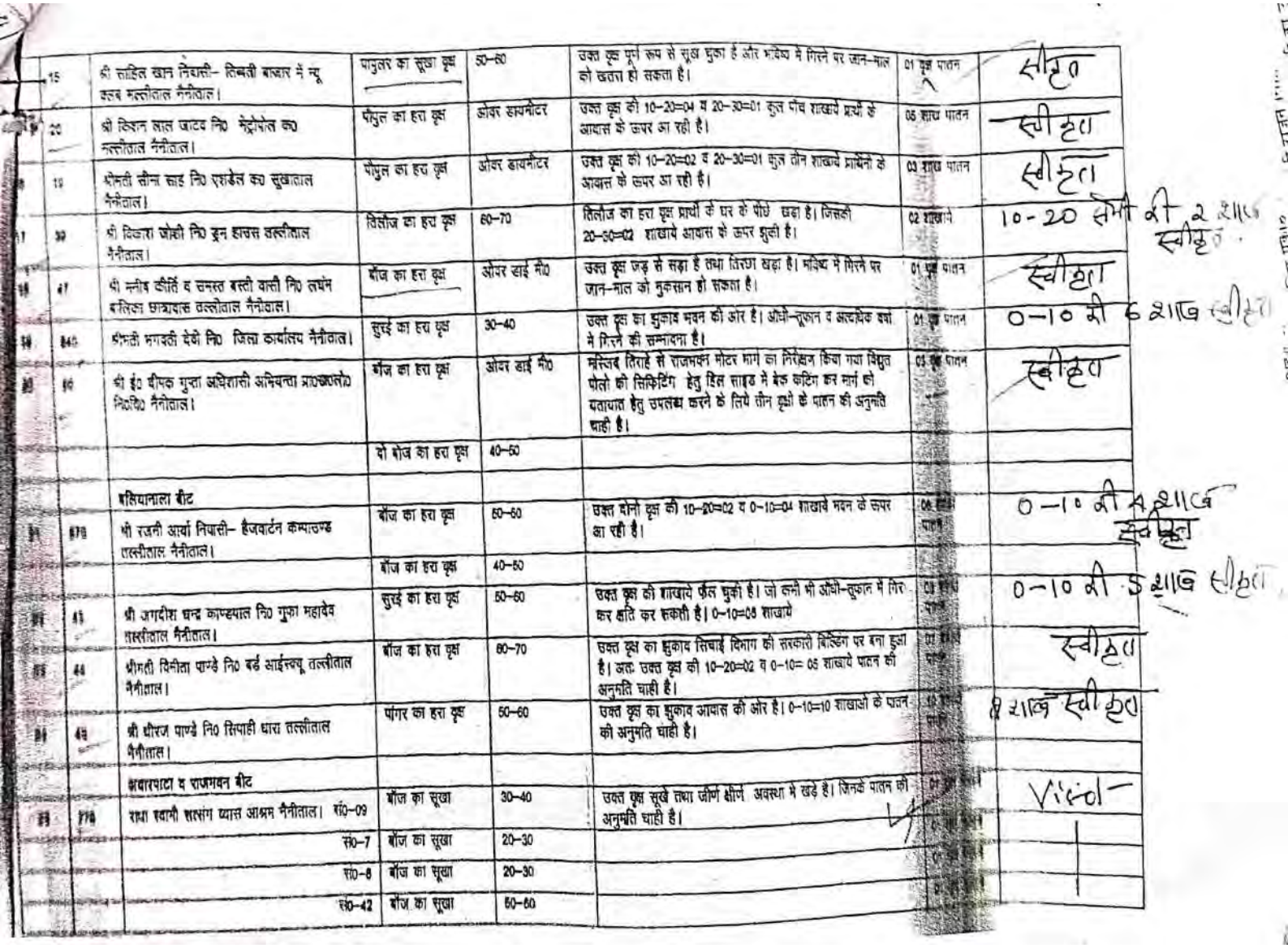
गीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल–
उप जिलाधिकारी नैनीताल
वन क्षेत्राधिकारी नगर पालिका राजि, नैनीताल–
डॉ0 रितेश साह– 6.3.20
श्रीमती सपना बिष्ट–
श्रीमती किरन शाह–
श्री भगवत सिंह–

06/03/2021

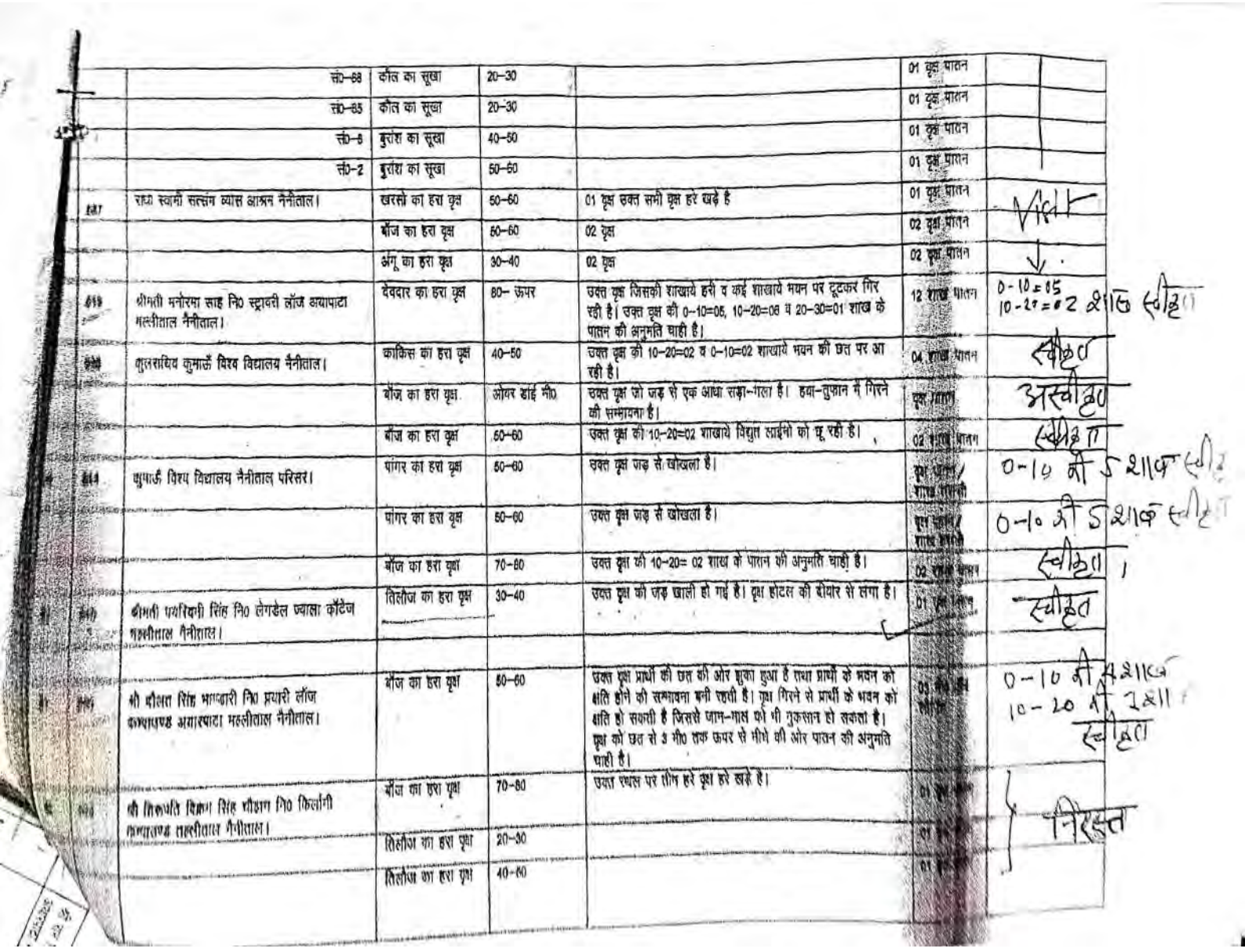
2–उप प्रभागीय वनाधिकारी नैनीताल।–
4–श्री महेन्द्र सिंह बिष्ट–
6– श्रीमती अंजू जगाती–
8–श्रीमती विजय लक्ष्मी–
10– श्री मनोज जोशी–
12– श्री अरूण कुमार साह–



क्र० सं०	आ० सं०	आवेदक का नाम व पता 8/3-2021	वृक्ष की प्रजाति	वर्ग व्यास सैमी०	जाँच अधिकारी की रिपोर्ट /वृक्ष की नाप वर्ग व्यास सैमी० में	शाख/ वृक्ष पातन	समिति द्वारा निर्णय- पातन/ लीपिंग
12		टांकी बीट					
1	852	श्री अनिल नेगी निवासी– लक्ष्मी कुटीर, मैलरोज कम्पाउण्ड मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	80–90	उक्त वृक्ष जो जड़ से हल्का सड़ा हुआ है।	01 वृक्ष पातन	स्वीकृत
2	755	डी0एस0 भजेठिया निवासी– शेरवानी लॉज मल्लीताल नैनीताल।–	चमकैल के दो हरे वृक्ष	50–60	उक्त वृक्ष भवन के पीछे खड़े है। पूर्व में उक्त वृक्षो की जड़े हल्की खोखली हो गई थी। आवेदनकर्ता द्वारा दीवाल दी गई है।	01 वृक्ष पातन	–ठ–
				60–70		01 वृक्ष पातन	
3	22	श्रीमती रेवा रावत नि0 वीना लॉज कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई सी0	उक्त स्थल पर बाँज की 10–20=01 व 20–30=01 शाखायें भवन की ओर झुकी हुई है। जो आँधी–तूफान में कभी भी भवन में गिर सकती है।	02 शाख पातन	10-20 की 12 IIG स्वीकृत।
4	846	श्री भुवन चन्द्र जोशी नि0 वीना लॉज, धूपकोठी मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	40–50	उक्त वृक्ष की 10–20=02 शाखायें प्रार्थी के भवन के छत पर आ रही है।	02 शाख पातन	10-20 की 12 IIG स्वीकृत।
5	23	श्री विपिन चन्द्र बिनवाल नि0 मेरी विला मल्लीताल नैनीताल।	बाँज के दो हरे वृक्ष लिलेण।	30–40	उक्त वृक्षो की 0–10= 05–05 शाखायें भवन के ऊपर आ रही है।	10 शाख पातन	स्वीकृत
6	24	श्रीमती बीना नेगी नि0 वीना हाउस मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	ओवर डाई सी0	उक्त वृक्ष जड़ से हल्का सड़ा है। जो कभी भी आँधी तूफान में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
7	25	श्रीमती नन्दी नेगी नि0 रूकुट कम्पाउण्ड मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	ओवर डाई सी0	उक्त वृक्षो की शाखायें भवन की छत पर आ रही है। 0–10=05	05 शाख पातन	स्वीकृत
			काफीस का हरा वृक्ष	30–40	10–20=02	02 शाख पातन	—
8	26	श्रीमती सुशीला देवी नि0 रूकुट कम्पाउण्ड मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	30–40	उक्त वृक्ष टिन से लगा है। जो पूर्ण रूप से सूख चुका है। आँधी–तूफान में भवन के छत पर गिर सकता है।	01 वृक्ष पातन	स्वीकृत
9	27	श्री खीम सिंह रावत नि0 बालमोरल कम्पाउण्ड मल्लीताल नैनीताल।	सुरई हरा जड़ से सड़ा	40–50	उक्त वृक्ष की सड़े हुए भाग से टूटकर भवन के सहारे खड़ा है। जो कभी आँधी–तूफान में भवन के ऊपर गिरकर जनहानि कर सकता है।	01 वृक्ष पातन	स्वीकृत
10	30	श्री मोहन सिंह चिलयाल नि0 जुबली हॉल कम्पाउण्ड मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	40–50	उक्त वृक्ष की 0–10=05 शाखायें भवन की तरफ झुकी है।	05 शाख पातन	स्वीकृत
		शाल क्षेत्र बीट					
11	04	श्री वी0एस0 बिष्ट नि0 रॉक हाउस कम्पाउण्ड तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष मध्य भाग से खोखला हो चुका है। भविष्य मे गिरने पर जान–माल के खतरे की सम्भावना है।	01 वृक्ष पातन	स्वीकृत
03		अंजुगम गेस्ट हाउस आवागढ़ मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	10–20=02 वृक्ष	उक्त दोनो वृक्ष सूख है। जो सड़ भी चुके है।	02 वृक्ष पातन	स्वीकृत
12		श्रीमती मीना दफौटी निवासी कैपिटल सिनेमा हॉल मल्लीताल नैनीताल।	पॉपुलर के हरे वृक्ष	50–60	उक्त वृक्ष की 10–20=12 टहनियाँ आवास की ओर झुकी है।	12 शाख पातन	स्वीकृत

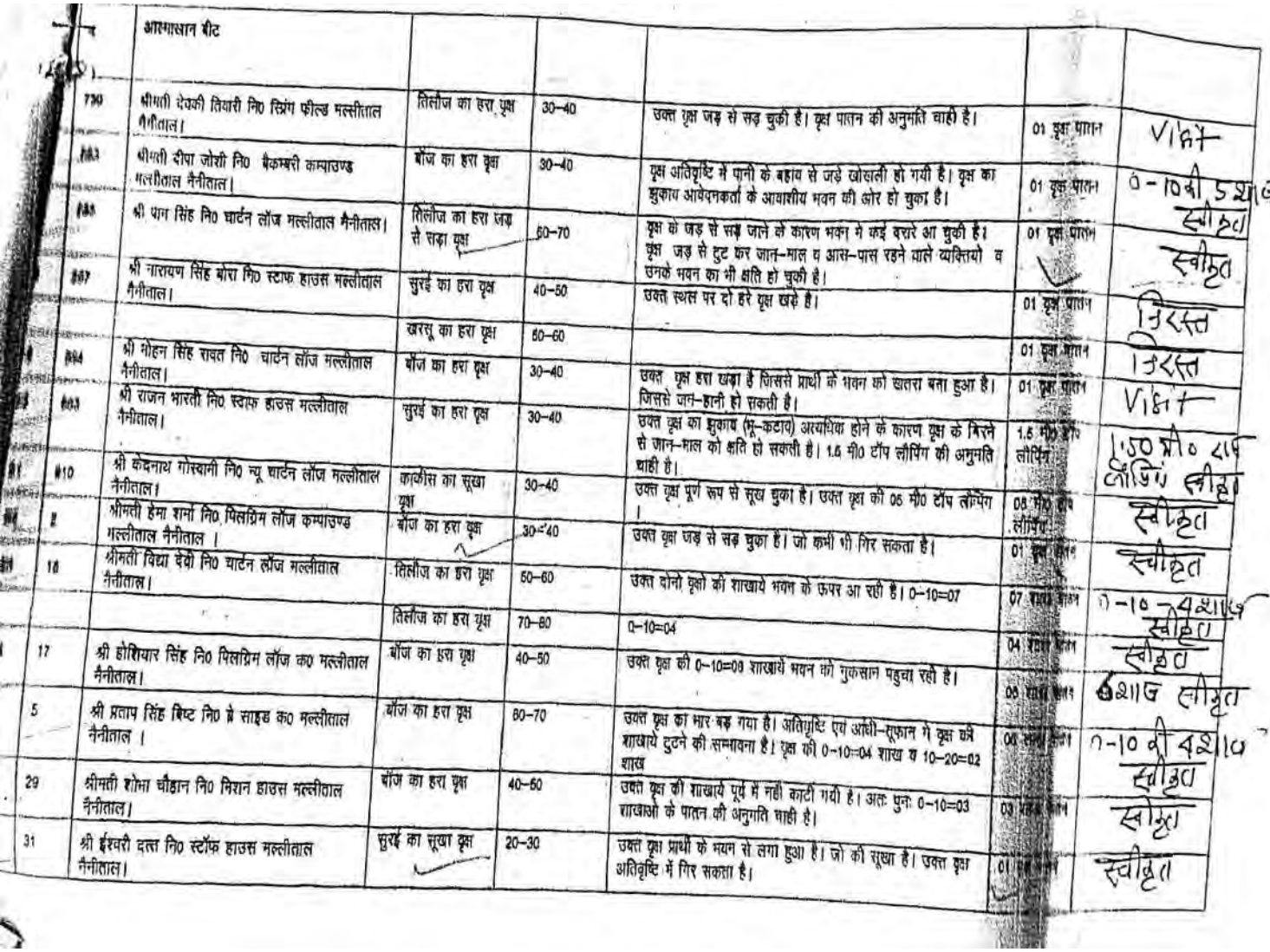


	19	श्री साहिल खान निवासी– तिब्बती बाजार में न्यू डलब तल्लीताल नैनीताल।	पापुलर का सूखा वृक्ष	50–60	उक्त वृक्ष पूर्ण रूप से सूख चुका है और भविष्य में गिरने पर जान–माल को क्षति हो सकता है।	01 वृक्ष पातन	स्वीकृत
	20	श्री किशन लाल जाटव नि0 मेट्रोपोल क0 तल्लीताल नैनीताल।	पोपुल का हरा वृक्ष	ओवर डायमीटर	उक्त वृक्ष की 10–20=04 व 20–30=01 कुल पाँच शाखायें प्रार्थी के आवास के ऊपर आ रही है।	05 शाख पातन	स्वीकृत
	19	श्रीमती सीमा साह नि0 एशडेल क0 सुखाताल नैनीताल।	पोपुल का हरा वृक्ष	ओवर डायमीटर	उक्त वृक्ष की 10–20=02 व 20–30=01 कुल तीन शाखायें प्रार्थिनी के आवास के ऊपर आ रही है।	03 शाख पातन	स्वीकृत
	39	श्री विजारा जोशी नि0 ट्रून हास्टल तल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	60–70	तिलौज का हरा वृक्ष प्रार्थी के घर के पीछे खड़ा है। जिसकी 20–30=02 शाखायें आवास के ऊपर झुकी है।	02 शाखायें	10-20 सभी की 2 शाख स्वीकृत
	47	श्री नवीन जोशी व समस्त बस्ती वासी नि0 तथागत बालिका छात्रावास तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष जड़ से सड़ा है तथा तिरछा खड़ा है। भविष्य में गिरने पर जान–माल को नुकसान हो सकता है।	01 वृक्ष पातन	स्वीकृत
	845	श्रीमती मगदली देवी नि0 जिला कार्यालय नैनीताल।	सुरई का हरा वृक्ष	30–40	उक्त वृक्ष का झुकाव भवन की ओर है। आँधी–तूफान व अत्यधिक वर्षा में गिरने की सम्भावना है।	01 वृक्ष पातन	0–10 की 6 शाख स्वीकृत
	60	श्री ई0 दीपक गुप्ता अधिशासी अभियन्ता प्रा0खण्ड नि0नि0 नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई मी0	मल्लीताल तिराहे से राजभवन मोटर मार्ग का निरीक्षण किया गया विद्युत पोलों की सिफिटिंग हेतु हिल साइड में बेल कटिंग कर मार्ग को यातायात हेतु उपलब्ध करने के लिये तीन वृक्षों के पातन की अनुमति चाही है।	03 वृक्ष पातन	स्वीकृत
			दो बोज का हरा वृक्ष	40–50			
		बलियानाला बीट					
	878	श्री रजनी आर्या निवासी– हैजवार्टन कम्पाउण्ड तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त दोनों वृक्ष की 10–20=02 व 0–10=04 शाखायें भवन के ऊपर आ रही है।	06 शाख पातन	0–10 की 4 शाख स्वीकृत
			बाँज का हरा वृक्ष	40–50			
	43	श्री जगदीश चन्द्र काण्डपाल नि0 गुफा महादेव तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	50–60	उक्त वृक्ष की शाखायें फैल चुकी है। जो कभी भी आँधी–तूफान में गिर कर क्षति कर सकती है। 0–10=05 शाखायें	05 शाख पातन	0–10 की 5 शाख स्वीकृत
	44	श्रीमती विमीता पाण्डे नि0 बर्ड आईस्क्यू तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्ष का झुकाव सिंचाई विभाग की सरकारी बिल्डिंग पर बना हुआ है। अतः उक्त वृक्ष की 10–20=02 व 0–10= 05 शाखाये पातन की अनुमति चाही है।	01 शाख पातन	स्वीकृत
	45	श्री धीरज पाण्डे नि0 सिपाही धारा तल्लीताल नैनीताल।	पांगर का हरा वृक्ष	50–60	उक्त वृक्ष का झुकाव आवास की ओर है। 0–10=10 शाखाओं के पातन की अनुमति चाही है।	10 शाख पातन	8 शाख स्वीकृत
		अयारपाटा व राजभवन बीट					
	778	राधा स्वामी सत्संग व्यास आश्रम नैनीताल। सं0–09	बाँज का सूखा	30–40	उक्त वृक्ष सूखे तथा जीर्ण क्षीर्ण अवस्था में खड़े है। जिनके पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
		सं0–7	बाँज का सूखा	20–30		01 वृक्ष पातन	1
		सं0–8	बाँज का सूखा	20–30		01 वृक्ष पातन	1
		सं0–42	बाँज का सूखा	50–60		01 वृक्ष पातन	



	सं0–68	कौल का सूखा	20–30		01 वृक्ष पातन	
	सं0–65	कौल का सूखा	20–30		01 वृक्ष पातन	
	सं0–5	बुरांश का सूखा	40–50		01 वृक्ष पातन	
	सं0–2	बुरांश का सूखा	50–60		01 वृक्ष पातन	
887	राधा स्वामी सत्संग व्यास आश्रम नैनीताल।	खरसो का हरा वृक्ष	50–60	01 वृक्ष उक्त सभी वृक्ष हरे खड़े है	01 वृक्ष पातन	Visit
		बाँज का हरा वृक्ष	50–60	02 वृक्ष	02 वृक्ष पातन	↓
		अंगू का हरा वृक्ष	30–40	02 वृक्ष	02 वृक्ष पातन	
889	श्रीमती मनोरमा साह नि0 स्ट्रावरी लॉज अयापाटा मल्लीताल नैनीताल।	देवदार का हरा वृक्ष	80– ऊपर	उक्त वृक्ष जिसकी शाखायें हरी व कई शाखायें भवन पर टूटकर गिर रही है। उक्त वृक्ष की 0–10=05, 10–20=08 व 20–30=01 शाख के पातन की अनुमति चाही है।	12 शाख पातन	0-10=05 10-20=02 शाख स्वीकृत
888	गुरुसक्सिय कुमार्ज विश्व विद्यालय नैनीताल।	काकिस का हरा वृक्ष	40–50	उक्त वृक्ष की 10–20=02 व 0–10=02 शाखायें भवन की छत पर आ रही है।	04 शाख पातन	स्वीकृत
		बाँज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष जो जड़ से एक आधा साइड–गला है। हवा–तुफान में गिरने की सम्भावना है।	वृक्ष पातन	अस्वीकृत
		बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 10–20=02 शाखायें विद्युत लाईनो को छू रही है।	02 शाख पातन	स्वीकृत
884	कुमाऊँ विश्व विद्यालय नैनीताल परिसर।	पांगर का हरा वृक्ष	50–60	उक्त वृक्ष जड़ से खोखला है।	वृक्ष पातन / शाख पातनी	0-10 की 5 शाख स्वी
		पांगर का हरा वृक्ष	50–60	उक्त वृक्ष जड़ से खोखला है।	वृक्ष पातन / शाख पातनी	0-10 की 5 शाख स्वीकृत
		बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की 10–20= 02 शाख के पातन की अनुमति चाही है।	02 शाख पातन	स्वीकृत।
890	श्रीमती पद्मिनी सिंह नि0 लेगडेल ज्वाला कॉटेज मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की जड़ खाली हो गई है। वृक्ष होटल की दीवार से सटा है।	01 वृक्ष पातन	स्वीकृत
891	श्री दौलत सिंह भण्डारी नि0 प्रयारी लॉज कमायपण्ड अयारपाटा मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष प्रार्थी की छत की ओर झुका हुआ है तथा प्रार्थी के भवन को क्षति होने की सम्भावना बनी रहती है। वृक्ष गिरने से प्रार्थी के भवन को क्षति हो सकती है जिससे जान–माल को भी नुकसान हो सकता है। वृक्ष को छत से 3 मी0 तक ऊपर से नीचे की ओर पातन की अनुमति चाही है।	03 शाख पातन	0-10 की 4 शाख 10-20 की 2 शा स्वीकृत
892	श्री तिलपति विक्रम सिंह बौड़ाल नि0 किलानी कमायपण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	70–80	उक्त स्थान पर तीन हरे वृक्ष हरे खड़े है।	01 वृक्ष पातन	निरस्त
		तिलौज का हरा वृक्ष	20–30		01 वृक्ष पातन	
		तिलौज का हरा वृक्ष	40–50		01 वृक्ष पातन	

	श्री राम सिंह डंगवाल नि0 प्रयारी लॉज कम्पाउण्ड अयारपाटा मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	70–80	उक्त दोनो वृक्ष की प्रार्थी के कम्पाउण्ड में है जिनकी की 10–20=05 शाखाये पातन	05 शाखाये पातन	10–20 की 1 2 11 ए स्वीकृत
		खरसू का हरा वृक्ष	60–70	10–20=05 शाखाये पातन	05 शाखाये पातन	10–20 की 1 2 11 ए स्वीकृत
	श्री गंगा दत्त नि0 न्यूलार्ड विला अयारपाटा मल्लीताल नैनीताल।	पांगर का हरा वृक्ष	50–60	उक्त वृक्षों की शाखाये आवास की छत के ओर है। 20–30=02 शाख 10–20=02 शाख	04 शाखा पातन	10–20 की 2 2 11 ए
		पांगर का हरा वृक्ष	60–70	10–20=02 शाख		
		पांगर का हरा वृक्ष	30–40	03 मी0 छत्र कटान।	02 शाखा पातन	
	ऑल सेन्टस कालेज नैनीताल।	बाँज के दो हरे वृक्ष	70–80	उक्त वृक्षों की शाखाये प्रार्थी के आवास की ओर झुकी है। वृक्ष की शाखाये टुटने से आवास को खतरा हो सकता है। 10–20=04–04 शाख	03 मी0 छत्र कटिंग 08 शाखाये पातन	10–20 की 1 2 11 ए 10–20 की 8 2 11 ए स्वीकृत।
	श्रीमती पुष्पा आर्या नि0 डी0एस0बी0 कालेज विष्ट भवन अयारपाटा नैनीताल।	तिलौज का हरा वृक्ष	20–30	उक्त वृक्ष की जड़े खोखली हो चुकी है। वृक्ष में भार होने के कारण वृक्ष झुक रहा है। प्रार्थी द्वारा वृक्ष को हल्का करने हेतु 0–10=08 शाख	08 शाख पातन	0–10 की 5 2 11 ए स्वीकृत
	श्री राजेश साह जी नि0 ढलहौजी कम्पाउण्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	20–30	उक्त वृक्ष प्रार्थी के भवन की ओर झुक है। जो हवा –तुफान में गिरने की सम्भावना बनी रहती है। गिरने पर नुकसान होने की सम्भावना है।	01 वृक्ष पातन	Visit
	श्री सुरेश चन्द्र जोशी नि0 स्ट्राबरी लॉज कम्पाउण्ड मल्लीताल नैनीताल।	ओक का हरा वृक्ष	60–70	उक्त वृक्ष की शाखाये भवन की ओर झुका है। 20–30=02 व 0–10=01 कुल तीन शाखाये।	03 शाखा पातन	0–10 की 3 2 11 ए (स्वीकृत) 10–20 की 2 2 11 ए
	इ0 प्रवेश कुमार नि0 सहायक अभियन्ता प्रथम निर्माण खण्ड लो0नि0वि0मा0 नैनीताल।	अखरोट का सूखा वृक्ष	40–50	उक्त वृक्ष सूखा खड़ा अखरोट वृक्ष है। जिसकी जड़ भी गला सड़ा है।	01 वृक्ष पातन	स्वीकृत
	श्री सीतावती विष्ट नि0 ढलहौजी विला अयारपाटा मल्लीताल नैनीताल।	अखरोट का सूखा वृक्ष	40–50	उक्त वृक्ष सूखा खड़ा अखरोट वृक्ष है।	01 वृक्ष पातन	स्वीकृत
	श्री बुद्धि प्रकाश नि0 स्ट्राबरी लॉज कम्पाउण्ड मल्लीताल नैनीताल।	पुतली का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=04 प्रार्थी के आवास के ओर झुकी हुई है।	04 वृक्ष पातन	स्वीकृत
	श्रीमती घना देवी नि0 ल्योनार्ड विला अयारपाटा मल्लीताल नैनीताल।	देवदार का हरा वृक्ष	50–60	उक्त वृक्ष आवास से लगता हुआ है जो कि पूर्व में आकाशीय बिजली के कारण से टॉप टूट कर गिर गया है व उस कारण के पूरे वृक्ष में दरार आ गयी है। उक्त दरार के कारण वृक्ष भी सड़ने लगा है। जिस कारण वृक्ष गिरने की सम्भावना बढ़ गयी है।	01 वृक्ष पातन	स्वीकृत
	श्रीमती तारा देवी नि0 दि एवं काटेज अयारपाटा मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई मी0	उक्त दोनो वृक्ष भवन से काफी दूरी पर स्थित है। वर्तमान में भवन को खतरा नही है।	01 वृक्ष पातन	निरस्त
		बाँज का हरा वृक्ष	60–70		01 वृक्ष पातन	निरस्त
	श्री विनेश सिंह विष्ट नि0 शेरवुड कालेज गेट नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की जिसकी जड़ से ऊपर 6 मी0 पर एक शाखा 20–30 पर फंगस लगा है। हवा–तुफान में टुटने की सम्भावना बनी हुई है।	01 वृक्ष पातन	स्वीकृत



		आच्छादान बीट					
	730	श्रीमती देवकी तिवारी नि0 स्प्रिंग फील्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष जड़ से सड़ चुकी है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	Visit
	[illegible]	श्रीमती दीपा जोशी नि0 बैकम्बरी कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	वृक्ष अतिवृष्टि में पानी के बहाव से जड़े खोखली हो गयी है। वृक्ष का झुकाव आवेदनकर्ता के आवासीय भवन की ओर हो चुका है।	01 वृक्ष पातन	0-10की 5शाख स्वीकृत
	[illegible]	श्री धन सिंह नि0 चार्टन लॉज मल्लीताल नैनीताल।	तिलौज का हरा जड़ से सड़ा वृक्ष	60–70	वृक्ष की जड़ से सड़ जाने के कारण भवन में कई दरारे आ चुकी है। वृक्ष जड़ से टूट कर जान–माल व आस–पास रहने वाले व्यक्तियो व उनके भवन का भी क्षति हो चुकी है।	01 वृक्ष पातन	स्वीकृत
	[illegible]	श्री नारायण सिंह बोरा नि0 स्टाफ हाउस मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	40–50	उक्त स्थल पर दो हरे वृक्ष खड़े है।	01 वृक्ष पातन	निरस्त
			खरसू का हरा वृक्ष	50–60		01 वृक्ष पातन	निरस्त
	[illegible]	श्री मोहन सिंह रावत नि0 चार्टन लॉज मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष हरा खड़ा है जिससे प्रार्थी के भवन को खतरा बना हुआ है। जिससे जन–हानी हो सकती है।	01 वृक्ष पातन	Visit
	[illegible]	श्री राजन भारती नि0 स्टाफ हाउस मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	30–40	उक्त वृक्ष का झुकाव (भू–कटाव) अत्यधिक होने के कारण वृक्ष के गिरने से जान–माल को क्षति हो सकती है। 1.5 मी0 टॉप लौपिंग की अनुमति चाही है।	1.5 मी0 टॉप लौपिंग	1.50 मी0 टॉप लौपिंग स्वीकृत
	#10	श्री केदनाथ गोस्वामी नि0 न्यू चार्टन लॉज मल्लीताल नैनीताल।	काकीस का सूखा वृक्ष	30–40	उक्त वृक्ष पूर्ण रूप से सूख चुका है। उक्त वृक्ष की 05 मी0 टॉप लौपिंग।	05 मी0 टॉप लौपिंग	स्वीकृत
	2	श्रीमती हेमा शर्मा नि0 पिलग्रिम लॉज कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष जड़ से सड़ चुका है। जो कभी भी गिर सकता है।	01 वृक्ष पातन	स्वीकृत
	18	श्रीमती विद्या देवी नि0 चार्टन लॉज मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	50–60	उक्त दोनो वृक्षो की शाखायें भवन के ऊपर आ रही है। 0–10=07	07 शाख पातन	0-10 की 7शाख स्वीकृत
			तिलौज का हरा वृक्ष	70–80	0–10=04	04 शाख पातन	स्वीकृत
	17	श्री होशियार सिंह नि0 पिलग्रिम लॉज क0 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	40–50	उक्त वृक्ष की 0–10=03 शाखायें भवन को नुकसान पहुचा रही है।	03 शाख पातन	3शाख स्वीकृत
	5	श्री प्रताप सिंह बिष्ट नि0 ब्रे साइड क0 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्ष का भार बढ़ गया है। अतिवृष्टि एवं आंधी–तूफान मे वृक्ष की शाखायें टुटने की सम्भावना है। वृक्ष की 0–10=04 शाख व 10–20=02 शाख	06 शाख पातन	0-10 की 4शाख स्वीकृत
	29	श्रीमती शोभा चौहान नि0 मिशन हाउस मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	40–50	उक्त वृक्ष की शाखायें पूर्व में नहीं काटी गयी है। अतः पुनः 0–10=03 शाखाओ के पातन की अनुमति चाही है।	03 शाख पातन	स्वीकृत
	31	श्री ईश्वरी दत्त नि0 स्टॉफ हाउस मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	20–30	उक्त वृक्ष प्रार्थी के भवन से लगा हुआ है। जो की सूखा है। उक्त वृक्ष अतिवृष्टि में गिर सकता है।	01 वृक्ष पातन	स्वीकृत

32	श्रीमती रुकशाना परवीन नि0 नियर लक्ष्मी निवास मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	80–ऊपर का	उक्त वृक्ष सूखा है जिसकी सूखी शाखायें भवन को नुकसान पहुचा रही है।	01 वृक्ष पातन	स्वीकृत
33	श्री दिनेश गड़तोरी नि0 नियर बिड़ला चुंगी स्नूथ्यू मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	20–30	उक्त वृक्ष की शाखाये आवेदनकर्ता के आवासीय भवन में आ रही है। 0–10=05	05 शाख पातन	03 शाख स्वीकृत
			30–40	0–10=05		
			60–70	0–10=05	05 शाख पातन	—do—
			70–80	0–10=05	05 शाख पातन	—do—
					05 शाख पातन	—do—
34	डा0 ललित तिवारी नि0 ओक लॉज मल्लीताल नैनीताल।	फार्कीस का हरा वृक्ष	50–60	उक्त वृक्ष की जड़ खोखली है। जो आँधी–तूफान मे गिरने की सम्भावना है।	01 वृक्ष पातन	0–10 की 7 शाख स्वीकृत,
35	श्री लीलाधर नि0 आल्मा काटेज न0–07 मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 0–10=04 व 10–20=04 शाखायें भवन के ऊपर गिरने की सम्भावना बनी हुई है।	08 शाख पातन	0–10 की 4 शाखा स्वीकृत 10–20 की 4 शाखा स्वीकृत
37	श्रीमती कमला आर्या नि0 आल्मा काटेज कम्पाउण्ड मुल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=05 शाखायें भवन की ओर झुकी है।	05 शाख पातन	0–10 की 3 शाख स्वीकृत
		बाँज का खुट	40–50	खुट पातन की अनुमति चाही है।	खुट पातन	स्वीकृत
38	श्री आनन्द बिष्ट नि0 ब्रेसाइड कम्पाउण्ड न0–07 मल्लीताल नैनीतात।	सुरई का हरा वृक्ष	30–40	उक्त वृक्ष की टॉप लौपिंग शाखाओं की शाखाओं के पातन की अनुमति चाही है।	टॉप लौपिंग	0–10 की 4 शाखा स्वीकृत
40	श्री गोपाल सिंह बिष्ट नि0 मार्शल काटेज मल्लीताल नैनीताल।	सुरई का सूखा वृक्ष	30–40	उक्त वृक्ष पूर्ण रूप से सूखा है एवं आवास को खतरा बना हुआ है।	01 वृक्ष पातन	स्वीकृत
40	श्रीमती मंजुलता बिष्ट नि0 लक्ष्मी कुटरी तल्लीताल नैनीताल।	सुरई के हरे वृक्ष	20–30	उक्त दोनो वृक्षो की 0–10=04–04 शाखायें भवन के ऊपर आ रही है	08 शाख पातन	0–10 की 3–3 शाख स्वीकृत
			30–40			
41	श्री गोपाल दत्त जोशी नि0 स्प्रिंग फिल्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की शाखायें अतिवृष्टि में 0–10=04 व 10–20=04 शाखायें अतिवृष्टि में गिरने की सम्भावना है।	08 शाख	0–10 की 4 व 10–20 की स्वीकृत
793	श्री देवेन्द्र प्रकाश नि0 स्टाफ हाउस कम्पाउण्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	80 से ऊपर	उक्त वृक्ष की जड़ खोखली हो गयी है। जिससे जान–माल को नुकसान हो सकता है।	01 वृक्ष पातन	Visit
339	श्रीमती शीबा मुशीर नि0 चार्टन लॉज कम्पाउण्ड मल्लीताल नैनीताल।	तिलौज का सूखा	60–70	उक्त वृक्ष सूखा है। पूर्व में पातन की अनुमति प्राप्त है। पातन समिति द्वारा।	01 वृक्ष पातन	स्वीकृत
34	श्री मोहन राम नि0 दैवनबरी क0 मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	50–60	उक्त वृक्ष की शाखायें आँधी–सूफान एवं अतिवृष्टि में आवास को नुकसान हो सकता है। 0–10=10–10 शाखायें।	20 शाख	0–10 की 5–5 शाख स्वीकृत
		सुरई का हरा वृक्ष	60–70			

		सेन्टलू बीट					
	A61	अपर मुख्य अधिकारी कार्यालय जिला पंचायत नैनीताल।	अंगू का हरा वृक्ष	20–30	प्रस्तावित पार्किंग स्थल में चौड़ीकरण कार्य में उक्त दोनो वृक्ष आ रहे है। जिसके पातन की अनुमति चाही गयी है।	01 वृक्ष पातन	निरस्त
			अंगू का हरा वृक्ष	20–30		01 वृक्ष पातन	निरस्त
	628	अधिशासी अभियन्ता विद्युत वितरण खण्ड कार्यालय/ आवास/ गैस्ट हाउस परिसर तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	70–80	उक्त पाँच वृक्ष स्थल पर है जिसे विभाग द्वारा पातन की अनुमति चाही है।	01 वृक्ष पातन	0-10-72।।6
			सुरई का हरा वृक्ष	40–50		01 वृक्ष पातन	0-10-72।।6
			सुरई का हरा वृक्ष	50–60		01 वृक्ष पातन	0-10 72।।6
			सुरई का हरा वृक्ष	40–50		01 वृक्ष पातन	0-10 72।।6
			सुरई का हरा वृक्ष	50–60		01 वृक्ष पातन	0-10 72।।6
72	774	श्री अरूण सिंह बिष्ट निवासी– स्प्रिंग फील्ड मल्लीताल नैनीताल।	अखरोट का हरा वृक्ष	30–40	उक्त वृक्ष का झुकाव भवन की ओर बना हुआ है। वृक्ष पातन की अनुमति चाही है।	01 वृक्ष पातन	~~0-10~~ 0-10 मी. 5 शाखा स्वीकृत
73	795	श्रीमती दीपा जोशी निवासी– बैकम्बरी कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष आवासीय भवन की ओर झुका है। जो कि आँधी–तूफान व अतिवृष्टि में गिरने की स्थिति है।	01 वृक्ष पातन	—
74	604	श्री गोपाल सिंह नि0 टाइर्स कम्पाउण्ड चिड़िया घुंगी तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की जड़ सड़ चुकी है। जिससे अतिवृष्टि एवं आँधी तूफान में गिरने की सम्भावना बनी हुई है।	01 वृक्ष पातन	स्वीकृत
75	28	श्री सिद्धिलेश कुमार साह नि0 सुदर्शन होटल कम्पाउण्ड तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	40–50	उक्त वृक्ष के भार को कम करने हेतु वृक्ष की 0–10=06 शाखाओं के पातन की अनुमति चाही है।	06 शाखा पातन।	स्वीकृत
76	900	श्रीमती आशा जोशी नि0 माउण्ट रोज क0 तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	60–70	उक्त वृक्ष में बिजली गिर चुकी है। वृक्ष के गिरने की सम्भावना है। 03 मी0 टॉप लीपिंग चाही है।	03 मी0 टॉप लीपिंग	1½ मी० टॉप लीपिंग स्वीकृत।
77	42	श्री यशपाल पाठक नि0 सीमेन्ट हाउस तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=05 शाखायें भवन के ऊपर आ रही है।	05 शाखा पातन।	0-10 की 3 शाखा स्वीकृत।
78	46	श्री हरीश आर्या नि0 हार्वसाइड कम्पाउण्ड तल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	30–40	उक्त वृक्ष पूर्ण रूप से सूख चुका है। उक्त वृक्ष गिरने से खतरा हो सकता है।	01 वृक्ष पातन	स्वीकृत

30.07.2021 को पातन समिति की बैठक हेतु पातन अनुज्ञा समिति सदस्यो के समक्ष विचारार्थ प्रार्थना पत्रों का वियरण है।

प्रभागीय वनाधिकारी नैनीताल वन प्रभाग नैनीताल–

उप जिलाधिकारी नैनीताल

क्षेत्राधिकारी नगर पालिका राजि नैनीताल–

रितेश साह–

सपना बिष्ट–

कुन्न शाह–

सिंह–

2–उप प्रभागीय वनाधिकारी नैनीताल।–

4–श्री महेन्द्र सिंह बिष्ट–

6– श्रीमती अंजू जगाती–

8–श्रीमती विजय लक्ष्मी–

10– श्री मनोज जोशी–

12– श्री अरूण कुमार साह–

क्र0 सं0	आ0 सं0	आवेदक का नाम व पता	वृक्ष की प्रजाति	वर्ग व्यास से0मी0	जॉच अधिकारी की रिपोर्ट /वृक्ष की नाप वर्ग व्यास से0मी0 में	शाख/ वृक्ष पातन	समिति द्वारा निर्णय- पातन/ लीपिंग
		टांगी बीट					
1	80	श्रीमती रश्मि जोशी नि0 धूप कोठी मल्लीताल नै0	सुपई हरा वृक्ष	30–40	उक्त वृक्ष भवन के पीछे लैन्टर से लगा हुआ है। उक्त वृक्ष का टॉप सूखा है तथा शेष भाग हरा है।	टॉप लीपिंग	Visit
2	81	श्रीमती देवकी पौलेला नि0 सैनिक स्कूल आउट हाउस नैनीताल।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष सैनिक स्कूल आउट हाउस के समीप रास्ते के किनारे खड़ा है। उक्त वृक्ष रास्ते के नीचे आयजाही है। पूर्व में भी उक्त वृक्ष की शाखायें टूटकर गिर गई थी। अतः उक्त वृक्ष की 10–20=02 व 20–30= 01 शाख पातन की अनुमति चाही है।	03 शाख पातन	10-20 की 2 शाख पातन
3	804	श्रीमती शबनम परवीन नि0 पुबली हॉल मल्लीताल नै0।	सुपई का हरा वृक्ष	50–60	उक्त वृक्ष आवेदनकर्ता के आवास से लगा हुआ है। जो की आँधी–तूफान में गिरने का भय बना हुआ है। उक्त वृक्ष की 0–10=06 शाख के पातन की अनुमति चाही है।	06 शाख पातन	Pending.
4	78	श्री हरेन्द्र ढाका नि0 शेरवानी मल्लीताल नै0।	अंगू का सूखा वृक्ष	30–40	उक्त वृक्ष काफी समय से सूखा हुआ है। तूफान में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
5	24	श्रीमती बीना भंगी नि0 शेरवानी मल्लीताल नै0।	सुपई का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष जड़ से हल्का सड़ा है। जो कभी भी आँधी–तूफान में गिर कर जनहानि कर सकता है।	01 वृक्ष पातन	Visit
6	852	श्री अनिल भंगी निवासी– लक्ष्मी कुटीर, मैलरोज सम्भाउण्ड मल्लीताल नैनीताल।	सुपई का हरा वृक्ष	50–60	उक्त वृक्ष जो जड़ से हल्का सड़ा हुआ है।	01 वृक्ष पातन	Reject.
7	84	श्री गोपाल सिंह नि0 रूकुट कवर्टेज मल्लीताल नै0।	तिलौंज का हरा वृक्ष	40–50	उक्त वृक्ष की 0–10=05 शाख के पातन की अनुमति चाही है।	05 शाख पातन	Reject
8	83	श्री संतोष कुमार नि0 ऐ0टी0आई0 रोड़ मल्लीताल नै0।	सुपई का हरा वृक्ष	ओवर डाई मी0	स्थल पर बलरामपुर होटल की भूमि में पर दो वृक्ष है। जिनकी शाखायें प्रार्थी की छत पर आ रही है। उक्त वृक्ष की 10–20=01 0–10=03 शाख	04 शाख पातन	0-10 की 3 शाख पातन स्वीकृत
			बाँज का हरा वृक्ष	50–60	10–20=01 0–10=03 शाख	04 शाख पातन	0-10 की 3 शाख पातन स्वीकृत
9	788	श्री जी0एस0 सजेतिया नि0 शेरवानी हॉज मल्लीताल नै0।	दो चमडैल के हरे वृक्ष	50–60	उक्त वृक्ष आवेदनकर्ता के भवन के पीछे खड़े है। पूर्व मे उक्त वृक्षो की जड़े हल्की खोखली हो गई थी। जो कि आवेदनकर्ता द्वारा पौधारोपण दी गई है।	01 वृक्ष पातन	Visit
				60–70		01 वृक्ष पातन	
10	809	श्री राजेन्द्र कुमार नि0 आर मोरल ग0 मल्लीताल नैनीताल।	सुपई का सूखा वृक्ष	60–70	उक्त वृक्ष पूर्ण से सूखा है। उक्त के पातन की अनुमति पूर्व में हो चुकी है।	01 वृक्ष पातन	स्वीकृत
11	78	श्री एच0सी0 शर्मा नि0 रूकुट कव0 मल्लीताल नै0।	बाँज का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10 की 04 शाखायें भवन के ऊपर आ रही है।	04 शाख पातन	स्वीकृत
12	82	श्री भगवत सिंह नि0 रूकुट कव0 मल्लीताल नै0।	सुपई का सूखा वृक्ष	20–30	उक्त वृक्ष सूखा है। जो आँधी–तूफान में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
		धारियागाला बीट					
13		श्री भगवान राम नि0 सतखा कृष्णापुर नै0।	चीड़ का सूखा वृक्ष	50–70	उक्त वृक्ष सूखा व जड़ में भी सड़ चुका है। आँधी–तूफान में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
14		श्री हरीश चन्द्र शाह नि0 पुलिस अस्पताल तल्लीताल नै0।	सुपई का हरा वृक्ष	40–50	उक्त वृक्ष का झुकाव भवन के ऊपर बना हुआ है। तथा जड़ में खोखला है। कभी भी आँधी–तूफान में गिर सकता है।	01 वृक्ष पातन	Reject

	33	श्री दिनेश महतोरी नि0 नियर बिड़ला घुंगी स्नूयू मल्लीताल नैनीताल।	सुरई का हरा वृक्ष	20–30	उक्त वृक्ष की शाखाये आवेदनकर्ता के आवासीय भवन में आ रही है। 0–10=05	05 शाख पातन	
				30–40	0–10=05	05 शाख पातन	
				60–70	0–10=05	05 शाख पातन	
				70–80	0–10=05	05 शाख पातन	
	91	श्रीमती ममता वर्मा नि0 स्प्रिंग फील्ड कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	70–80	उक्त वृक्ष की 0–10=03 व 10–20=01 की शाखाये भवन की छत पर आ रही है।	04 शाख पातन	
	90	श्री संजय चौधरी नि0 चार्टन लॉज मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्ष की 0–10=07 शाखाये भवन की छत को नुकसान पहुचा रही है।	07 शाख पातन	
	89	श्री विशन दत्त नैनवाल नि0 माल्डन काटेज मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त वृक्ष का झुकाव आवास की ओर है।	01 वृक्ष पातन	
	88	श्री चन्द्रमणी जोशी नि0 माल्डन काटेज मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 0–10=03 व 10–20=01शाख आवस के ऊपर आ रही है।	04 शाख पातन	
	87	श्री गोविन्द दुमका नि0 साई मंदिर मल्लीताल नि0	बाँज का हरा वृक्ष	40–60	उक्त दोनो वृक्ष आवास के समीप है। उक्त वृक्षो की 0–10=03	03 शाख पातन	
			बाँज का हरा वृक्ष	50–60	0–10=04 शाखाओं के पातन की अनुमति चाही है।	04 शाख पातन	
	83	श्री बालादत्त पपनै नि0 स्प्रींग फील्ड मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 0–10=05 व 10–20=02 शाखाये आवास के ऊपर आ रही है।	07 शाख पातन	
	72	श्रीमती देवकी उपाध्याय नि0 स्प्रींग फील्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 0–10=02 व 10–20=03 शाखाये आवासीय भवन को नुकसान पहुचा रही है।	05 शाख पातन	
	70	श्री आनन्द सिंह खाम्पा नि0 चार्टन लॉज क0 मल्लीताल नैनीताल।	देवदार का हरा वृक्ष	80 से ऊपर	उक्त वृक्ष की जड़ सड़ चुकी है। जिससे आवासीय भवन को खतरा बना हुआ है। 0–10=07 शाख व 10–20=03 शाख की पातन की अनुमति चाही है।	10 शाख पातन	
	864	श्री मोहन सिंह रावत नि0 चार्टन लॉज क0 मल्लीताल नैनीताल।	बाँज का हरा वृक्ष	30–40	उक्त आवास के समीप खड़ा जिससे भवन को खतरा बना हुआ है।	01 वृक्ष पातन	
		श्री दिनेश चन्द्र जोशी नि0 माल्डन काटेज मल्लीताल नैनीताल।	बाँज का सूखा ठूट	30–40	आवशीय भवन को दीवार से लगा हुआ है।	01 वृक्ष पातन	
	103	श्रीमती मुन्नी देवी नि0 बकम्बरी कम्पाउण्ड मल्लीताल नैनीताल।	तिलौज का वृक्ष	40–60	उक्त वृक्ष की जड़े सड़ चुकी है। अतिवृष्टि एवं आँधी–तूफान में जनहानि की सम्भावना है।	01 वृक्ष पातन	
	106	श्रीमति कमला देवी नि0 बकम्बरी कम्पाउण्ड मल्लीताल नैनीताल।	तिलौज के दो हरे वृक्ष	30–40	उक्त वृक्ष की शाखाये अतिवृष्टि व आँधी–तूफान में भवन को नुकसान कर सकता है। 0–10=03–03 शाखाये	06 शाख पातन	
			बाँज का हरा वृक्ष	30–40	0–10=08 शाखाये पातन की अनुमति चाही है।	08 शाख पातन	
	107	श्री कमल भट्ट नि0 बकम्बरी कम्पाउण्ड मल्लीताल नैनीताल।	बाँज का सूखा वृक्ष	60–70	उक्त वृक्ष जड़ से खोखला व पूर्ण रूप से सूख चुका है। उक्त वृक्ष गिर कर जनहानि कर कर सकता है।	01 वृक्ष पातन	

	97	श्री अरुण कुमार शर्मा नि0 जाँच विला कम्पाउण्ड तल्लीताल नै0।	पुतली का हरा वृक्ष	50–60	उक्त वृक्ष का झुकाव आवास के ऊपर बना हुआ है। जो कभी भी आँधी–तूफान में गिर सकता है।	01 वृक्ष पातन	Reject
	96	श्री सुरेन्द्र कुमार त्रिपाठी नि0 पी0डब्ल्यू डी0 तल्लीताल नै0।	सुरई का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=05 शाखायें विद्युत लाईन के ऊपर आ रही है।	05 शाख पातन	स्वीकृत
	95	मो0 तय्यब नि0 हरिनगर तल्लीताल नै0।	पीपुलर का हरा वृक्ष	40–50	उक्त वृक्ष जड़ से सड़ चुका है। जो कभी भी आँधी –तूफान में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
	100	डा0 कौसुदी नि0 मल्लाकृष्णापुर तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	30–40	उक्त वृक्षों का झुकाव भवन के ऊपर बना हुआ है। जो कभी भी आँधी तूफान व बर्फबारी में गिर सकते है। 0–10=05 शाख पातन	05 शाख पातन	स्वीकृत
			सुरई का हरा वृक्ष	40–50	0–10=06 शाख पातन	05 शाख पातन	स्वीकृत
	101	श्रीमती रेखा वर्मा नि0 राजभवन वार्ड तल्लीताल नैनीताल।	पुतली का हरा वृक्ष	50–60	उक्त वृक्ष की शाखायें विद्युत लाईन को छू रही है। जिससे भविष्य में बड़ा खतरा हो सकता है। 0–10=05 शाख पातन	05 शाख पातन	स्वीकृत
			पुतली का हरा वृक्ष	40–50	0–10=06 शाख पातन	06 शाख पातन	स्वीकृत
		हरिनगर तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त जड़ से खोखला है तथा भूस्खलन क्षेत्र में आ रहा है। जिससे जी0आई0पी0 स्थित आवासों को खतरा बना हुआ है।	01 वृक्ष पातन	स्वीकृत
		पाल क्षेत्र बीट–					
	94	श्री मोहन चन्द्र काण्डपाल नि0 सूखाताल नै0	तिलौज का हरा वृक्ष	50–60	उक्त वृक्ष तिरछा तथा जड़ से खोखला है। उक्त वृक्ष की 20–30=01 व 30–40=01 व 10–20=02 कुल चार शाखायें विद्युत लाईन के ऊपर आ रही है।	04 शाख पातन	10–20 की 3 शाखा स्वीकृत
	93	सीतापुर आई हास्पिटल माल रोड़ नै0।	सुरई का हरा वृक्ष	ओवर डाई0 मी0	वर्तमान में उक्त वृक्ष के गिरने की सम्भावना नही है।		Reject
	86	श्री प्रकाश चन्द्र नि0 वियाना लॉज क0 धामपुर बैन्ड कालाढुंगी रोड़ नैनीताल।	तिलौज का हरा वृक्ष	50–60	उक्त वृक्ष भवन के पीछे है जिसकी 10–20=02		स्वीकार
			तिलौज का हरा वृक्ष	50–60	उक्त वृक्ष भवन के पश्चिमी दिशा में स्थित है। जिसकी 10–20=02 शाखायें		–do–
			सुरई का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=04 शाखायें भवन की ओर झुकी हुई है।		–do–
	87	प्रबन्धक रा0म0वि0नि0 तल्लीताल नै0	पुतली का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 30–40=01 व 10–20=02	03 शाख पातन	
			बाँज का हरा वृक्ष	50–60	20–30=01 शाख व 10–20=02	03 शाख पातन	स्वीकृत
			पीपुलर का हरा वृक्ष	50–60	10–20=04 व 0–10=11 शाखाओं के पातन की अनुमति चाही है।	15 शाख पातन	
	91	मुख्य न्यायिक मजिस्ट्रेट नैनीताल।	पांगर का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 20–30=09 टहनियों व 10–20=04 व 0–10=02 टहनियें कुल 15 शाखाओं के पातन की अनुमति चाही है।	15 शाख पातन	10–20 की 4 0–10 की 2 स्वीकृत
	92	वरिष्ठ पुलिस अधिक्षक नैनीताल।	अंगू का हरे वृक्ष	20–30	उक्त वृक्षों की 0–10 =11 शाखायें	11 शाख पातन	स्वीकृत
			अंगू का हरा वृक्ष	10–20	0–10=05 शाखाओं की अनुमति चाही है।	05 शाख पातन	
		श्री समीर कुमार नि0 पोस्ट ऑफिस तल्लीताल नै0।	देवदार का सूखा वृक्ष	ओवर डाई मी0	उक्त वृक्ष सूखा है आवास के समीप है।	01 वृक्ष पातन	स्वीकृत

97	श्री अरूण कुमार शर्मा नि0 जॉच विला कम्पाउण्ड तल्लीताल नै0।	पुतली का हरा वृक्ष	50–60	उक्त वृक्ष का झुकाव आवास के ऊपर बना हुआ है। जो कभी भी आँधी–तूफान में गिर सकता है।	01 वृक्ष पातन	Reject
96	श्री सुरेन्द्र कुमार त्रिपाठी नि0 पी0डब्लयू डी0 तल्लीताल नै0।	सुरई का हरा वृक्ष	50–60	उक्त वृक्ष की 0–10=05 शाखायें विद्युत लाईन के ऊपर आ रही है।	05 शाख पातन	स्वीकृत
95	मो0 तय्यब नि0 हरिनगर तल्लीताल नै0।	पीपुलर का हरा वृक्ष	40–50	उक्त वृक्ष जड़ से सड़ चुका है। जो कभी भी आँधी –तूफान में गिर सकता है।	01 वृक्ष पातन	स्वीकृत
100	डा0 कौमुदी नि0 मल्लाकुब्बापुर तल्लीताल नैनीताल।	सुरई का हरा वृक्ष	30–40	उक्त वृक्षों का झुकाव भवन के ऊपर बना हुआ है। जो कभी भी आँधी तूफान व भर्फबारी में गिर सकते है। 0–10=05 शाख पातन	05 शाख पातन	स्वीकृत
		सुरई का हरा वृक्ष	40–50	0–10=06 शाख पातन	06 शाख पातन	स्वीकृत
101	श्रीमती रेखा वर्मा नि0 राजभवन वार्ड तल्लीताल नैनीताल।	पुतली का हरा वृक्ष	50–60	उक्त वृक्ष की शाखायें विद्युत लाईन को छू रही है। जिससे भविष्य में बड़ा खतरा हो सकता है। 0–10=05 शाख पातन	05 शाख पातन	स्वीकृत
		पुतली का हरा वृक्ष	40–50	0–10=06 शाख पातन	06 शाख पातन	स्वीकृत
	हरिनगर तल्लीताल नैनीताल।	बाँज का हरा वृक्ष	60–70	उक्त जड़ से खोखला है तथा भूस्खलन क्षेत्र में आ रहा है। जिससे पी0आई0सी0 स्थित आवासों को खतरा बना हुआ है।	01 वृक्ष पातन	स्वीकृत
	शाल क्षेत्र बीट–					
94	श्री मोहन चन्द्र काण्डपाल नि0 सूखाताल नै0	तिलौज का हरा वृक्ष	50–60	उक्त वृक्ष तिरछा तथा जड़ से खोखला है। उक्त वृक्ष की 20–30=01 व 30–40=01 व 10–20=02 कुल चार शाखायें विद्युत लाईन के ऊपर आ रही है।	04 शाख पातन	10-20 की 3 शाख स्वीकृत
93	सीतापुर आई हास्पिटल मास रोड़ नै0।	सुरई का हरा वृक्ष	ओवर डाई0 मी0	वर्तमान में उक्त वृक्ष के गिरने की सम्भावना नही है।		Reject
86	श्री प्रकाश चन्द्र नि0 वियाना लॉज क0 धामपुर बैन्ड कालाढूंगी रोड़ नैनीताल।	तिलौज का हरा वृक्ष	50–60	उक्त वृक्ष भवन के पीछे है जिसकी 10–20=02		स्वीकृत
		तिलौज का हरा वृक्ष	50–60	उक्त वृक्ष भवन के पश्चिमी दिशा में स्थित है। जिसकी 10–20=02 शाखायें		–do–
		सुरई का हरा वृक्ष	30–40	उक्त वृक्ष की 0–10=04 शाखायें भवन की ओर झुकी हुई है।		–do–
87	प्रबन्धक यू0एस0बी0नि0 तल्लीताल नै0	पुतली का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 30–40=01 व 10–20=02	03 शाख पातन	
		बाँज का हरा वृक्ष	50–60	20–30=01 शाख व 10–20=02	03 शाख पातन	स्वीकृत
		पीपुलर का हरा वृक्ष	50–60	10–20=04 व 0–10=11 शाखाओं के पातन की अनुमति चाही है।	15 शाख पातन	
81	मुख्य न्यायिक मजिस्ट्रेट नैनीताल।	पोंगर का हरा वृक्ष	ओवर डाई मी0	उक्त वृक्ष की 20–30=09 टहनियों व 10–20=04 व 0–10=02 टहनियों कुल 15 शाखाओं के पातन की अनुमति चाही है।	15 शाख पातन	10-20 की 4 0-10 की 2 स्वीकृत
83	वरिष्ठ पुलिस अधिक्षक नैनीताल।	अंगू का हरे वृक्ष	20–30	उक्त वृक्षों की 0–10 =11 शाखायें	11 शाख पातन	स्वीकृत
		अंगू का हरा वृक्ष	10–20	0–10=05 शाखाओं की अनुमति चाही है।	05 शाख पातन	
84	श्री सुधीर कुमार नि0 डीरट ऑफिसर तल्लीताल नै0।	देवदार का सूखा वृक्ष	ओवर डाई मी0	उक्त वृक्ष सूखा है आवास के समीप है।	01 वृक्ष पातन	स्वीकृत

64	श्री राजेन्द्र लाल साह नि0 न्यूबिलायत काटेज मल्लीताल नै0।	काकीस का हरा वृक्ष	40–50	उक्त वृक्ष की 0–10=06 शाखायें विद्युत लाईन के ऊपर आ रही है।	06 शाख पातन	स्वीकृत
65	श्री विजय लाल साह नि0 विलयात काटेज मल्लीताल नै0।	तीन बाँज का हरा वृक्ष	50–60	उक्त तीनो वृक्ष भवन के ऊपर झुके हुए है। जिनकी 10–20=06 व 0–10=06 शाखाओं के पातन की अनुमति चाही है।	12 शाख पातन	स्वीकृत
66	मैनेजर युथ हास्टल नैनीताल।	सुरई का हरा वृक्ष	40–50	उक्त वृक्ष तिरछा खड़ा है जिसके भविष्य में गिरने की सम्भावना है।	01 वृक्ष पातन	Visit
		बाँज का हरा वृक्ष	ओवर डाईमी0	उक्त वृक्ष की 10–20=07 शाखायें पार्किंग की ओर झुकी हुई है।	07 शाख पातन	स्वीकृत
104	श्रीमति गजाला कमाल संसासद भैट्रोपोल पार्क मल्लीताल नैनीताल।	पांगर के सूखे वृक्ष	ओवर डाई मी0	उक्त वृक्ष पूर्ण रूप से सूख चुके है तथा तिरछे खड़े है। भविष्य में गिरने पर जान–माल का खतरा बना हुआ है।	02 वृक्ष पातन	स्वीकृत
	कुमाऊँ विश्व विद्यालय नैनीताल उत्तराखण्ड	बाँज के दो हरे वृक्ष		उक्त प्रर्थाना पत्र पूर्व में स्वीकृत हो चुका है। इनके द्वारा उक्त शाखाओं का पातन नही किया गया है। 0–10=05 शाखाये		स्वीकार
		बाँज का हरा वृक्ष		0–10=05 शाखायें	05 शाख पातन	—do—
		बाँज के दो हरे वृक्ष		0–10=06 शाखायें	06 शाख पातन	—do—
		तिलौज के दो हरे वृक्ष		0–10=06 शाखायें	06 शाख पातन	—do—
		खरूसी का सूखा वृक्ष	30–40	उक्त वृक्ष पूर्ण सूख चुका है।	01 वृक्ष पातन	—do—
	फ्लेयर हेवन्स होटल मल्लीताल नैनीताल।	खरूसी का सूखा वृक्ष	ओवर डाई मी0	उक्त वृक्ष पूर्ण सूख चुका है। पुनः आवेदन आया है।	01 वृक्ष पातन	स्वीकृत
	राजभवन बीट					
76	श्री राजेश साह नि0 डलहौजी काटेज अयारपाटा म0नै0।	तिलौज के सूखे वृक्ष	70–80	प्लाट के समीप दो सूखे वृक्ष है। उक्त वृक्ष कभी भी गिर सकते है।	01 वृक्ष पातन	स्वीकृत
			30–40			
75	श्री राजेश साह नि0 डलहौजी काटेज अयारपाटा मल्लीताल नै0।	सुरई का हरा वृक्ष	80–90	उक्त वृक्ष स्थल पर खड़े है जो कभी भी गिर सकते है।	01 वृक्ष पातन	Reject
		तिलौज का हरा वृक्ष	50–60		01 वृक्ष पातन	Reject
10	श्री राजेश साह नि0 डलहौजी काटेज अयारपाटा म0	तिलौज का हरा वृक्ष	20–30	उक्त वृक्ष आँधी–तूफान मे गिरने की सम्भावना है।	01 वृक्ष पातन	Reject
77	श्रीमती हेना बिष्ट नि0 वियानालॉज अयारपाटा मल्लीताल नै0।	तीन तिलौज के हरे वृक्ष	30–40	उक्त वृक्ष प्लाट में खड़े है। उक्त वृक्ष हवा से गिर सकते है। वृक्षो को हल्का करने हेतु लौपिंग आवश्यक है।	लौपिंग	Reject
		तिलौज का हरा वृक्ष	70–80		लौपिंग	—do—
69	श्री अशोक रेखी नि0 इंगली काटेज अयारपाटा मल्लीताल नै0।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की शाखाये भवन की ओर झुकी हुई है। 10–20=02 व 0–10=02 शाखाओ के पातन की अनुमति चाही है।	04 शाख पातन	10-20 की 2 शाख स्वीकार
74	मो0 शाजिद नि0 वियाना लॉज शेरवुड रोड़ नै0।	तिलौज का सूखे वृक्ष 2	30-40 चौड़ाई	भवन के समीप तिलौज का वृक्ष सूखा खड़ा है।	01 वृक्ष पातन	स्वीकार
		तिलौज का हरा वृक्ष	60–70	उक्त भवन के ऊपर गिरने की सम्भावना है।	01 वृक्ष पातन	Reject स्वीकृत

30-40 ऊंचाई

	776	राधा स्वामी सत्संग व्यास आश्रम नैनीताल। सं0–09	बाँज का सूखा	30–40	उक्त वृक्ष सूखे तथा जीर्ण क्षीर्ण अवस्था मे खड़े है। जिनके पातन की अनुमति चाही है।	01 वृक्ष पातन	
		सं0–7	बाँज का सूखा	20–30		01 वृक्ष पातन	
		सं0–9	बाँज का सूखा	20–30		01 वृक्ष पातन	
		सं0–42	बाँज का सूखा	50–60		01 वृक्ष पातन	
		सं0–88	कौल का सूखा	20–30		01 वृक्ष पातन	
		सं0–85	कौल का सूखा	20–30		01 वृक्ष पातन	
		सं0–3	बुरांश का सूखा	40–50		01 वृक्ष पातन	
		सं0–2	बुरांश का सूखा	50–60		01 वृक्ष पातन	
40	887	राधा स्वामी सत्संग व्यास आश्रम नैनीताल।	खरसो का हरा वृक्ष	50–60	01 वृक्ष उक्त सभी वृक्ष हरे खड़े है	01 वृक्ष पातन	
			बाँज का हरा वृक्ष	50–60	02 वृक्ष	02 वृक्ष पातन	Rejact
			अंगू का हरा वृक्ष	30–40	02 वृक्ष	02 वृक्ष पातन	
41	60	राधा स्वामी सत्संग व्यास आश्रम नैनीताल।	बुरांश के सूखे वृक्ष	40–50	स्थल पर निम्नानुसार वृक्ष स्थित है। 02 वृक्ष	02 वृक्ष पातन	
				10–20	01 वृक्ष	01 वृक्ष पातन	
			बाँज के सूखे वृक्ष	50–60	01 वृक्ष	01 वृक्ष पातन	
				30–40	01 वृक्ष	01 वृक्ष पातन	
				20–30	01 वृक्ष	01 वृक्ष पातन	
				40–60	01 वृक्ष	01 वृक्ष पातन	
			तिलौज का सूखा वृक्ष	10–20	01 वृक्ष	01 वृक्ष पातन	
42	102	श्री दुर्गा साह नि0 स्ट्रायैरी लॉज अयारपाटा नैनीताल।	तिलौज का हरा वृक्ष	60–70	उक्त वृक्ष जड़ से आवास की ओर झुक रहा है। जो कभी भी आँधी-तूफान य बर्फबारी में गिर कर आवास को क्षतिग्रस्त कर सकता है।	01 वृक्ष पातन	Reject
		आल्मास्थान– बीट					
43	793	श्री देवेन्द्र प्रकाश नि0 स्टाफ हाउस क0 मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	80–ऊपर	उक्त वृक्ष की जड़ खोखली हो चुकी है। जिससे जान-माल का खतरा बना हुआ है।	01 वृक्ष पातन	0-10 की 2 संख्या सहित
44	759	श्रीमती देवकी तिवारी नि0 स्प्रिंग फील्ड मल्लीताल नैनीताल।	तिलौज का हरा वृक्ष	30–40	उक्त वृक्ष की जड़े सड़ हो चुकी है।	01 वृक्ष पातन	Reject
45	71	श्री चन्द्रशेखर पन्त नि0 प्रे हाउस क0 मल्लीताल नै0	काफीस का हरा वृक्ष	40–50	उक्त वृक्ष की 0–10=04 व 10–20=02 शाखायें आवास के ऊपर आ रही है। जिससे आवास की छत को नुकसान हो सकता है।	06 शाख पातन	0-10 की 4 संख्या सहित

-TRUE COPY-

ANNEXURE A/5

कार्यालय, नगर पालिका परिषद्, नैनीताल

पत्रांक:- 2501/XV-2(a)

दिनांक - 17-04-23

सेवा में,

श्रीमान जिलाधिकारी महोदय,
नैनीताल।

विषय : O.A.N0. 518/2022, 'विवेक वर्मा बनाम स्टेट ऑफ उत्तराखण्ड व अन्य" के सम्बन्ध में।

महोदय,

आपके पत्र दिनांक 02.03.2023 में उक्त याचिका/वाद मा0 एन0जी0टी0(राष्ट्रीय हरित अधिकरण) में आकाश वशिष्ठ न्यायमित्र(एमिकस क्यूरी) द्वारा उपरोक्त विषयक जो सूचनायें चाही गयी है,उनमें बिन्दु संख्या 04 नगर पालिका परिषद्,नैनीताल से सम्बन्धित है।जिस सम्बन्ध में अवगत कराया जाना हैं, कि नगर पालिका परिषद्,नैनीताल द्वारा पालिका क्षेत्रान्तर्गत मात्र सराय एक्ट में पंजीकृत होटलों/गेस्ट हाउसों को ही लॉजिंग लाईसेंन्स निर्गत किया जाता हैं,जिसकी सूची वर्ष (2022–2023 तक) संलग्न कर प्रेषित हैं।

महोदय साथ ही यह भी अवगत कराना हैं कि वर्तमान में गेस्ट हाउस,होम स्टे, लौज/रिर्सोट आदि का नया पंजीकरण पर्यटन विभाग द्वारा किया जा रहा हैं।

अतः उक्तानुसार नगर पालिका परिषद्,नैनीताल में पंजीकृत होटलों की सूचना सेवा में सादर प्रेषित की जा रही हैं

संलग्न:- (होटल लिस्ट-4 पृष्ठ)

भवदीय,

अधिशासी अधिकारी
नगर पालिका परिषद्,नैनीताल।

Handed over to O.S. for dispatch. 17/4/2023

-TRUE COPY-

Scanned with CamScanner

LIST OF HOTELS REGISTERED IN NAGAR PALIKA PARISHAD NAINITAL

S.NO.	NAME OF HOTEL	NAME OF OWNER/LICENCE HOLDER	NUMBER OFF ROOMS REGISTERED
1	REGENCY GOPALTARA	SRI S.L. KUMAIYA	15
2	ARMADALE HOTEL	MANVENDRA SINGH JAGATI	21
3	VIKRAM VINTAGE INN	DINESH ABBI	42
4	NIAGRA HOTEL AND BUILDERS	DINESH ABBI	10
5	KURMANCHAL HOTEL	B.B. TIWARI	15
6	JAGATI HOTEL	S.C. JAGATI	12
7	HOTEL GUREDEEP	MANPREET SINGH	14
8	HOTEL BLISS	SURJEET INTERPRISES PVT LTD	10
9	HOTEL WOODLAND	MASOOD AHMAD	18
10	T.R.C. SUKHATAL K.M.V.N. LTD	M D KMVN	30
11	HOTEL LANDMARK	D.C. GANGOLA	18
12	HOTEL SILVERTON	C. JOSHI	27
13	HOTEL DEEPJYOTI	LEELA PANDEY	14
14	HOTEL ATITHI	NIRMALA JOSHI	10
15	ASHEESH HOTEL	BACCHAN SAH	14
16	INDIA HOTAL	RAMESH CHANDRA SAH	49
17	SUMAN PARADISE	JAGMOHAN AGGRAWAL	18
18	BLUE STAR	FIRDOS BEGUM SIDDIQUI	18
19	SWISS HOTEL/COTEGE	ARR HOTEL RESORT AND HOSPITALITY	11
20	HOTEL OAK SHADE	MEHRU PARVEEN SIDDIQUI	19
21	ASHOK HOTEL	RAJIV LOCHAN SAH & PARTNER	38
22	SAVOY HOTEL	DEEPTI SAH& PARTNER	21
23	TOURIST HOTEL	SANGEETA SAH	15
24	HOTEL AHUJA	PRATIPAL SINGH AHUJA	22
25	HOTEL ANKUR PLAZA	SHALINI ALIGH	16
26	SETHI NIWAS	H.K. SETHI	15
27	RAJMAHAL HOTEL	YOGITA JOSHI	20
28	WELCOMEPARK RESORT	G. SETHI	40
29	BALRAMPUR HOUSE	D.P. SINGH	36
30	NATIONAL HOTEL	SUNIL CHANDRA &SUBHASH CHANDRA	20
31	HOTEL SURYA	LATE SHERSINGH BISHT/PRAKASH BISHT	9
32	HOTEL HIMTREK	RAKESH CH. SAH	21
33	GRAND HOTEL	G. PANDE	31
34	LAKE SIDE INN	ANURADHA KHANNA	17
35	GAURI HOTEL	HARSHIT SAH	30
36	SHEELA HOTEL	SHEELA SAH	45
37	THE FAIRLIGHT	SHAILENDRA SAH	14

38	HOTEL FAIRHEAVENS	PURAN SANWAL	28
39	HOTEL LALIT	TRILOK SINGH RAWAT	9
40	EVELYN HOTEL	SUNIL KUMAR SAH	45
41	ALKA HOTEL	BHANU PRAKASH SAH	44
42	ALKA ANNEXE	BHANU PRAKSASH	17
43	HOTEL EVEREST	RAKESH SAH	39
44	HOTEL SAROVAR 'A'	SANTOSH KUMAR SAH	12
45	PUNJAB HOTEL	KIRAT KAUR ANAND	15
46	HOTEL NEW BHARAT	TANUJ SAH	23
47	AROMA HOTEL	DEVENDRA KUMAR	36
48	PRASHANT HOTEL	ATUL SAH	31
49	PALACE HOTEL	DEVENDRA LAL	33
50	SUNRISE	RAMINDER PAL SINGH	16
51	KOHLI HOTEL	SATWANT KAUR KOHLI	12
52	ALPS HOTEL	JAVED WARIS ALI KHAN	26
53	RADHA SADAN ,	PREMA SAH	10
54	MEGHDOOT HOTEL	MAHENDRA SINGH BISHT	20
55	HEADINGLY COTTAGE 1	RAJESH SAH	5
56	ASHDALE COTTAGE	REENAKUMARI	24
57	KALPANA HOTEL	R.C. PANDEY	20
58	HOTEL ASHIANA	RAJ RANI BAJAJ	6
59	HOTEL AMBASSADER	C.L. BAJAJ	52
60	HOTEL SHANTA REGENCY	SACHIN VERMA	23
61	ROSE VILLA	MOHINI VERMA	16
62	MADHUBAN HOTEL	ANUP KUMAR JETHI	14
63	SHIVRAJ HOTEL	PRADEEP KUMAR JETHI	18
64	HOTEL MAHARAJA	SRI RAM CHABRA	28
65	SANTOSH HOTEL	PREM PRAKASH	12
66	MOON HOTEL	MUZARRAF SHAH	58
67	CENTRAL HOTEL	CHANDRA SHEKHAR SHAH	22
68	HOTEL VIKRANT	GURDEEP SINGH	19
69	CHANDRA HOTEL	NEEMA BISHT	13
70	SHIKHAR HOTEL 'A'	TEJENDRA SINGH BISHT	15
71	MANU MAHARANI HOTEL	AVTAAR SINGH	67
72	RANJANA HOTEL	----------Licence Cacelled----------	
73	ANUPAM HOTEL	SANTOSH JAGATI	15
74	HOTEL HAPPY HOME	JAGVINDER SINGH	34
75	PREM SAROVAR	UMESH MISHRA	15
76	T R C TALLITAL	M.D. K. M. V. N.	48
77	SHALIMAR	VIRENDRA KUMAR	70
78	HARSH GUEST HOUSE	MAHENDRA PRAKASH CHAABRA	10
79	HOTEL CHANNI RAJA	MANJEET SINGH	28
80	MANU MAHARANI LODGE	C.P.S. CHAUHAN	8
81	HOTEL BASERA	RAVI KARNVAAL	16
82	HOTEL ABHIRUCHI	SANTOSH KUMAR SAH	14
83	HOTEL NEPOLI	SHAKUNTALA NARANG	10

84	HOTEL PRIMROSE	BHOOPAL SINGH BISHT	52
85	HOTEL CITY HEART	PRAMOD KUMAR PANDEY	27
86	STANDARD HOTEL	BHUPAL SINGH BHAKUNI	17
87	HOTEL BANK HOUSE	SURESH CHANDRA	19
88	HOTEL RADHA HOTEL HILL VIEW	PAWAN TONDON	33
89	HOTEL LAKE VIEW	ASHA SAH	18
90	HOTEL HOTEL KOHINOOR	MOHD. NOOR KHAN, MOHD.SALEEM KHAN	21
91	HOTEL ARIF CASTLE	KASHIF USMAAN	10
92	HOTEL NAINI VISION	D. D. BAHUGUNA	66
93	HOTEL PARYATAK	RAJAN SAH	28
94	HOTEL PALACE BALVEDEAR	ANIRUDH PAL SINGH	25
95	HOTEL METRO	ASHA SAH	10
96	HOTEL MERINO	J. N. MEHRA	7
97	HOTEL HILL VIEW	HARISH CHANDRA KARNVAL,SHARAD KARNVAL	16
98	UPADHYAY NIVAS	UMESH CHANDRA UPADHYAY	10
99	HOTEL NEW PAVELION	JAGDISH SAH	35
100	HIMALAYA HOTEL	RAMBHA SAH	49
101	HOTEL BELVAL REGENCY	D.C. BELWAL	17
102	HOTEL ELPHISTON	BRIJ SAH	45
103	HOTEL KRISHNA	KALAWATI BHATT	23
104	HOTEL VIMAL KUNJ	MOHINI DEVI	15
105	HOTEL PAYAL	PREM SINGH NEGI	36
106	HOTEL NEW PAYAL	AMIT BISHT	17
107	HOTEL KONARK	USHA SAH	11
108	ROYAL HOTEL	VIVEK PUNWANI	40
109	HOTEL TOURIST (A BLOCK)	PRAVEEN SAH	9
110	HOTEL SIDDHARTH	A.K. BAJAJ	25
111	HOTEL RANGMAHAL	R.S. AGGRAWAL	10
112	HOTEL SKYLARK	HANS RAJ SAH	14
113	HOTEL ARCHANA	GAJENDRA SINGH BISHT	24
114	HOTEL CORONATION	ZAFAR ALI	29
115	HOTEL MANOR	PAYASHVINI SINGH	26
116	HOTEL CAPRI	MANOJ SAH	20
117	HOTEL MANSAROVAR	KIRAN SAH	30
118	HOTEL VINAYAK	DHEERENDRA SINGH RAYTELA	11
119	HOTEL VASANT	ALKA MISHRA	13
120	SHERVANI HILL TOP IN	GOPAL DUTT SUYAL	49
121	SUNTEJ PLAZA	TEJPAL SINGH	14
122	IMPERIAL NAYNA KUMAR	DEV KUMAR SAH	9
123	PRINCE HOTEL	SAROJ BAJAJ	20
124	CLASSIC HOTEL	MANMOHAN SINGH CHAWLA	34
125	HOTEL NAINI RETREAT	MUKUND PRASAD	10
126	THE CORNER	PRAVEEN KUMAR	17

127	ANAND NIVAS	KUSUM JOSHI	10
128	CITIZEN INN	GURUVACHAN SINGH, HARPAL SINGH	32
129	NEW VILLA BROADWAY 1	MAYANK MEHROTRA	12
130	BANGAL HOTEL	SADANAND GUHA MAJUMDAR	10
131	NANAK DELUX	LALIT ARORA	14
132	NEW ROHILLA LODGE	BHOPAL SINGH BISHT	20
133	EARL'S COURT	VISHAL KHANNA	70
134	THE PALACE RESORT	O P WADHWA	20
135	HEADINGLY COTTEGE 2	ASHOK SAH	5
136	SHIKHAR HOTEL 2	NIMA PATHANIYA	15
137	NEW VILLA BROADWAY	RAJKUMAR DABRA	16
138	SHANTA HILLROSE	SACHIN VERMA	8
139	JAY PEE HOLIDAY RESOT BHAWAN ALVINI LODGE	J.C. PANDEY	8
140	FLATTIES RESTAURANT AND HOTEL	MANJU KANDPAL	7
141	SEASON HOTEL AND RESORT	CHHAVI BANSAL	22
142	DOLLS HOUSE	MUSARRAF SAH	18
143	SHAH GUEST HOUSE	SHAD ALI SHAH	28
144	PRASADA BHAWAN	KANTA PRASAD	10
145	AYAR JUNGLE CAMP	ANUP SAH	20
146	NEW JAGATI HOTEL	KAMAL JAGATI	10
147	AMAN'S SHIKHAR HOTEL 'C'	DEVENDRA SINGH CHEEMA	25
148	SAROVAR HOTEL 'B'	PREMA SAH	12

ANNEXURE A/6

Final Report
High Powered Committee
for Char Dham Pariyojana

Part I – Main Report

Ministry of Environment, Forest
& Climate Change

July 2020

Location	Geological details	Potential causes of slope instability
		flow of water from the upper slope.
Swit to Pharasu	Crushed phyllite and quartzite rocks	Landslide triggered by reservoir draw down caused by the Srinagar hydropower project. The road is continuously subsiding, hence requires realignment.
Chamoli to Bhimtala	Quartzite rocks and the slope are covered with crushed quartzite debris	Slope extremely vulnerable due to steep escarpment created during road widening on unconsolidated quartzite alluvium.
Birahi to Mayapur	Dolomite and crushed quartzite rocks	At multiple locations road widening has enhanced the vulnerability of the slope and created a new landslide zone.
Around Gadora village	Dolomite, quartzite and slate	It has become an extremely vulnerable zone due to the reactivation of an old landslide caused by widening of the road. If not treated with adequate engineering measures, it may lead to a chronic landslide zone in future.
Pakhi to Patalganga	Dolomite, quartzite and slate	This is one of the most chronic landslide zones and requires utmost care while negotiating the slopes for any widening work. In fact, this zone should be minimally tampered with and protected with all the necessary engineering measures.
Lambagad to Hanuman Chatti	Higher Himalayan crystalline rocks	The slopes are covered with old landslide and avalanches debris generated from cirque glaciers in the past. This zone is still receiving debris during ~~the~~ winter from snow avalanches. Highly susceptible to slope instability.

It is expected that during the execution of large projects like the road widening of the CD Pariyojana, the natural environment will be disturbed from its equilibrium state. Eventually it could translate into perpetual instability. One of the major human activities which destabilize Himalayan slopes is slope or hill cutting. It has been observed earlier while studying the frequency of landslides along the Himalayan highways that the hill slope angle is one of the factors for landslides.[4] Hence hill cutting in the Himalayan region has to be done with due attention to the standards of slope angles provided in IRC-1998.

Slope failures – landslides and rockfalls -- have many direct and indirect impacts such as serious safety hazards for road users, local communities and laborers, property damage or destruction, hardships to commuters, detours, extra fuel burning, generation of huge amounts of debris and dust pollution that can degrade the whole ecosystem of the affected slopes. Restoration and repair of highways from frequent damages and disruption due to landslides or rock falls consume much of the allocated funds for maintenance. Little maintenance funds are then left for permanent or even proper short-term measures to be implemented. Therefore the problem persists and even gets worse with passing time.

[4] R. Anabalagan et al (2015): "Landslide hazard zonation mapping using frequency ratio and fuzzy logic approach, a case study of Lachung Valley, Sikkim" in Geoenvironmental Disasters, Springer Open Journal, 2:6, pages 17. DOI 10.1186/s40677-014-0009-y

VII.4 Discussion

The CD Pariyojana has been undertaken almost solely as an engineering exercise with little concern for the loss of green cover or impacts on social life. But excessive loss of green cover due to hill cutting for road widening and the subsequent muck dumping is evident on major portions of the Pariyojana. The habitats of various floral and faunal species are also destroyed. Hence the loss of green cover should receive primary consideration, no less than the geological problems, while designing new roads.

VII.4.1 Loss of Green Cover

Unaccounted Loss of Green Cover

Besides the loss of vegetation from sites of authorized forest land diversion there are also unaccounted losses of green cover. Vertical or near vertical cuts with inadequate slope protection measures were seen in large stretches of NH 94, 134/94, 07/58, 109 and 125 as referred to earlier. Such slopes are now more vulnerable to landslides in the future, leading to further losses of green cover and hardships to the road users.

Fresh landslides generate excess muck that requires additional MDSs, often using green spaces. But on most of the Char Dham routes muck has also been dumped at unauthorized locations, causing additional unaccounted green cover losses (See Chapter on Muck Dumping for other details). It has also been noted that a number of authorized and unauthorized MDSs are located on drainage lines. Such dumps are hazards for downstream habitations and forests, trees and vegetation in the event of very heavy rainfall or a cloudburst.

An attempt was made to analyze satellite imagery to try and quantify the extent of unauthorized muck dumping. Unfortunately, in the period since the formal start of the CD Pariyojana till now, only limited imagery is available on Google Earth Pro. Damage to green cover has been qualitatively assessed as an indicative exercise. In each stretch the number of authorized and unauthorized MDSs was counted. Care was taken to count only those unauthorized MDSs that appeared after 2016. Data for the five stretches in Table VII.2 shows that the number of unauthorized MDSs was 38 compared to only 11 authorized MDSs (See also Figs. VII. 5 to 9 below).

Table VII.3: Remote sensing analysis of authorized and unauthorized muck dump sites

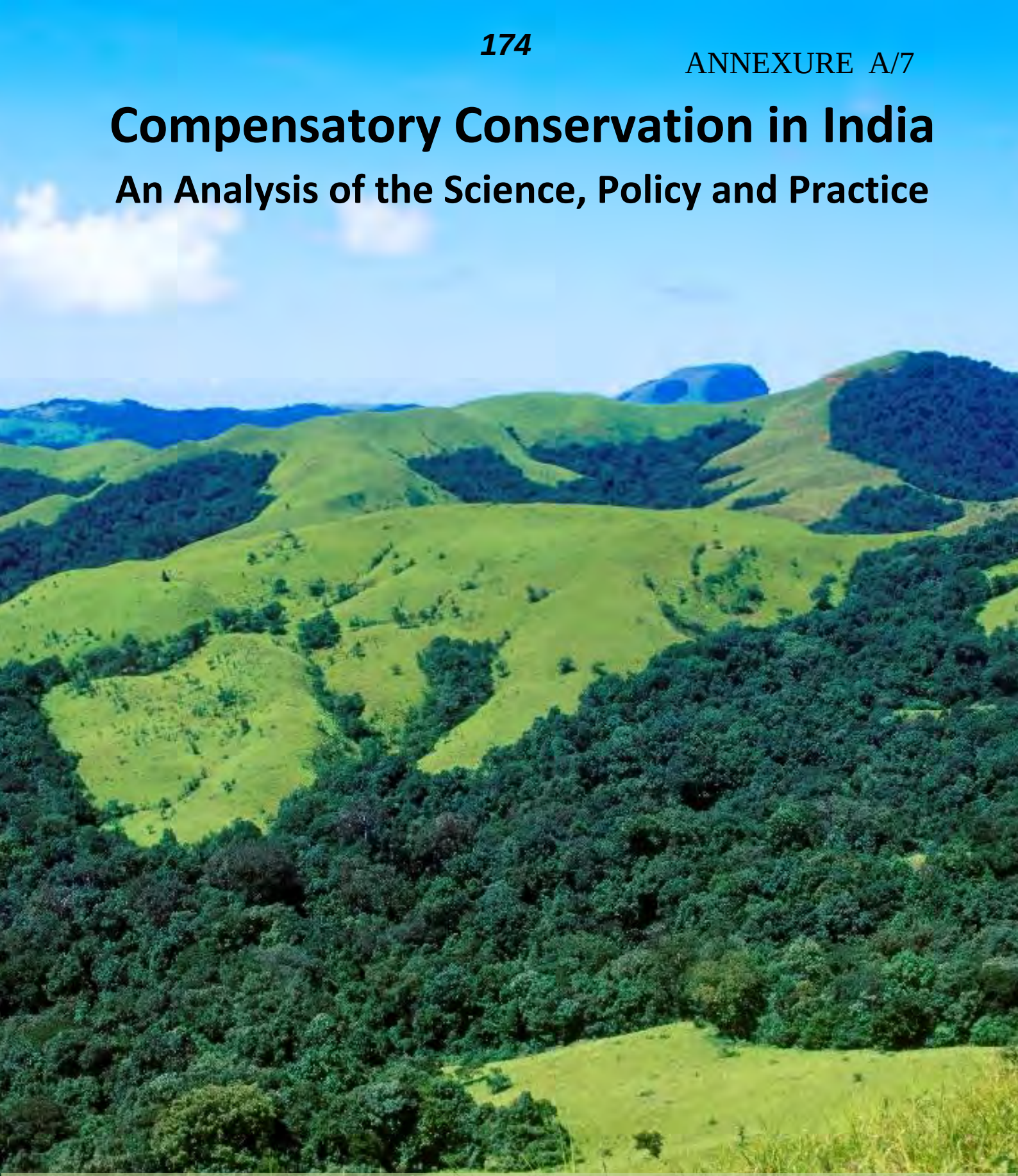
S. No.	Pkg/ Proj No.	NH Stretch of Image	Dist. km	No. of authorized MDSs	No. of unauthorized MDSs	Remarks
1.	1/7	NH 58 Sirobagad bypass	0.78	2	18	RWs in several dumps but most are breached
2.	1/2	NH 58 Km 269-275	6.0	2	8	Unauthorized muck dumps gradually eroding the green cover (GC).
3.	1/4	NH 58 Km 303-308	5.0	3	7	Rapid erosion of G Con river bank slopes

-TRUE COPY-

ANNEXURE A/7

Compensatory Conservation in India

An Analysis of the Science, Policy and Practice



Report submitted to the Hon'ble Supreme Court
by the 7-Member Expert Committee
pursuant to the directions dated 25th March, 2021
in Special Leave Petition (Civil) No. 25047 Of 2018

Compensatory Conservation in India

An Analysis of the Science, Policy and Practice

Report submitted to the Hon'ble Supreme Court by the 7-Member Committee pursuant to the directions dated 25th March, 2021 in Special Leave Petition (Civil) No. 25047 Of 2018

5th January, 2022

The Hon'ble Supreme Court, in the Special Leave Petition (Civil) No. 25047 of 2018 constituted an expert committee vide its order dated 26th March 2021.

The Mandate of this expert committee is as follows:

a) Develop a set of scientific and policy guidelines that shall govern decision making with respect to cutting of trees for developmental projects.

b) These guidelines may specify the species of trees in categories based upon their environmental values considering the age and girth of the trees etc.

c) The guidelines may provide special treatment for geographical areas or eco-sensitive area, they may identify areas which need to be regulated and even identify a minimum threshold beyond which the guidelines will apply.

d) The guidelines shall prescribe a mechanism for assessment of both intrinsic and instrumental value of the trees, based not only on the value of timber, but also the ecosystem services rendered by the trees and its special relevance, if any, to the habitat of other living organisms, soil, flowing and underground water.

e) The guidelines shall also mandate rules regarding alternate routes/sites for roads/projects, and possibilities for using alternate modes of transport like railways or water-ways.

f) The guidelines shall also prescribe the mode of compensation financial and otherwise, the stage of depositing such compensation and the process that governs the computation and recovery. In this regard, the committee may consider the existing regulatory framework regarding calculation of Net Present Value (NPV) and may suggest necessary modification.

g) In addition, the guidelines shall also specify the manner and mechanism of compensatory afforestation to be carried out using the deposited compensation, consistent with the native ecosystem, habitat and species,

h) The Committee may consider the need for any permanent expert body and its proposed structural form.

i) Any other issue incidental to the aforesaid objectives.

The member of this committee are as follows:

a) Dr. M.K. Ranjitsinh Jhala, wildlife expert and former chairman of the Wildlife Trust of India – Chairman of the Committee;

b) Sri. Jigmet Takpa, Joint Secretary, Ministry of Environment and Climate change- member Secretary of the committee;

c) Sri. Arun Singh Rawat, DG, Indian Council for Forestry Research-Member;

d) Prof. Sandeep Tambe, (Indian Forest Service), currently working as Professor of Forestry at the Indian Institute of Forest Management, Bhopal-Member;

e) Dr. Gopal Singh Rawat, former Dean and Director, Wildlife Institute of India-Member;

f) Dr. Nilanjan Ghosh, Director, Observer Research Foundation, Kolkata, an expert in ecological economics-Member and

g) Sri. Pradip Krishen, Environmentalist-Member.

Executive Summary

The Hon'ble Supreme Court *vide* its Order dated 25.03.2021 in the matter of SLP (C) no. 25047 of 2018 (Association for Protection of Democratic Rights Vs. State of West Bengal) constituted a seven-member Expert Committee under the chairmanship of Dr. M.K. Ranjitsinh and provided it with a 9-point mandate (a to i).

While going about its business, the 7-member Committee adopted a scientific and broad-based approach to develop this Report. Field visits could not be undertaken due to restrictions imposed by the COVID-19 pandemic. Hence, the Committee banked on secondary information, online stakeholder consultations, internal deliberations and the domain expertise of its expert members. The Committee convened online 32 times. In reviewing the secondary literature, best practices globally and within the country were assessed, a performance review by the Controller and Auditor General of India (CAG) was banked upon, reports prepared by various think tanks and civil society were referred to, and scholarly literature was accessed. Select references pertaining to various sub-themes are listed at the end of each Chapter. Based on this methodology, a draft consultation note was prepared and shared with the state governments, union territories and integrated regional offices of the Ministry of Environment, Forest and Climate Change (MoEFCC). This was followed by 5 regional consultations with these stakeholders. A special consultation was organized with local tree authorities, state forest departments and others. Many subject matter experts were consulted and they shared their expertise and experience with us, which strengthened the Report in many ways. The Committee would have liked wider consultations and engagement with a diverse array of stakeholders before finalising its Report but this was not possible as procedurally, the draft Report cannot be made public for obtaining feedback because it has first to be submitted to the Hon'ble Supreme Court who commissioned it.

This Report has been organized into 7 chapters covering this mandate, wherein each chapter provides a background, a review of current policies and practices including major gaps and shortcomings, recommendations and key references, along with supporting appendices.

Chapter 1 deals with scientific and policy guidelines for valuing public-owned trees on non-forest land (PTNFL) such as those along highways, roads, canals, parks and institutional areas (but excluding farm trees, agroforestry and others on privately-owned land). We found that while PTNFL are protected under various national and state laws, the main function provided to local authorities under these laws is to protect them from individuals and not from public projects that are emerging as the

biggest drivers of their destruction. When forests are diverted for development, the Forest Conservation Act, 1980, lays down a procedure of compensatory conservation. But when it comes to protecting PTNFL from development projects, there is a policy void. In the absence of a national policy, the doctrine of *fait accompli* usually comes into play, with tree-felling approvals rendered as a mere formality when projects have already been sanctioned and awarded. Also, in most of the states, there is a lack of a mitigation, valuation and compensation mechanism in place. Our recommendations are as follows:

- To be able to value trees using the benefit-based approach, we found a dearth of scientific studies in the Indian context. Hence, we provide a framework for valuing trees based on the cost-based approach of transplantation and substitution, using the trunk formula with the species, size, condition and location as input variables, as described in Appendix 1.3.
- For protecting PTNFL, there is a need for a national model Act that will codify the functions, powers and composition of a tree conservation authority at various levels, mainstream tree conservation aspects in developmental planning, articulate the mitigation hierarchy to govern decision-making, enable public participation, prevent abuse of trees, lay down the monitoring protocol and other ancillary aspects to be adopted by state governments in a time-bound manner, while taking into account their local context and practices related to the veneration of individual trees, tree species and the religious significance of tree stands.

In Chapter 2, we have identified important geographical areas and eco-sensitive sites of high conservation significance in the country and provided guidelines for their conservation, along with a minimum threshold beyond which land diversion and tree felling should not be allowed. Such areas are divisible into 2 categories: (a) existing and future Protected Areas (PAs) of the country notified under legislation and rules; (b) all other areas outside the PA network with high conservation significance and which are liable to be damaged or diverted in the process of infrastructure development, and which, despite their critical ecological value, have not been included in or designated as 'Protected Areas' due to the overt reluctance of governments to notify them as such, over the past 3 decades. We used the following criteria to identify such unprotected areas: (i) biologically significant areas that harbour endemic and highly threatened species and their habitats; (ii) heritage sites representing areas of special geological, cultural and religious significance; (iii) bio-corridors that provide crucial passageways for the movement and dispersal of important and threatened species to maintain genetic contiguity and ecological integrity; and (iv) eco-sensitive zones adjacent to existing PAs. An initial list of 294 such sites including all elephant corridors (84 in number identified by the Wildlife Trust of

-TRUE COPY-

ANNEXURE A/8

ई–मेल द्वारा प्राप्त

महत्वपूर्ण

संख्या–859/81–5–2019–07/93vol.-II

प्रेषक,

कल्पना अवस्थी,
प्रमुख सचिव,
उत्तर प्रदेश शासन।

सेवा में,

1– समस्त मण्डलायुक्त,
उत्तर प्रदेश।
2– समस्त जिलाधिकारी,
उत्तर प्रदेश।
3– समस्त प्रभागीय वनाधिकारी/प्रभागीय निदेशक
उत्तर प्रदेश।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु0–5 लखनउ 18 नवम्बर, 2019

विषयः– प्रदेश में विरासत(हेरीटेज) वृक्षों के चयन/अभिलेखीकरण हेतु गाइडलाइन्स।

महोदय,

भारत में प्राचीन काल से ही वृक्षों के रोपण, संरक्षण एवं संवर्द्धन की परम्परा रही है। वृक्ष हमारे लिए महत्वपूर्ण संसाधन एवं हमारी सांस्कृतिक धरोहर के अनिन्न अंग है। प्रदेश में विलुप्त हो रही वृक्ष प्रजातियों के संरक्षण एवं पौराणिक/ऐतिहासिक, अवसरों, महत्वपूर्ण घटनाओं, अति विशिष्ट व्यक्तियों, स्मारकों, धार्मिक परम्पराओं व मान्यताओं से जुड़े हुए वृक्षों को संरक्षित कर जन सामान्य में वृक्षों के प्रति जागरूकता पैदा करना आवश्यक है। अतएव प्रदेश में विरासत (हेरीटेज) वृक्ष के रूप में ऐसे महत्वपूर्ण वृक्षों के चयन एवं अभिलेखीकरण की आवश्यकता है।

उपर्युक्त विषय के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि संलग्न विरासत (हेरीटेज) वृक्षों के चयन/अभिलेखीकरण हेतु गाइडलाइन्स के अनुसार विरासत हेरीटेज) वृक्षों के चयन/अभिलेखीकरण की कार्यवाही सुनिश्चित कराने का कष्ट करें।

संलग्नकः–यथोपरि।

भवदीया,

(कल्पना अवस्थी)
प्रमुख सचिव।

संख्या–859(1)/81–5–2019–07/93 vol.-II, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1– प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उत्तर प्रदेश, लखनऊ।

2– अपर प्रमुख मुख्य वन संरक्षक, योजना एवं कृषि वानिकी, उत्तर प्रदेश, लखनऊ।

3– सदस्य सचिव, जैव विविधता बोर्ड, उत्तर प्रदेश।

4– समस्त मण्डलीय/जोनल मुख्य वन संरक्षक, उत्तर प्रदेश।

5– समस्त वन संरक्षक/क्षेत्रीय निदेशक, उत्तर प्रदेश।

6– गार्ड फाइल।

आज्ञा से,

(आर0 पी0 सिंह)

अनुसचिव।

प्रदेश के विरासत (हेरीटेज) वृक्षों के चयन/अभिलेखीकरण हेतु गाईडलाइन्स

प्रस्तावना:– भारत में प्राचीन काल से ही वृक्षों के रोपण, संरक्षण एवं संर्वद्धन की परम्परा रही है। वृक्ष हमारे लिये महत्वपूर्ण संसाधन एवं हमारी सांस्कृतिक धरोहर के अभिन्न अंग हैं।

पौराणिक ग्रन्थों में वृक्ष के विभिन्न अंगो– जड़, तना एवं पत्तों में देवी–देवताओं का वास माना गया है:–

मूले ब्रह्मा तने विष्णुः शाखायाम् मृहेश्वरः।

पत्रम् सर्व देवानाम् वृक्ष देव नमोस्तुते।।

अर्थात् वृक्ष की जड़ में ब्रह्मा, तना में विष्णु, शाखाओं में शिव एवं पत्तों में सभी देवताओं का निवास है, इसलिये वृक्षदेव को प्रणाम है।

वृक्षों का रोपण व संरक्षण, धर्म, परम्परा व संस्कृति का अभिन्न अंग होने के कारण जनसामान्य में वृक्षों को बचाये रखने व पालन पोषण करने का संस्कार विकसित है। इसके फलस्वरूप विभिन्न धार्मिक स्थलों, नदियों, तालाबों/वेटलैण्ड्स व मार्गो के किनारे एवं विभिन्न ऐतिहासिक धरोहरों के परिसरों में अत्यन्त प्राचीन वृक्ष पाये जाते हैं। इन वृक्षों में बरगद, पीपल, इमली, नीम, महुआ, पारिजात, अर्जुन, जामुन, साल सहित विभिन्न प्रजातियों के वृक्ष शामिल हैं। जैवविविधता संरक्षण में महत्वपूर्ण योगदान देने के साथ ही ये वृक्ष हमें अपने पुराने गौरव व पूर्वजों का बोध कराते हैं।

अतएव विरासत (हेरीटेज) वृक्ष के रूप में ऐसे महत्वपूर्ण वृक्षों के चयन एवं अभिलेखीकरण की आवश्यकता है।

मार्ग निर्देशः–

(क) गैर वन क्षेत्र (ग्रामीण व शहरी क्षेत्र):

- गैर वन क्षेत्र में विरासत (हेरीटेज) वृक्षों के चिन्हांकन का कार्य स्थानीय निकाय द्वारा किया जायेगा। जैवविविधता अधिनियम, 2002 की धारा–2(ज) के अनुसार स्थानीय निकाय का तात्पर्य पंचायतों एवं नगर पालिकाओं से हैं। पंचायतों या नगर पालिकाओं के अभाव में किसी अधिनियम के अधीन गठित स्वशासित संस्थाओं से है।
- जैवविविधता अधिनियम, 2002 की धारा–41 के अन्तर्गत प्रत्येक ग्राम पंचायत में जैवविविधता प्रबन्ध समिति का गठन पंचायतीराज विभाग की अधिसूचना संख्या–2312/33–3–17–42/2015 दिनांक 03.10.2017 द्वारा किया गया है।
- इस जैवविविधता प्रबन्ध समिति का सभापति प्रधान तथा सचिव, ग्राम पंचायत पदेन सचिव होता है। जैवविविधता प्रबन्ध समिति द्वारा विरासत वृक्षों का चयन कर पंचायत के जैवविविधता रजिस्टर में अंकित किया जाय।
- ग्राम पंचायत के प्रधान द्वारा यह सूचना सम्बन्धित खण्ड विकास अधिकारी के माध्यम से जिला पंचायत राज अधिकारी को उपलब्ध करायी जाये, जो जिला पंचायत राज अधिकारी द्वारा जिलाधिकारी के माध्यम से प्रभागीय वनाधिकारी को उपलब्ध करायी जायेगी। प्रभागीय वनाधिकारी द्वारा विरासत वृक्ष के रूप में घोषित करने हेतु संस्तुति सहित प्रस्ताव सचिव, उत्तर प्रदेश राज्य जैवविविधता बोर्ड, लखनऊ को भेजा जायेगा।
- शहरी क्षेत्रों में नगर आयुक्त/अधिशासी अधिकारी द्वारा जिलाधिकारी के माध्यम से प्रभागीय वनाधिकारी को विरासत वृक्ष घोषित करने के सम्बन्ध में सूचना उपलब्ध

करायी जायेगी। प्रभागीय वनाधिकारी द्वारा विरासत वृक्ष के रूप में घोषित करने हेतु संस्तुति सहित प्रस्ताव सचिव, उत्तर प्रदेश राज्य जैवविविधता बोर्ड, लखनऊ को भेजा जायेगा।

- राजकीय विभागों/शिक्षण संस्थाओं आदि के परिसर एवं उनके नियंत्रणाधीन भूमि पर चयनित वृक्षों की सूचना सम्बन्धित विभागों/शिक्षण संस्थाओं के द्वारा प्रभागीय वनाधिकारी को विरासत वृक्ष घोषित करने के सम्बन्ध में सूचना उपलब्ध करायी जायेगी। प्रभागीय वनाधिकारी द्वारा विरासत वृक्ष के रूप में घोषित करने हेतु संस्तुति सहित प्रस्ताव सचिव, उत्तर प्रदेश राज्य जैवविविधता बोर्ड, लखनऊ को भेजा जायेगा।
- सचिव, उत्तर प्रदेश राज्य जैवविविधता बोर्ड इस प्रस्ताव का अनुमोदन राज्य जैवविविधता बोर्ड से प्राप्त कर विरासत वृक्ष घोषित करेंगे।
- विरासत वृक्षों के संरक्षण, संवर्द्धन एवं सतत् पर्यावरण उपयोगी बनाये रखने के लिये **राष्ट्रीय वानस्पतिक अनुसंधान संस्थान (NBRI)** की सहायता से अभिलेखीकरण कर सार्वजनिक उपयोग हेतु पुस्तक तैयार की जायेगी। यह कार्य उत्तर प्रदेश राज्य जैवविविधिता बोर्ड के माध्यम से सम्पादित किया जायेगा।

चयन के मानक

- वृक्ष लगभग 4 पीढ़ी अर्थात 100 वर्ष से अधिक हो।
- वृक्ष पौराणिक घटनाओं, ऐतिहासिक अवसरों, महत्वपूर्ण घटनाओं, अति विशिष्ट व्यक्तियों, स्मारकों, धार्मिक परम्पराओं व मान्यताओं से जुड़ा हो।
- वृक्ष की सदियों से पवित्र वृक्ष (sacred grove) के रूप में पूजा की जाती हो।
- वृक्ष विलुप्त हो रही प्रजाति का हो अथवा वृक्ष प्रजाति प्रथम बार पहचानी गयी हो।

- भारतीय वानस्पतिक सर्वेक्षण संस्थान (Botanical Survey of India) के द्वारा प्रकाशित संकटाग्रस्त प्रजातियों की रिपोर्ट में दर्शायी गयी प्रजाति का वृक्ष।
- वृक्ष सामुदायिक भूमि पर अवस्थित हो तथा भूमि सम्बन्धी कोई विवाद न हो।
- ऐसा वृक्ष जिसकी विशिष्ट विशेषताएं, उस प्रजाति की सामान्य विशेषताओं से भिन्न हो।

उपरोक्त मानकों में से यदि कोई एक मानक भी पूर्ण होता है तो उस वृक्ष को विरासत वृक्ष के रूप में चयनित किया जा सकता है।

विरासत वृक्ष के संरक्षण एवं संवर्द्धन किये जाने की प्रकिया

- सम्बन्धित जैवविविधता प्रबन्ध समिति/नगर पालिका/सम्बन्धित विभाग/शिक्षण संस्थान द्वारा विरासत वृक्ष के संरक्षण एवं संवर्द्धन का कार्य किया जायेगा।
- इस सम्बन्ध में तकनीकी मार्ग दर्शन सम्बन्धित क्षेत्र के वन क्षेत्राधिकारी/प्रभागीय वनाधिकारी तथा उत्तर प्रदेश राज्य जैवविविधता बोर्ड द्वारा प्रदान किया जायेगा।
- विरासत वृक्ष को काटा अथवा हटाया नहीं जायेगा, जब तक यह प्राकृतिक रूप से सूख न जाय/गिर न जाय अथवा अन्य शस्यों में संक्रमण की सम्भावना से रोग ग्रस्त हो।
- इसके अतिरिक्त आवश्यकता पड़ने पर राष्ट्रीय वानस्पतिक अनुसंधान संस्थान (NBRI), ख्याति प्राप्त विश्वविद्यालय के वनस्पति शास्त्र विभाग एवं शोध संस्थानों की परामर्श प्राप्त की जा सकती है।

(ख) वन क्षेत्र:

- वन क्षेत्र में विरासत (हेरीटेज) वृक्षों के चिन्हांकन व घोषणा का कार्य सम्बन्धित मुख्य वन संरक्षक के अनुमोदन के उपरान्त सम्बन्धित प्रभाग के प्रभागीय वनाधिकारी/निदेशक द्वारा किया जायेगा।
- इन वृक्षों को प्रभाग की प्रबन्ध योजना में विरासत (हेरीटेज) वृक्ष के रूप में अंकित किया जायेगा।

चयन के मानक:

- ऐसे वृक्ष की प्रजाति जिनका व्यास कार्ययोजना में प्राविधानित आर्वतन काल (rotation/exploitable) से अधिक हो तथा न्यूनतम 100 वर्ष हो।
- स्थानिक वृक्ष (इनडेमिक प्लान्ट) हो।
- वृक्ष पौराणिक घटनाओं, ऐतिहासिक अवसरों, महत्वपूर्ण घटनाओं, अति विशिष्ट व्यक्तियों, स्मारकों, धार्मिक परम्पराओं व मान्यताओं से जुड़ा हो।
- वृक्ष विलुप्त हो रही प्रजाति का हो अथवा वृक्ष प्रजाति प्रथम बार पहचानी गयी हो।
- भारतीय वानस्पतिक सर्वेक्षण संस्थान (Botanical Survey of India) के द्वारा प्रकाशित संकटाग्रस्त प्रजातियों की रिपोर्ट में दर्शायी गयी प्रजाति का वृक्ष।
- ऐसे वृक्ष जिनका पुनर्जनन नहीं हो रहा है, को विरासत (हेरीटेज) वृक्ष के रूप में चयनित किया जाय।
- मातृ वृक्ष (Mother Tree) का चयन विरासत (हेरीटेज) वृक्ष के रूप में किया जाय।

- ऐसा वृक्ष जिसकी विशिष्ट विशेषताएं, उस प्रजाति की सामान्य विशेषताओं से भिन्न हो।

उपरोक्त चयन के मानक में से यदि कोई एक मानक भी पूर्ण होता है तो उस वृक्ष को विरासत वृक्ष के रूप में चयनित किया जा सकता है।

विरासत वृक्ष के संरक्षण एवं संवर्द्धन किये जाने की प्रकिया

- विरासत वृक्ष का संरक्षण एवं संवर्द्धन का कार्य सम्बन्धित क्षेत्र के वन क्षेत्राधिकारी/प्रभागीय वनाधिकारी द्वारा किया जायेगा।
- इसके अतिरिक्त आवश्यकता पड़ने पर राष्ट्रीय वानस्पतिक अनुसंधान संस्थान (NBRI), ख्याति प्राप्त विश्वविद्यालय के वनस्पति शास्त्र विभाग एवं शोध संस्थानों की परामर्श प्राप्त की जा सकती है।
- वन प्रभाग की प्रबन्ध योजना में विरासत वृक्षों के संरक्षण एवं संवर्द्धन का उल्लेख किया जायेगा।
- विरासत वृक्ष को काटा अथवा हटाया नहीं जायेगा, जब तक यह प्राकृतिक रूप से सूख न जाय/गिर न जाय अथवा वनों के शस्यों में संक्रमण की सम्भावना से रोग ग्रस्त हो। सम्बन्धित वन प्रभाग की प्रबन्ध योजना में विशेष रूप से इसका उल्लेख किया जाय।

विरासत (हेरीटेज) वृक्षों के अभिलेखीकरण की प्रकिया

- विरासत (हेरीटेज) वृक्ष के रूप में चयन का आधार।

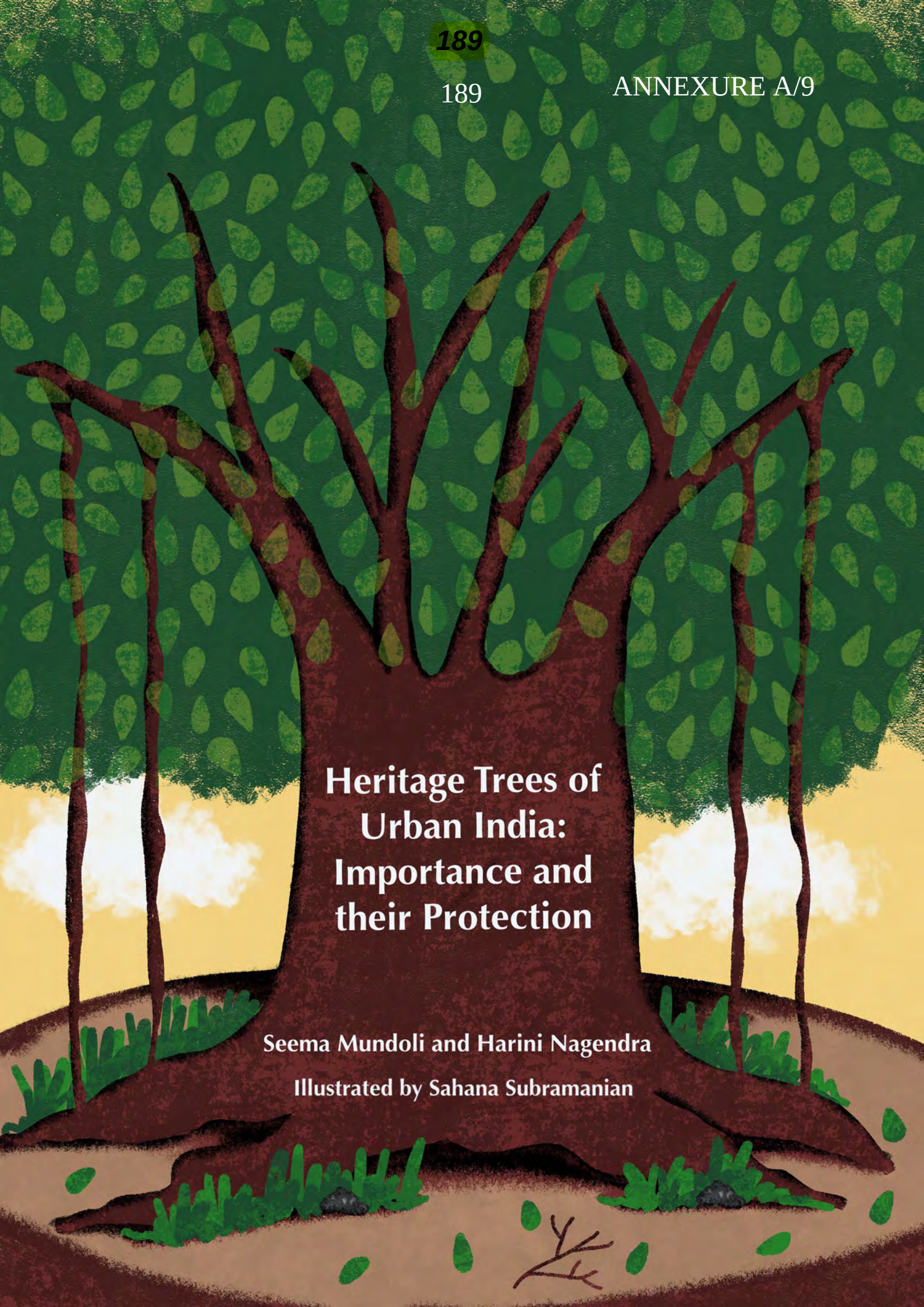
- विरासत (हेरीटेज) वृक्षों का स्थानीय नाम, वानस्पतिक नाम, छाती की ऊँचाई (1.37 मीटर) पर गोलाई (Girth at Breast Height-G.B.H.) व वृक्ष की अनुमानित आयु।
- विरासत (हेरीटेज) वृक्षों की जियोटैगिंग अक्षांश व देशान्तर (Latitude व Longitude)।
- विभिन्न कोणों से वृक्षों के कम से कम 04 फोटोग्राफ्स।

******

-TRUE COPY-

189

ANNEXURE A/9



Heritage Trees of Urban India: Importance and their Protection

Seema Mundoli and Harini Nagendra

Illustrated by Sahana Subramanian

For specific queries you can reach out to:
Seema Mundoli: seema.mundoli@apu.edu.in
Harini Nagendra: harini.nagendra@apu.edu.in

Illustration, layout and design:
Sahana Subramanian: sahana.subramanian16ug@apu.edu.in
Photographs: Seema Mundoli

Date of publication: 9th September 2020

Contents

Introduction 2

What are heritage trees? 2

Heritage trees in cities across the world 4

Heritage trees in Indian cities 6

Why protect heritage trees? Uses and value of heritage trees 10

How to define, map, monitor and protect heritage trees? 11

Defining criteria for designation as a heritage tree 12

- Mapping heritage trees in cities 13
- Monitoring of heritage trees 14
- Protection of heritage trees 15

Conclusion 15

Bibliography 17

Introduction

When we think of the heritage of cities we usually think of historical monuments, statues of famous people, or buildings of architectural value. But there is another kind of heritage—the living heritage comprising trees in our towns and cities. These heritage trees can be found in a variety of urban spaces—along roads, in parks, alongside water bodies, amidst wooded groves, in religious spaces and even in private property.

These heritage trees are important, of course, for their biological value, but so also for their cultural value. Heritage trees are historical artefacts—connecting urban residents to the past and providing a sense of belonging in cities that can otherwise be stressful places to live in.

What are heritage trees?

There are a range of criteria that designate a tree as a heritage tree. These attributes—both material and non-material—makes the tree stand out. The material attributes could be age or size of the tree. It could also be the result of the form or shape of the tree. Further, it could be that the tree is a rare species or a tree at risk of being lost. The non-material criteria relate to cultural and aesthetic aspects. It could be that the tree has a historical or cultural association either with a person, an event or a place. It could also be a tree associated with myth or folklore. A comprehensive definition of a heritage tree by Aird (2005) is given below:

*"A **notable specimen** because of its **size, form, shape, beauty, age, colour, rarity, genetic constitution, or other distinctive features**; a living relic that displays evidence of **cultural modification** by native or non-native people, including strips of bark or knot-free wood removed, test hole cut to determine soundness, furrows cut to collect pitch or sap, or blazes to*

mark a trail; a ***prominent community landmark****; a specimen* ***associated with a historic person, place, event or period****; a representative of a crop grown by ancestors and their successors that is* ***at risk of disappearing from cultivation****; a tree associated with* ***local folklore, myths, legends or traditions****; a specimen* ***identified by members of a community as deserving heritage recognition****."*

Anyone or even a mix of the criteria can result in the tree being accorded the status of a heritage tree.

Local community's connections that assign cultural value to trees

Heritage trees in cities across the world

Heritage trees are found in cities across the world. These trees are valued for different reasons, but in one way or the other are considered to be an important part of the landscape of the city.

Size, both diameter and height, and age of trees are important criteria for declaring a tree as a heritage tree. In Beijing, China, aluminium signs of varying sizes are hung to draw attention to the oldest trees and highlight their heritage value. Thus, trees that are 100 years old have aluminium plates of two by five inches, more than 500 years have plates of four by eight and for trees older than 1000 years the plates are larger at four by twelve inches. Trees grow old and die, and so to have trees of such antiquity in an urban landscape is something to be treasured and valued—the aluminium plates help raise awareness about such trees in the city.

In Sydney, Australia, any tree with a diameter of 300 mm (around 12 inches) or above are protected as heritage trees. In Los Angles, United States of America (USA), is the Eagle Tree, a 70 feet high California sycamore (*Pseudotsuga menziesii*) so named by residents because of the large-sized eagles that once nested in the tree. This tall tree towers over everything else in the landscape and was also used as a boundary marker by the Spanish colonists. Acknowledging the tree's heritage value is a bronze plaque. Similarly, across cities in the USA there are several trees designated as heritage trees for the height and diameter to which they grow. Seattle on the western coast has a Douglas fir (*Pseudotsuga menziesii*) that is 27 feet in circumference or 103 inches DBH (Diameter at Breast Height); and this tree is also 225 feet in height. A tulip tree (*Liriodendron tulipifera*) in the Bronx in New York City is 66 inches in DBH and 150 feet tall. Many other trees can be found in the city that are marked as Great Trees and protected by the Department of Parks and Recreation. But some cities do not go only by the largeness. In Jacksonville, the threshold DBH for protection as heritage trees is just 6 inches within 20 feet of a street right of way.

To the East, in Bangkok, Thailand, the peepul (*Ficus religiosa*) found in Buddhist monasteries are identified as heritage trees, along with large-sized raintrees (*Albizia saman*). The largest raintree had a diameter of 210 cm. A total of 261 trees of 22 species were marked as heritage trees in a survey. Apart from species of Ficus and raintree, the other species were golden

shower (*Cassia fistula*), tamarind (*Tamarindus indica*), jamun (*Syzygium cumini*), cannonball tree (*Couroupita guianensis*) and Devils tree (*Alstonia scholaris*), all of which were recorded as heritage trees.

Historical and cultural connections are another important criterion for trees being classified as heritage trees. Cape Town, the second most populated city in South Africa has several trees of historical importance. In a suburb stands the Old Slave Tree, a 500-year-old milkwood (*Sideroxylon inerme*). The tree is named thus because it was under this tree that slaves were bought and sold, and some slaves were even hung to death from the tree's branches. The tree was later renamed as Treaty Tree as it was under this tree that the Dutch ceded territory to the British after the formers defeat. Today this tree is protected as a national monument. There are several other trees in Cape Town including a saffron pear tree *(Pyrus communis*) brought from Holland and believed to be the oldest living cultivated tree in the country—and one that still fruits. These trees, and many others, are a witness to the cultural, and often violent, history of the settlement of Cape Town. Another witness to the devastating history of a city are trees in Tokyo, Japan, damaged during the bombing of the city during World War II by the Americans. These trees still survive, but bear scars of fires having been burnt.

In some cases, trees are given heritage status because of their importance to the local community. Across the United Arab Emirates, and in the city of Dubai the ghaf tree (*Prosopis chineraria*) was accorded heritage status by King Sheik Zayed—not because it was rare but because of its many uses to the locals. The heritage status has ensured that even individual trees are not cut down and any construction that could impact a tree is carried out accommodating the tree. If cutting a tree is unavoidable in any urban developmental project, the trees are transplanted to Mushref Park where they are maintained and taken care of indefinitely. Such is the regard with which these heritage trees are held. Similarly, across the Atlantic in the USA the American Elm (*Ulmus americana*) found across the country is also seen as a cultural icon.

Certain events also accord heritage status to trees. In the 1970s in Kungstrogarden (Opera Garden) in Stockholm environmentalists were protesting against eleven English elms (*Ulmus*

campestris) growing in a circle from being felled to build an underground station. The protestors climbed the trees and remained there for weeks forcing the government to withdraw the construction of the station. Today these trees are identified by a sign and are an important feature of the garden drawing visitors.

Trees are also of heritage value became they are either planted by important persons or planted by officials and residents to commemorate a specific event. Here the trees need not be old or very big—but it is the purpose for which they are planted that gives them the heritage status. For example, in Prague, the capital city of the Czech Republic, trees are planted along roads and in intersections to mark anniversaries of significance such as the formation of the Republic, or to mark the day World War II ended. Some 90 trees were planted in what is known as the Avenue of Celebrities—all in one day—and each tree was named after important people associated with the country.

Heritage trees across cities in the world have faced the threat from urbanisation. But countries have also accorded protection—both legally through laws and regulations as well as by creating awareness about the importance of these heritage trees.

Heritage trees in Indian cities

Trees of large sizes, or antiquity, or connected with a person or an event are found across cities in India. Some of these have received recognition, but of many others we know little of their very existence, let alone the importance of the trees in the landscape and the history of the city.

In Benglauru city, the capital of Karnataka, is situated a 150 feet tall New Caledonian Pine or Cook Pine (also known in Asia as the Christmas tree) (*Araucaria columnaris*). The tree, brought to the city from New Caledonia in the late eighteenth century stands tall and easily identifiable in the Lal Bagh garden in the centre of the city. Also in Bengaluru is the Dodda Aalada Mara or the Big Banyan (*Ficus benghalensis*) estimated to be around 400 years old and whose canopy supported by aerial roots extends over 4 acres. There are other famous banyans across the

country such as the 550-year-old banyan in the Bal Samand Palace in the desert city of Jodhpur, Rajasthan, that has a huge colony of bats roosting amongst its branches. Others are the banyan in Kolkata Botanical Garden, in Kolkata in West Bengal, with a canopy extending across 4.67 acres, and the 450-year-old banyan in Chennai, Tamil Nadu. Another ancient banyan is found inside the Allahabad Fort and is protected by the Indian Army. The tree is visited by hundreds of pilgrims during the Kumbh Mela, which is held once in 12 years.

The tamarind may be a part of everyday Indian cuisine. But this tree originally from Central Africa has attained iconic status in some sites. A tamarind tree in Gwalior, in the central Indian state of Madhya Pradesh, is planted on the tomb of Tansen, the famous singer and one of the jewels in the court of emperor Akbar. The tree does not have many leaves. This is owing to the belief that a decoction made from the leaves and bark will make one's voice as melodious as that of Tansen—thus people are said to have plucked the leaves extensively to consume them. Another tamarind stands in the premises of the Osmania General Hospital in Hyderabad, Telangana, with a plaque that says, *"This tree saved 150 lives"*. During the devastating flood of 1908 in Hyderabad nearly 15,000 people were killed. But 150 people survived by climbing onto the tamarind tree. Believed to be more than 300 years old, every year on September 28th a programme is held at the tree to pay homage to those who lost their lives in the floods.

The Clock Tower in Dehra Dun, Uttarakhand, is a landmark for locals and tourists alike. But few know that the peepul tree adjacent to the Clock Tower is said to have been planted by the freedom fighter and poet known as the Nightingale of India, Sarojini Naidu. While Dehra Dun may still be a small town, heritage trees are also present in crowded megacities such as Mumbai, the business capital of India and capital of the Maharashtra state. Scattered across the city are around 120 baobabs (*Adansonia digitata*), African trees believed to have been brought to India a thousand years ago by Abyssinian and Portuguese traders. These are extremely rare 'green monuments' and are classified as to be protected according to a tree census conducted of trees in Mumbai.

Not only single trees but groves too are of heritage value because of their antiquity. The Nallur Amarai grove located in peri-urban Bengaluru, close to the international airport, extends across

an area of 53 acres. This grove has over 300 trees believed to have been planted during the time of the Chola dynasty. The oldest tree today in the grove is around 400 years old. A strange feature of the tamarind trees in this grove is that like the banyan prop emerge from the trunk of the tree and provide support to these ancient trees. Some of the trees also have interesting markings and the trees themselves are considered as a gene bank of tamarind trees. This grove is the first Biodiversity Heritage site in the country declared so under the Biodiversity Act of 2002. In Sabarmati Ashram, in the city of Ahmedabad, Gujarat, Gandhiji's residence and the site from where he led the iconic Salt Satyagraha (Dandi march) are several old and towering neem trees (*Azadirachta indica*).

The towering heritage neem trees of Sabarmati Ashram

In spite of the variety and number of heritage trees in our cities, there is very little acknowledgement of their importance—resulting in trees being destroyed. Often trees fall victim to ill-planned urban development projects be it a road, flyover, metro and so on. Even trees that could be saved with small changes such as realignments to the constructions such as roads are lost for ever.

Of course, there are natural causes too that are a threat to the trees. For example, the Great Banyan in the botanical gardens in Kolkata was struck by lightning during the Cyclone Amphan in May 2020. Some parts of the tree were thus damaged.

But more often the development of city infrastructure is prioritised over heritage trees. And instances of threats to heritage trees are available from across cities in the country. The peepul tree next to the Clock Tower in Dehra Dun was under threat of being cut for a road-widening project. But thanks to the efforts of local citizens and NGOs this was stopped. The foreign baobab that has made its home in urban Mumbai suffers many threats—concretisation around roots, nailing of posters and are also at risk of being chopped down for road widening and construction of the metro. Many heritage trees in Lutyens Delhi planted during the time of the British too have been lost due to lack of care and maintenance, during the digging of trenches for laying underground cables and for road widening. Many of these trees were planted between 1920 and 1935 when Lutyens Delhi was under construction—old and majestic trees witness to several historic events have been lost for posterity.

There are many such heritage trees that are in danger of being lost in Indian cities—unmarked and undocumented. But, why do we need to protect heritage trees?

An undocumented banyan tree alongside a road—of large size and height

Why protect heritage trees? Uses and value of heritage trees

Trees in cities have many uses. They provide shade, help keep the climate cool and reduce the effects of the urban heat island. They settle the dust on the roads, and absorb toxic gases from vehicular and industrial pollution. Trees help prevent soil erosion by binding the soil, especially along urban water bodies. Trees serve as a habitat for biodiversity. At the same time, they are a source of food, medicine and raw material for us and are also of cultural and sacred significance.

But heritage trees, in addition, to all of the above also provide other benefits.

For one, heritage trees while valuable from an ecological perspective, are also living cultural artefacts that connect the city's past to the present. There is no better way to take civic pride in our cities than through heritage trees that are part of the history of the city itself.

Heritage trees are also of value in tourism. Many nature lovers visit heritage trees in cities often taking part in tree walks, while a tourist may inadvertently visit the tree in a park taking away memories of the tree.

Not just tourists, but local communities who live alongside heritage trees also attach cultural value to trees, along with aesthetic or ecological values such as shade.

Heritage trees can play an important role in creating awareness about the importance of both heritage trees, as well as other trees in an urban landscape.

Many of the heritage trees especially the Ficus are keystone species in the environment. The old trees serve as important roosting, nesting sites or as a food source for many species of wildlife.

An ancient tree is also an invaluable gene bank of a tree species.

How to define, map, monitor and protect heritage trees?

The juggernaut of urbanisation has often pitted the pro-development and pro-environment groups against each other. While development is important, in this era of climate change, it is time that cities prioritised the natural environment.

Urban development projects have resulted in considerable loss to urban greenery, including heritage trees—and we may not even be aware of trees that have been lost to projects. But if our cities need to be livable and sustainable, there is a need to protect both the built and natural heritage of cities.

How can we go about this?

There are already precedents available with regard to the protection of heritage trees in India. Both the Uttar Pradesh and Chandigarh government have issued orders to protect heritage trees in the state and union territory respectively. While this is a welcome move there is a need to include more in terms of criteria for declaring of heritage trees as well as details of how to map, monitor and protect heritage trees in urban India.

Monitoring and protection of heritage trees will also need to involve multiple stakeholders, including encouraging citizens participation by providing information on the value of heritage trees and the need to protect them.

Defining criteria for designation as a heritage tree

An indicative list of criteria that defines what constitutes a heritage tree are given below.

- Tree height
- Crown spread
- DBH
- Tree age
- Form: uncommon shape of the tree or of any of the parts such as trunk, branches, leaves
- Ecological function
- Aesthetic importance
- Association with an event
- Association with a person (for example commemorating a person or planted by a person)
- Association with a place
- Spiritual/mythological connection
- Rarity of trees/species
- Classified as having heritage value by local community/sense of place icon

- Biodiversity value, for example, serving as a habitat for certain endangered species or having an abundance of a species
- Strange growth or pattern in trunk or branches
- Associated with a sacred grove
- An unusual usage of the tree
- Landmark in the landscape
- A curious cluster of trees. For example a set of banyan trees growing along a wall

Mapping heritage trees in cities

We need to conduct a systematic census of heritage trees in our cities and towns—this is a step of considerable importance in the protection of heritage trees. A comprehensive, unified, and regularly updated database is critical to help with monitoring and protection of trees.

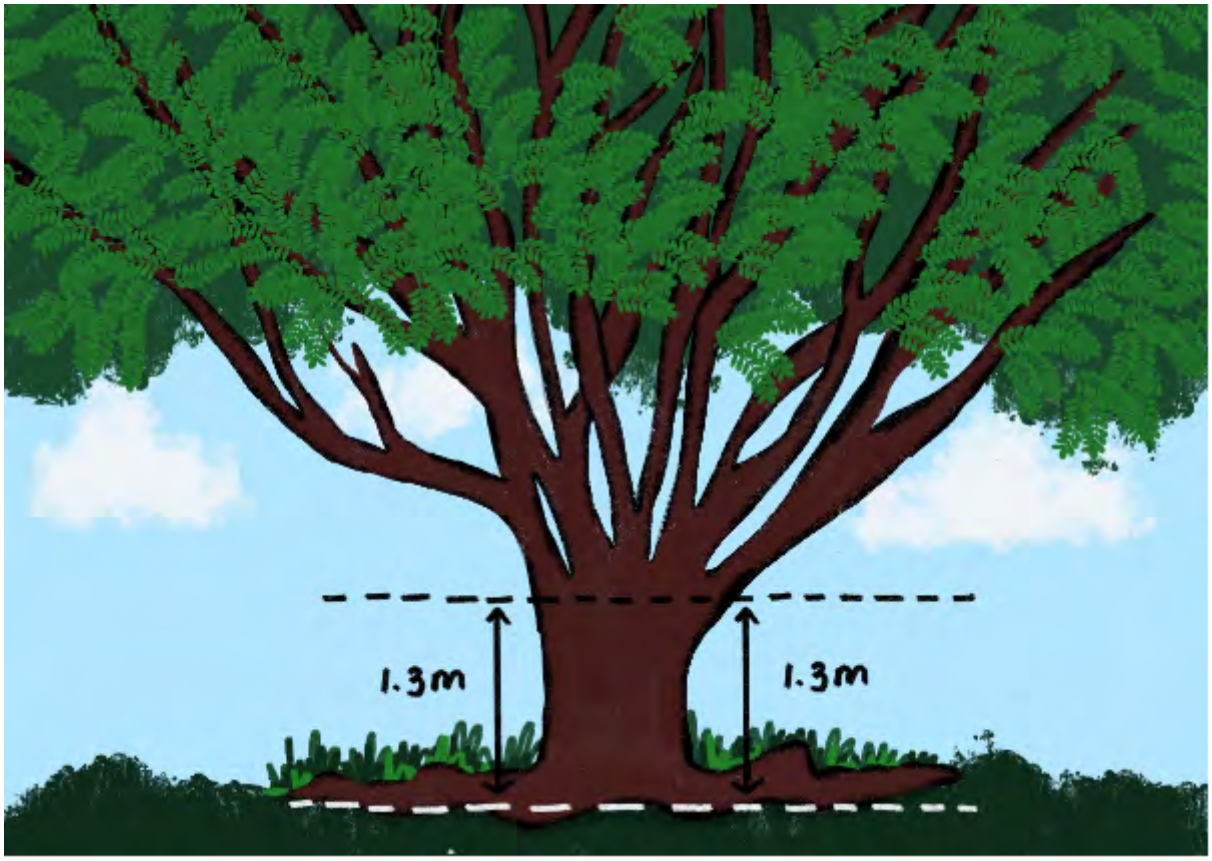
This census should not be limited to only the core areas of cities but must extend to the peri-urban into which cities are expected to expand in future.

It is important that the process of mapping the trees should be conducted by a designated government body with the participation of the public enabling the city residents to help with the identification of heritage trees. Citizens should be allowed to nominate trees, and a committee can be formed that includes representation from government, NGOs, ecologists and citizens to look into the nominations.

The inventory of heritage trees should include:

- Identification of tree with species name (scientific, common and local names)
- Height of tree (in feet or m) (using a clinometer)
- DBH (in cm) (taken with a measuring tape at 4.5 feet or 1.3 m from the base of the tree trunk)
- GPS location of tree (longitude and latitude)
- Other details of location such as footfall, proximity to road

- Health card of tree at time of census (to assess state of tree whether there is any damage, hollowing and so on)
- Photograph of tree (at least four that includes a close-up of the trunk and tree crown, and from a distance from different sides to capture the entire tree)



DBH or circumference of tree trunk measured at chest height using a measuring tape

Monitoring of heritage trees

- Easy identification of heritage trees using a plaque or proper signage. This should also give information in a clear and succinct manner as to why the tree is categorised as a heritage tree. The information can include the biological and cultural value of the tree. This will enable protection of the tree and at the same time create awareness about the importance and uses of the tree.

- Tree committees to monitor the management of trees that include members from government, NGOs and local citizens.
- Training and skills need to be imparted to personnel among the government, NGOs and citizens on care and monitoring of trees.
- Health and ecological monitoring card for each tree. This will help in treating for disease, maintenance of old trees, propping of branches, prevention of soil compaction. It should also contain details of biodiversity supported over a period of time, tree growth and other relevant observations.

Protection of heritage trees

- Legal protection in the form of inclusion in existing Acts, new Acts or issue of government orders that will accord the highest level of protection from being cut or lopped.
- If of tourism or sacred value no structures should be allowed to be built that will damage any part of the trees (roots, trunk or branches).
- Drawing up rules with regard to actions that will be deemed harmful to heritage trees—for example driving of nails into trees, the concretisation of the base.
- Clear responsibilities of protection and maintenance to specified departments.
- Budgetary allocations for heritage tree monitoring, protection and maintenance.

Conclusion

The Vrukshayurveda, an ancient text on trees, says that planting five trees is far better than giving birth to ten sons or a single tree by the wayside under which people can rest is far better than sons who do not serve the path of dharma or artha. Such was the importance given to

trees—and indirectly encouraged the ethic of planting and taking care of trees. An ethic, sadly we seem to be losing as we urbanise.

We need not wait to lose something completely to begin appreciating its value—especially not in the case of heritage trees in our cities. By acknowledging the biological and cultural value of trees, mapping trees in cities across the country, sharing information about the importance of the trees and collaborating we can come together to protect these sentinels of our cities.

Bibliography

Aird, P. L. (2005). Heritage, natural heritage, cultural heritage, and heritage tree defined. The *Forestry Chronicle*, 81(4): 593.

Bar-ness, Y. D. (2013). Conservation of Indian heritage trees. INTACH Occasional Publication No. 2.

Basu, A. (2020). Storm strikes 270-year-old Great Banyan Tree. The Telegraph Online, 21st May, 2020. URL: https://www.telegraphindia.com/west-bengal/calcutta/cyclone-amphan-storm-strikes-270-year-old-great-banyan-tree/cid/1774880 (retrieved on 7th September 2020).

Chacko, B., and T. Barnagarwala .(2018). Known to live upto 1,000 years, baobabs are Mumbai's 'green monuments'. The Indian Express, 1st August 2018. URL: https://indianexpress.com/article/cities/mumbai/known-to-live-up-to-1000-years-baobabs-are-mumbais-green-monuments-5285482/#:~:text=In%20the%20over%20500%2Dyear,the%20church%20since%20four%20centuries (retrieved on 7th September 2020).

Chatterjee, B. (2017). Mumbai has 120 'endangered' African trees, BMC to take steps to protect them. Hindustan Times, 17th May, 2017. URL: https://www.hindustantimes.com/mumbai-news/mumbai-has-120-endangered-african-trees-bmc-to-take-steps-to-protect-them/story-WoFo9fJkUD40pemJUnEk0N.html#:~:text=Mumbai%20has%20120%20Baobab%20trees,'endangered'%20by%20United%20Nations.&text=A%20list%20of%20guidelines%20has,endangered%20trees%20like%20the%20Baobab (retrieved on 7th September 2020).

Chen, W.Y. (2015). Public willingness-to-pay for conserving urban heritage trees in Guangzhou, south China. *Urban Forestry and Urban Greening*, 14: 796-805.

DoFW-Chandigarh. (2017). Order of Department of Forests and Wildlife-Chandigarh Administration, dated 21st December 2017.

Galt, R. (2014) Heritage trees of Cape Town: Beacons of local history and culture. *Current Conservation*, 8(1): 16-21.

GoUP. (2019). UP order on heritage trees. Government of Uttar Pradesh.

Hribar, S.M., and A. Lisec. (2011). Protecting trees through an inventory and typology: Heritage trees in the Karavanke Mountains, Slovenia. *Acta geographica Slovenica*, 51(1): 169–189.

Ifthekar, J. S. (2019). Musi floods: A page from the past. Telangana Today, 29th September 2019. URL: https://telanganatoday.com/musi-floods-a-page-from-past. (retrieved 7th September 2020).

Jim, C. Y. (2017). Urban heritage trees: Natural-cultural significance informing management and conservation. Chapter 13 in *Greening Cities* (eds. P. Y. Tan and C. Y. Jim), pp. 209-305. Springer.

Jim, C. Y. (2018). Protecting heritage trees in urban and peri-urban environments. *Unasylva,* 69(1): 66-74.

Jim, C.Y. (2004). Spatial differentiation and landscape-ecological assessment of heritage trees in urban Guangzhou (China). *Landscape and Urban Planning*, 69: 51-68.

McBride, J.R. (2018) *The world's urban forests: history, composition, design, function and management*. Cham: Springer International Publishing AG.

McDonald, R., T. Kroeger, T. Boucher, et al. (2016) Planting healthy air: A global analysis of the role of urban trees in addressing particulate matter pollution and extreme heat. The Nature Conservancy.

Nagendra, H., and S. Mundoli. (2019). *Cities and Canopies: Trees in Indian Cities*. Gurgaon: Penguin Random House.

Nalini S. (Tr.) (1996) *Surapala's Vrikshayurveda (The science of plant life by Surapala).* Bulletin No 1, Asian Agri-History Foundation, Secunderabad, India

Pillai, S. (2020). Concretisation, digging killing Lutyens heritage trees: Experts. Hindustan Times, 31st July 2020. URL: https://www.hindustantimes.com/india-news/concretisation-digging-killing-lutyens-heritage-trees-experts/story-TyBADzE3eBR6VlPAeqcIvK.html (retrieved on 7th September 2020).

Rudl, A., I. Machar, L. Uradnicek, L Praus, and V. Pechanec. (2019). Young urban trees as important structures in the cultural heritage of cities-a case study from Prague. Environmental and Socio-economic Studies, 7(3): 14-23.

Siraj, M. A. (2016). A peek into the state's biodiversity heritage site. Deccan Herald, 15th November 2016. URL: https://www.deccanherald.com/content/581074/a-peek-states-biodiversity-heritage.html(retrieved on 7th September 2020).

Thaiutsa, B., L. Puangchit, R. Kjelgren, and W. Arunpraparut. (2008). Urban green space, street tree and heritage large tree assessment in Bangkok, Thailand. *Urban Forestry and Urban Greening*, 7: 219-29.

Thiruvady, V. (2011) *Heritage trees*, Bengaluru: Bangalore Environment Trust.

Zhang, H., P. Y. Lai, and C. Y. Jim. (2017). Species diversity and spatial pattern of old and precious trees in Macau. *Landscape and Urban Planning*, 162: 56-67.

-TRUE COPY-